

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
VIVIMED LABS LIMITED
OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE
FORMS AT HYDERABAD, HARIDWAR, KASHIPUR AND BIDAR**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS							
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Vivimed Labs Limited PAN: AAACV6060A CIN: L02411KA1988PLC009465						
2.	Address of the registered office	Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka – 585403						
3.	URL of website	https://www.vivimedlabs.com/						
4.	Details of place where majority of fixed assets are located	<p>A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units</p> <p>1) Pharma Unit - D-125 & 128, Phase III, I.D.A. Jeedimetla Village, Medchal – Malkajgiri District Hyderabad, State of Telangana 500 055</p> <p>2) Pharma Unit - Plot No. 8, Phase V, Ida Jeedimetla, Medchal – Malkajgiri District, Telangana,</p> <p>B) Manufacturing Facilities in Uttarakhand - 2 Units</p> <p>3) Pharma Unit - Plot No. 25, Kundeshwari Village, Kashipur – 244713</p> <p>4) Pharma Unit (Leased Premises) - D-9, 10, Old Industrial Area, Haridwar, Uttarakhand, 249401</p> <p>C) Manufacturing Facility in Bidar, Karnataka – 1 Unit</p> <p>1) Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka – 585403 (<i>non-operational</i>)</p> <p>D) Immovable Property in Pydibhemavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)</p>						
5.	Installed capacity of main products/ services	<p>As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities:</p> <ul style="list-style-type: none"> • Tablets: 900 Million • Capsules: 580 Million • Topicals: 71 Million • Orals: 12 Million • Nasal Sprays & Ophthalmics: 22.5 Million 						
6.	Quantity and value of main products/ services sold in last financial year	<p align="right">Amount (INR) in Cr.</p> <table border="1"> <thead> <tr> <th>Particulars</th> <th>FY 2024-25</th> <th>FY 2023-24</th> </tr> </thead> <tbody> <tr> <td>Revenue from operations</td> <td align="center">103.60</td> <td align="center">136.80</td> </tr> </tbody> </table> <p>(As per the Audited Financial Statements)</p> <p>Note:</p> <p>1. The statutory audit of Vivimed Labs Limited for the financial year ended March 31, 2026, is currently underway and the audited financial statements for the said financial year have accordingly not been finalised as on the date of publication of this Form G.</p>	Particulars	FY 2024-25	FY 2023-24	Revenue from operations	103.60	136.80
Particulars	FY 2024-25	FY 2023-24						
Revenue from operations	103.60	136.80						



		<p>2. The revenue from operations for the nine-month ended December 31, 2025, is INR 48.23 Cr. (As per the unaudited financial results for the quarter and nine month ended December 31, 2025, submitted with the stock exchanges)</p> <p>3. Any further details can be sought by sending an email at: cirp.vivimedlabslimited@hotmail.com</p>
7.	Number of employees/workmen	552 (As per the information provided by the suspended board of directors)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	<p>Financial Statements: https://www.vivimedlabs.com/financials/</p> <p>List of Creditors: https://ibbi.gov.in/claims/claim-process/L02411KA1988PLC009465</p> <p>Any further details can be sought by sending an email at: cirp.vivimedlabslimited@hotmail.com</p>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending an email at cirp.vivimedlabslimited@hotmail.com
10.	Last date for receipt of expression of interest	29/06/2026
11.	Date of issue of provisional list of prospective resolution applicants	09/07/2026
12.	Last date for submission of objections to provisional list	14/07/2026
13.	Date of issue of final list of prospective resolution applicants	24/07/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29/07/2026
15.	Last date for submission of resolution plans	28/08/2026
16.	Process email id to submit Expression of Interest	cirp.vivimedlabslimited@hotmail.com



T Narayana Swamy

T Narayana Swamy

Interim Resolution Professional

Reg. No.: IBBI/PA-002/IP-N01078/2020-2021/13427

Reg. Address: No. 15, Shubhadeepa, 7th Cross, Bhuvaneshwarinagar, Hebbal Kempapura, Bangalore North, Near Shakthi Ganapathi Temple, Bangalore, Karnataka – 560024

For Vivimed Labs Limited

Date: June 14, 2026

Place: Bengaluru

ಸುದ್ದಿ ಸಿಂಚನ

ಆಸ್ಟ್ರೇಲಿಯನ್ ಓಪನ್: ಸೆಮೀಸ್ ಸೋತ ಸಿಂಧು

ಸಿಡ್ನಿ: ಇಲ್ಲಿ ನಡೆಯುತ್ತಿರುವ ಆಸ್ಟ್ರೇಲಿಯನ್ ಓಪನ್ ಬ್ಯಾಡ್ಮಿಂಟನ್ ಟೂರ್ನಿಯ ಮಹಿಳೆಯರ ಸಿಂಗಲ್ಸ್ ವಿಭಾಗದ ಸೆಮಿಫೈನಲ್‌ನಲ್ಲಿ ಭಾರತದ ತಾರಾ ಅಶ್ವಿನಿ ಪಿ.ವಿ.ಸಿಂಧು ಆಫಘಾನಿಸ್ತಾನದ ಸೋಲನುಭವಿಸಿದರು. ಅಗ್ರ ಶ್ರೇಯಾಂಕಿತ, ಜಪಾನಿನ ಆಕಾಸಿಯಮಾಗುಚಿ ವಿರುದ್ಧ 20-22, 12-21 ಅಂತರದಲ್ಲಿ ಸೋತು ಸಿಂಧು ಪ್ರಶಸ್ತಿಯಿಂದ ವಂಚಿತರಾದರು. ಈ ಮೂಲಕ ಟೂರ್ನಿಯಲ್ಲಿ ಭಾರತದ ಅಭಿಯಾನವೂ ಅಂತ್ಯಗೊಂಡಿತು. 2024ರ ಡಿಸೆಂಬರ್‌ನಲ್ಲಿ ನಡೆದ ಸೆಂಟ್ರಲ್ ಫೀಡ್ ಇಂಟರ್‌ನಾಷನಲ್ ಟೂರ್ನಿ ಗೆದ್ದ ಬಳಿಕ ಸಿಂಧುಗೆ ಇದುವರೆಗೆ ಬಡಬ್ಯುಟ್ ಟೂರ್ನಿಯಲ್ಲಿ ಯಾವುದೇ ಪ್ರಶಸ್ತಿ ಗೆಲ್ಲಲು ಸಾಧ್ಯವಾಗಿದೆ.

ವೈಭವ ತಮ್ಮ ಆರ್ಥಿವರ್ಡ್ ಆಟ, 87 ಎಸೆತಕ್ಕೆ 103 ರನ್

ಸಮಷ್ಟಿಪುರ: ಐಪಿಎಲ್‌ನಲ್ಲಿ ಸೋಟಿಕ ಆಟವಾಡಿ ವೈಭವ ಸೂರ್ಯವಂಶ ಕೆಕೆಸಿ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ನಡೆದ ಬೆನ್ಸಲೆಟ್ ಈಗ ಅಂತರ ತಮ್ಮ ಆರ್ಥಿವರ್ಡ್ ಸೂರ್ಯವಂಶ ಕೊಡಾ ಸುದ್ದಿಯಲ್ಲಿದ್ದಾರೆ. ಬಿಹಾರದ ಸಮಷ್ಟಿಪುರದ ಕೆಕೆಸಿ ಆಕಾಡೆಮಿ ತಾತ್ಕಾಲಿಕ ತಂಡದ ಪರ ಆರಂಭಿಕ ಬ್ಯಾಟ್‌ನಲ್ಲಿ ಕಣಕ್ಕಿಳಿದ ಬಲ್ಲಗ್ ಬ್ಯಾಟ್ ಆರ್ಥಿವರ್ಡ್ 87 ಎಸೆತಗಳನ್ನು ಎದುರಿಸಿದ 20 ಬೌಂಡರಿ, 1 ಸಿಕ್ಸರ್ ನೆರವಿನೊಡನೆ 103 ರನ್ ಸಿಡಿಸಿದ್ದಾರೆ. ಅಂದರೆ ಬೌಂಡರಿಗಳ ಮೂಲಕವೇ 86 ರನ್ ಕಲೆಹಾಕಿದ್ದಾರೆ.

ಐಪಿಎಲ್‌ನಲ್ಲಿ ಮದ್ಯಪ್ರವೇಶಿಸಲು ಬಿಬಿಸಿಬಿ

ಧರ್ಮಶಾಲಾ: ಐಪಿಎಲ್ ಹರಾಜಿನಲ್ಲಿ ಪಾಲ್ಗೊಂಡು ಆ ಬಳಿಕ ಟೂರ್ನಿಯಿಂದ ಹಿಂದೆ ಸರಿಯುವ ವಿಧೇಶಿ ಅಟಗಾರರ ವಿಚಾರದಲ್ಲಿ ಮದ್ಯಪ್ರವೇಶಿಸಲು ಬಿಬಿಸಿಬಿ ನಿರಾಕರಿಸಿದೆ. ಅಟಗಾರರು ಮದ್ಯದ ಬಳಕೆಯೇ ಲೀಗ್ ನಿಂದ ಹೊರ ಹೋಗುವುದರಿಂದ ಫ್ಯಾಂಟ್ಸಿಗಳಿಗೆ ನಷ್ಟ ಉಂಟಾಗುತ್ತಿತ್ತು. ಹೀಗಾಗಿ ಬಿಬಿಸಿಬಿ ಮದ್ಯಪ್ರವೇಶಕ್ಕೆ ಫ್ಯಾಂಟ್ಸಿಗಳಿಗೆ ಮನವಿ ಮಾಡಿದ್ದವು. ಆದರೆ ಅಂತಹ ಯಾವುದೇ ಯೋಜನೆ ಸದ್ಯಕ್ಕೆ ಇರುವ ಬಿಬಿಸಿಬಿ ಸ್ಪಷ್ಟಪಡಿಸಿದೆ. ಗಾಯದ ಸಮಸ್ಯೆ ಹೊರತಾಗಿಸಿ ಬೇರೆ ಕಾರಣಗಳಿಂದ ಲೀಗ್‌ನಿಂದ ಹೊರಗುಳಿಯುವ ವಿಧೇಶಿ ಅಟಗಾರರಿಗೆ ಬಿಬಿಸಿಬಿ ಎರಡು ವರ್ಷದ ನಿಷೇಧ ಶಿಕ್ಷೆ ಈಗಾಗಲೇ ಜಾರಿಯಲ್ಲಿದೆ.

ಅಮೆರಿಕ ಗೋಲು ಮಳೆ, 4-1ರಲ್ಲಿ ಭರ್ಜರಿ ಗೆಲುವು

ಪರಗ್ವೆ ವಿರುದ್ಧ ಮೊದಲ ಪಂದ್ಯದಲ್ಲಿ ಆತಿಥೇಯ ತಂಡದ ಅಬ್ಬರ | ಫಿಫಾ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಅಮೆರಿಕ ಅತಿ ದೊಡ್ಡ ಗೆಲುವಿನ ದಾಖಲೆ ಗರ್ಭಿಣಿಗೆ ವಿಮಾನವೇರಲು ನಿರಾಕರಿಸಿದ್ದರಿಂದ ಅಮೆರಿಕದಲ್ಲೇ ಹುಟ್ಟಿದ್ದವ ಈಗ ವಿಶ್ವಕಪ್ ಸ್ಟಾರ್!



ಲಾಸ್ ಏಂಜಲೀಸ್ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ನಡೆದ ಪರಗ್ವೆ ವಿರುದ್ಧ ಪಂದ್ಯದಲ್ಲಿ ಅಮೆರಿಕ ಪರ ಗೋಲು ಬಾರಿಸಿದ ಬಾಲೋಗನ್

ಇಂಗ್ಲೆಂಡ್‌ನಲ್ಲಿ (ಕ್ಯಾಲಿಫೋರ್ನಿಯಾ): ಫಿಫಾ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಅತಿಥೇಯ ಅಮೆರಿಕ ಭರ್ಜರಿ ಗೆಲುವಿನೊಂದಿಗೆ ಶುಭಾರಂಭ ಮಾಡಿದೆ. ಶನಿವಾರ ಮುಂಜಾನೆ ನಡೆದ ಪರಗ್ವೆ ವಿರುದ್ಧ ಪಂದ್ಯದಲ್ಲಿ ಗೋಲಿನ ಮಳೆಯು ಅಮೆರಿಕಕ್ಕೆ 4-1 ಅಂತರದಲ್ಲಿ ಜಯಭೇರಿ ಬಾರಿಸಿತು. ಈ ಮೂಲಕ ವಿಶ್ವಕಪ್ ಪಂದ್ಯದಲ್ಲಿ ತನ್ನ ಗರಿಷ್ಠ ಗೋಲಿನ ದಾಖಲೆ ಬರೆಯಿತು.

ಅಮೆರಿಕ ತಂಡ 2022ರ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ 3 ಪಂದ್ಯಗಳಲ್ಲಿ ಕೇವಲ 4 ಗೋಲು ಬಾರಿಸಿತ್ತು. ಅಲ್ಲದೆ, ವಿಶ್ವಕಪ್ ಪಂದ್ಯದಲ್ಲಿ ಈವರೆಗೆ 3 ಕ್ವಿಂಟ್ ಹೆಚ್ಚು ಗೋಲು ಬಾರಿಸಿರಲಿಲ್ಲ. ಆದರೆ ಪರಗ್ವೆ ವಿರುದ್ಧ ತಂಡ ಮೊದಲಾದರಲ್ಲೇ 3-0 ಮುನ್ನಡೆ ಸಾಧಿಸಿತು.

ಪರಗ್ವೆ ಆಟಗಾರ ಡಾಮಿಯನ್ ಬೊಬಾದಿಲ್ಲಾ 31ನೇ ನಿಮಿಷದಲ್ಲಿ ಮಾಡಿದ ಓನ್ ಗೋಲ್ ಎಡೆವಟ್ಟಿನಿಂದಾಗಿ ಅಮೆರಿಕ 1-0 ಮುನ್ನಡೆ ಪಡೆಯಿತು. ಬಳಿಕ ಫೊಲಾನ್

ಗರ್ಭಿಣಿಗೆ ವಿಮಾನವೇರಲು ನಿರಾಕರಿಸಿದ್ದರಿಂದ ಅಮೆರಿಕದಲ್ಲೇ ಹುಟ್ಟಿದ್ದವ ಈಗ ವಿಶ್ವಕಪ್ ಸ್ಟಾರ್!

ಲಂಡನ್‌ಗೆ ತೆರಳಲಾಗದೆ ನ್ಯೂಯಾರ್ಕ್‌ನಲ್ಲೇ ಬಾಲೋಗನ್‌ಗೆ ಜನ್ಮ ನೀಡಿದ್ದ ತಾಯಿ

ಲಾಸ್ ಏಂಜಲೀಸ್: 25 ವರ್ಷಗಳ ಹಿಂದೆ ಅಮೆರಿಕದ ವಿಮಾನಯಾನ ಸಿಬ್ಬಂದಿಯ ಲಂಡನ್‌ನ ಗರ್ಭಿಣಿ ಮಹಿಳೆಗೆ ವಿಮಾನ ವೇರಲು ಬಿಟ್ಟಿದ್ದ ಈ ಬಾರಿ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಅಮೆರಿಕ ತಂಡಕ್ಕೆ ಬಹುಶಃ ಫೊಲಾನ್ ಬಾಲೋಗನ್ ಎಂಬ ತಾರಾ ಸ್ವೈಕರ್ ಸಿಗುತ್ತಿರಲಿಲ್ಲ.

1930ರ ಬಳಿಕ ವಿಶ್ವಕಪ್ ಪಂದ್ಯವೊಂದರಲ್ಲಿ 2 ಗೋಲು ಬಾರಿಸಿದ ಅಮೆರಿಕದ ಮೊದಲ ಆಟಗಾರ ಎನಿಸಿಕೊಂಡಿರುವ ಬಾಲೋಗನ್ ಹುಟ್ಟಿದ್ದು ಅಮೆರಿಕದಲ್ಲೇ ಆಗಿದ್ದರೂ ಅವರ ಪೋಷಕರು ನೈಜೀರಿಯಾದವರು. ಆದರೆ ಇಂಗ್ಲೆಂಡ್‌ನಲ್ಲಿ ವಾಸ. ಬಾಲೋಗನ್ ತಾಯಿ ಫ್ಯೋರನ್ 2001ರಲ್ಲಿ ತಮ್ಮ ಕುಟುಂಬವನ್ನು ಭೇಟಿ ಮಾಡಿದರು. ಲಂಡನ್‌ನಿಂದ ನ್ಯೂಯಾರ್ಕ್‌ಗೆ ತೆರಳಿದ್ದರು. ಆದರೆ ಹಿಂದಿರುಗುವಾಗ



ಮೆಡಿಕಲ್ ಕ್ಲಿಯರನ್ಸ್ ಇಲ್ಲದ ಕಾರಣ ತುಂಬು ಗರ್ಭಿಣಿಗಾಗಿ ವಿಮಾನವೇರಲು ಅಮೆರಿಕದಲ್ಲಿ ಅವಕಾಶ ಸಿಕ್ಕಿಲ್ಲ. ಹೀಗಾಗಿ ಫ್ಯೋರನ್ ಅಲ್ಲೇ ಉಳಿದು ಮಗುವಿಗೆ ಜನ್ಮ ನೀಡಿದ್ದರು. ವಾರದಲ್ಲೇ ಅವರು ಲಂಡನ್ ಗೆ ಮರಳಿದ್ದರು. ಬಾಲೋಗನ್ ಅಲ್ಲೇ

ಬೆಳೆದು, ಸಣ್ಣ ವಯಸ್ಸಿನಲ್ಲೇ ಅರ್ಸೆನಲ್ ಕ್ಲಬ್‌ನ ಹೇಲ್ ಎಂಡ್ ಅಕಾಡೆಮಿಯಲ್ಲಿ ಫುಟ್ಬಾಲ್ ತರಬೇತಿ ಆರಂಭಿಸಿದ್ದರು. ಬಳಿಕ ಅಲ್ಲಿಂದ ಫ್ಯಾನ್‌ಗೆ ತೆರಳಿ ಪ್ರತಿಭಾವಂತ ಫುಟ್ಬಾಲ್ ಆಗಿ ಬೆಳೆದರು. ಅಲ್ಲಿಂದ ಮತ್ತೆ ಅಮೆರಿಕದತ್ತ ಪಯಣ ಬೆಳೆಸಿದ ಬಾಲೋಗನ್ 2023ರಿಂದ ಅಲ್ಲಿನ ರಾಷ್ಟ್ರೀಯ ತಂಡದ ಪರ ಆಡುತ್ತಿದ್ದಾರೆ. ನೈಜೀರಿಯಾದ ಪೋಷಕರಿಗೆ ಹುಟ್ಟಿ ಅಮೆರಿಕದ ಪೌರರಾಗಿ, ಲಂಡನ್‌ನಲ್ಲಿ ಫುಟ್ಬಾಲ್ ಕಲಿತು, ಫ್ಯಾನ್‌ನಲ್ಲಿ ಓಪನ್ ಗೋಲ್ ಸ್ಕೋರರ್ ಆಗಿ ಬೆಳೆದರು, ಇಂಗ್ಲೆಂಡ್ ನ ಅಂಡರ್-17, ಅಂಡರ್-21 ರಾಷ್ಟ್ರೀಯ ತಂಡದ ಪರ ಆಡಿದ್ದ ಬಾಲೋಗನ್, ಈಗ ಅಮೆರಿಕ ತಂಡಕ್ಕೆ ಫಿಫಾ ವಿಶ್ವಕಪ್‌ನ ಮೊದಲ ಪಂದ್ಯದಲ್ಲಿ ಗೆಲುವಿನ ದಾಖಲೆಯಾಗಿದ್ದಾರೆ.

■ ಇಂದಿನ ಪಂದ್ಯಗಳು
 ಕ್ಯೆಟೆ-ಸ್ಯಾಟ್ಲೆಂಡ್, ಬೆಳಿಗ್ಗೆ 6.30ಕ್ಕೆ (ಬೋಸ್ನನ್)
 ಆಸ್ಟ್ರೇಲಿಯಾ-ಟರ್ಕಿ, ಬೆಳಿಗ್ಗೆ 9.30ಕ್ಕೆ (ವ್ಯಾಂಕೂವರ್)
 ಜರ್ಮನಿ-ಕ್ಯೂರಾಸೋ, ರಾತ್ರಿ 10.30ಕ್ಕೆ (ಹಾನ್ಸ್)
 ನೆದರ್‌ಲೆಂಡ್ಸ್-ಜಪಾನ್, ರಾತ್ರಿ 1:30ಕ್ಕೆ (ಡಲ್ಫಿನ್)

ಕೆನಡಾ X ಬೋಸ್ನಿಯಾ ಪಂದ್ಯ 1-1ರಿಂದ ಡ್ರಾ

ವಿಶ್ವಕಪ್‌ನಲ್ಲೇ ಇದು ಕೆನಡಾ ತಂಡದ ಮೊದಲ ಅಂಕ | ಹಿಂದಿನ 6 ಪಂದ್ಯದಲ್ಲಿ ಸೋಲು



ಚೆಂಡನ್ನು ಪಾಸ್ ಮಾಡುತ್ತಿರುವ ಕೆನಡಾದ ರಿಚ್ಲೆ ಅಲಿಯಾ

ಟೊಂಟೋ: ಈ ಬಾರಿ ಫಿಫಾ ವಿಶ್ವಕಪ್ ಅತಿಥಿ ವಹಿಸುತ್ತಿರುವ 3 ದೇಶಗಳ ಪೈಕಿ ಒಂದಾಗಿರುವ ಕೆನಡಾವನ್ನು ಬೋಸ್ನಿಯಾ ಗೆಲುವಿನ ಆರಂಭ ಪಡೆಯಲು ವಿಫಲವಾಗಿದೆ. ಮಧ್ಯ ರಾತ್ರಿ ಬೋಸ್ನಿಯಾ-ಹೆಜೆಗೋವಿನಾ ವಿರುದ್ಧ ನಡೆದ ಪಂದ್ಯದಲ್ಲಿ ಅತಿಥೇಯ ಕೆನಡಾ 1-1 ಗೋಲುಗಳಲ್ಲಿ ಡ್ರಾಗ್ಗೆ ತೃಪ್ತ ಪಟ್ಟುಕೊಂಡಿದೆ. ಆದರೂ 3ನೇ ವಿಶ್ವಕಪ್ ಆಡುತ್ತಿರುವ ಕೆನಡಾ ತಂಡ ಇದೇ ಮೊದಲ ಬಾರಿ ಅಂಕ ಪಾತ ತೆರೆದಿದೆ.

1986 ಹಾಗೂ 2022ರ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆಡಿದ್ದ ಕೆನಡಾ ಎಲ್ಲಾ 6 ಪಂದ್ಯಗಳಲ್ಲೂ ಸೋಲಿತ್ತು. ಈ ಬಾರಿ ಚೊಚ್ಚಲ ಪಂದ್ಯದಲ್ಲಿ 21ನೇ ನಿಮಿಷದಲ್ಲಿ ಬೋಸ್ನಿಯಾಗೆ ಗೋಲಿನ ಮುನ್ನಡೆ ಬಿಟ್ಟುಕೊಟ್ಟರೂ ಪಂದ್ಯ ಡ್ರಾಗೊಳಿಸಲು ಯಶಸ್ವಿಯಾಯಿತು. ಬೋಸ್ನಿಯಾ ಪರ ಜೊವೆ ಲುಕಿಚ್ ಗೋಲು ಬಾರಿಸಿದರೆ, ಕೆನಡಾ ಪರ ಡೇವಿಡ್ ಟ್ರೆಪ್ಪೆ ಗೋಲು ಬಾರಿಸಿರಲಿಲ್ಲ. 78ನೇ ನಿಮಿಷದಲ್ಲಿ ಗೋಲು ದಾಖಲಿಸುವ ಮೂಲಕ ಪಂದ್ಯ ಡ್ರಾಗೊಳಿಸಲು ನೆರವಾದರು.

ಇಂಗ್ಲೆಂಡ್ ಟೀಂಗೆ ಕಳುಹರ ಶಾಕ್: ಎಲ್ಲರ ಶೂ ಕಳೆತನ, ಒಂದೇ ಚೆಂಡು ಬಾಕಿ!

ಫಿಫಾ ವಿಶ್ವಕಪ್ ಆಡಲು ಅಮೆರಿಕದಲ್ಲಿರುವ ಇಂಗ್ಲೆಂಡ್ ಫುಟ್ಬಾಲ್ ತಂಡದ ತರಬೇತಿ ಸಾಮಗ್ರಿಗಳು ಮತ್ತು ಶೂಗಳನ್ನು ಕಳೆತನ ಮಾಡಲಾಗಿದೆ. ಅಲ್ಲಿನ ಕಾನಾನ್ ಸಿಟಿಯಲ್ಲಿರುವ ತಮ್ಮ ತರಬೇತಿ ಶಿಬಿರಕ್ಕೆ ಇಂಗ್ಲೆಂಡ್ ತಂಡದ ಸಾಮಗ್ರಿಗಳನ್ನು ಸಾಗಿಸುತ್ತಿದ್ದ ವಾಹನವನ್ನು ಒಡೆದು ಈ ದರೋಡೆ ಮಾಡಲಾಗಿದ್ದು, ಆಟಗಾರರು ಪಂದ್ಯಕ್ಕೆ ಧರಣಿಬೀದಿ ಶೂ, ಜೆರ್ಸಿ ಕೆಟ್, ಕೋಚಿಂಗ್ ಸಿಬ್ಬಂದಿಯ ತಾಂತ್ರಿಕ ಉಪಕರಣಗಳನ್ನು ಕಳೆದು ಹೊತ್ತೊಯ್ದಿದ್ದಾರೆ. ಸದ್ಯ ಇಂಗ್ಲೆಂಡ್ ತಂಡದ ಬಳಿ ಆಭ್ಯಾಸಕ್ಕೆ ಒಂದೇ ಚೆಂಡು ಉಳಿದಿದೆ. ಅವರು ಶನಿವಾರ ನಡೆಯಲಿರುವ ಕ್ಯೆಟೆ ವಿರುದ್ಧ ಪಂದ್ಯದ ವೇಲೆ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ಹಾಜರಿರಲಿದ್ದಾರೆ. ಕ್ರೀಡಾ ತಮ್ಮ ಕಾಲ್ಡಿಗೆ ವೇಲೆ 'ಸ್ಯಾಟ್ಸ್ ಆಕ್ಸ್ ಫಾರ್ ಮೆಂಟ್ ಹೆಲ್' ಅಭಿಯಾನದ ಭಾಗವಾಗಿ ನಿಧಿಯನ್ನೂ ಸಂಗ್ರಹಿಸಿದ್ದಾರೆ. ಅವರು ಈ ಹಿಂದೆ 2024ರ ಯುರೋ ಕಪ್‌ಗೂ ಮುನ್ನ ಸ್ಯಾಟ್ಸ್‌ಡಾನ್‌ನಿಂದ ಜಮೀನಿಗೆ ಇದೇ ರೀತಿ ಕಾಲ್ಡಿಗೆಯಲ್ಲೇ ಸಂಚರಿಸಿದ್ದರು.

ಸ್ಯಾಟ್ಸ್‌ಡಾನ್ ತಂಡವನ್ನು ಬೆಂಬಲಿಸಲು ಅಭಿಮಾನಿ 4000 ಕಿ.ಮೀ. ಕಾಲ್ಡಿಗೆ!

ಈ ಬಾರಿ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆಡುತ್ತಿರುವ ಸ್ಯಾಟ್ಸ್‌ಡಾನ್ ತಂಡವನ್ನು ಬೆಂಬಲಿಸಲು ಈ ದೇಶದ ಅಭಿಮಾನಿಯೊಬ್ಬರು ಬರೋಬ್ಬರಿ 4000 ಕಿ.ಮೀ. ದೂರ ಕಾಲ್ಡಿಗೆಯಲ್ಲೇ ಸಂಚರಿಸಿದ್ದಾರೆ. ಸ್ಯಾಟ್ಸ್‌ಡಾನ್ ತಂಡ 28 ವರ್ಷಗಳ ಬಳಿಕ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆಡುತ್ತಿದೆ. ಹೀಗಾಗಿ ತಮ್ಮ ದೇಶದ ತಂಡವನ್ನು ಬೆಂಬಲಿಸಲು ಫೈಬರ್‌ನಲ್ಲಿ 28 ವರ್ಷದ ಲೀಗ್ ಫಾರ್ಮಿಯರ್ಸ್ ಲಾಸ್ ಎಂಜಲೀಸ್‌ನಿಂದ ಬೋಸ್ನಿಯಾ ಕಾಲ್ಡಿಗೆ ಆರಂಭಿಸಿದ್ದರು. ಅವರು ಶನಿವಾರ ನಡೆಯಲಿರುವ ಕ್ಯೆಟೆ ವಿರುದ್ಧ ಪಂದ್ಯದ ವೇಲೆ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ಹಾಜರಿರಲಿದ್ದಾರೆ. ಕ್ರೀಡಾ ತಮ್ಮ ಕಾಲ್ಡಿಗೆ ವೇಲೆ 'ಸ್ಯಾಟ್ಸ್ ಆಕ್ಸ್ ಫಾರ್ ಮೆಂಟ್ ಹೆಲ್' ಅಭಿಯಾನದ ಭಾಗವಾಗಿ ನಿಧಿಯನ್ನೂ ಸಂಗ್ರಹಿಸಿದ್ದಾರೆ. ಅವರು ಈ ಹಿಂದೆ 2024ರ ಯುರೋ ಕಪ್‌ಗೂ ಮುನ್ನ ಸ್ಯಾಟ್ಸ್‌ಡಾನ್‌ನಿಂದ ಜಮೀನಿಗೆ ಇದೇ ರೀತಿ ಕಾಲ್ಡಿಗೆಯಲ್ಲೇ ಸಂಚರಿಸಿದ್ದರು.

ಫಾರಂ ಜ	
ವಿವಿಧ ಉದ್ಯೋಗ ಲಕ್ಷ್ಯಾಂಶಗಳಿಗೆ ಅನ್ವೇಷಣೆಗಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸುವುದು	ವಿವಿಧ ಉದ್ಯೋಗ ಲಕ್ಷ್ಯಾಂಶಗಳಿಗೆ ಅನ್ವೇಷಣೆಗಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸುವುದು
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್‌ರವರ ಕಛೇರಿ, ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ	ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ
ಐ.ಎಂ.ಐ.ಟಿ.ಸಂಖ್ಯೆ: 07/2026.27 ದಿನಾಂಕ: 08.06.2026	ಐ.ಎಂ.ಐ.ಟಿ.ಸಂಖ್ಯೆ: 07/2026.27 ದಿನಾಂಕ: 08.06.2026
ಹಾಸನ ಸಣ್ಣ ನಿರೀವರಿ ವಿಭಾಗ ವ್ಯಾಪ್ತಿಯ ಕಾಮಗಾರಿಗೆ ಕೆಡಬ್ಲ್ಯೂ-1,2,3,4 ರ ಪ್ರಕಾರ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದವರಿಂದ ಐಟಿಂ ರೇಟ್ ದರದಲ್ಲಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ https://kppp.karnataka.gov.in ನಲ್ಲಿ ಹಾಸನ ಹಾಗೂ ಚಿಕ್ಕಮಗಳೂರು ಜಿಲ್ಲೆಯ ಕಾಮಗಾರಿಗೆ ಎರಡು ಲಕೋಟಿ ಪದ್ಧತಿಯಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯಲಾಗಿದೆ. ಗರಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.121.07 ಲಕ್ಷಗಳು ಮತ್ತು ಕನಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.3.20 ಲಕ್ಷಗಳು. ಟೆಂಡರ್ ಸಲ್ಲಿಸುವ ಕಡೆಯ ದಿ: 25-06-2026 ಸಮಯ 17.00 ಗಂಟೆಯವರೆಗೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ ಹಾಗೂ ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಸಂಪರ್ಕಿಸಬಹುದು.	ಹಾಸನ ಸಣ್ಣ ನಿರೀವರಿ ವಿಭಾಗ ವ್ಯಾಪ್ತಿಯ ಕಾಮಗಾರಿಗೆ ಕೆಡಬ್ಲ್ಯೂ-1,2,3,4 ರ ಪ್ರಕಾರ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದವರಿಂದ ಐಟಿಂ ರೇಟ್ ದರದಲ್ಲಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ https://kppp.karnataka.gov.in ನಲ್ಲಿ ಹಾಸನ ಹಾಗೂ ಚಿಕ್ಕಮಗಳೂರು ಜಿಲ್ಲೆಯ ಕಾಮಗಾರಿಗೆ ಎರಡು ಲಕೋಟಿ ಪದ್ಧತಿಯಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯಲಾಗಿದೆ. ಗರಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.121.07 ಲಕ್ಷಗಳು ಮತ್ತು ಕನಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.3.20 ಲಕ್ಷಗಳು. ಟೆಂಡರ್ ಸಲ್ಲಿಸುವ ಕಡೆಯ ದಿ: 25-06-2026 ಸಮಯ 17.00 ಗಂಟೆಯವರೆಗೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ ಹಾಗೂ ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಸಂಪರ್ಕಿಸಬಹುದು.
ಸಹಿ/ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ.	ಸಹಿ/ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ.
ಐ.ಎಂ.ಐ.ಟಿ.ಸಂಖ್ಯೆ/ಹಾಸನ/227/ಕೆ.ಪಿ.ಪಿ.ಎಂ.ಸಿಎ/2026-27	ಐ.ಎಂ.ಐ.ಟಿ.ಸಂಖ್ಯೆ/ಹಾಸನ/227/ಕೆ.ಪಿ.ಪಿ.ಎಂ.ಸಿಎ/2026-27

ಕಿಡ್ನಾಯಿ ಸ್ಮಾರಕ ಗಂಧಿ ಸಂಸ್ಥೆ

ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ (ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ) ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್‌ರವರ ಕಛೇರಿ, ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ

ಐ.ಎಂ.ಐ.ಟಿ.ಸಂಖ್ಯೆ: 07/2026.27 ದಿನಾಂಕ: 08.06.2026

ಹಾಸನ ಸಣ್ಣ ನಿರೀವರಿ ವಿಭಾಗ ವ್ಯಾಪ್ತಿಯ ಕಾಮಗಾರಿಗೆ ಕೆಡಬ್ಲ್ಯೂ-1,2,3,4 ರ ಪ್ರಕಾರ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದವರಿಂದ ಐಟಿಂ ರೇಟ್ ದರದಲ್ಲಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ <https://kppp.karnataka.gov.in> ನಲ್ಲಿ ಹಾಸನ ಹಾಗೂ ಚಿಕ್ಕಮಗಳೂರು ಜಿಲ್ಲೆಯ ಕಾಮಗಾರಿಗೆ ಎರಡು ಲಕೋಟಿ ಪದ್ಧತಿಯಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯಲಾಗಿದೆ. ಗರಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.121.07 ಲಕ್ಷಗಳು ಮತ್ತು ಕನಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.3.20 ಲಕ್ಷಗಳು. ಟೆಂಡರ್ ಸಲ್ಲಿಸುವ ಕಡೆಯ ದಿ: 25-06-2026 ಸಮಯ 17.00 ಗಂಟೆಯವರೆಗೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ ಹಾಗೂ ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಸಂಪರ್ಕಿಸಬಹುದು.

ಸಹಿ/ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ.

ಐ.ಎಂ.ಐ.ಟಿ.ಸಂಖ್ಯೆ/ಹಾಸನ/227/ಕೆ.ಪಿ.ಪಿ.ಎಂ.ಸಿಎ/2026-27

ಕಿಡ್ನಾಯಿ ಸ್ಮಾರಕ ಗಂಧಿ ಸಂಸ್ಥೆ

ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ (ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ) ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್‌ರವರ ಕಛೇರಿ, ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ

ಐ.ಎಂ.ಐ.ಟಿ.ಸಂಖ್ಯೆ: 07/2026.27 ದಿನಾಂಕ: 08.06.2026

ಹಾಸನ ಸಣ್ಣ ನಿರೀವರಿ ವಿಭಾಗ ವ್ಯಾಪ್ತಿಯ ಕಾಮಗಾರಿಗೆ ಕೆಡಬ್ಲ್ಯೂ-1,2,3,4 ರ ಪ್ರಕಾರ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದವರಿಂದ ಐಟಿಂ ರೇಟ್ ದರದಲ್ಲಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ <https://kppp.karnataka.gov.in> ನಲ್ಲಿ ಹಾಸನ ಹಾಗೂ ಚಿಕ್ಕಮಗಳೂರು ಜಿಲ್ಲೆಯ ಕಾಮಗಾರಿಗೆ ಎರಡು ಲಕೋಟಿ ಪದ್ಧತಿಯಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯಲಾಗಿದೆ. ಗರಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.121.07 ಲಕ್ಷಗಳು ಮತ್ತು ಕನಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.3.20 ಲಕ್ಷಗಳು. ಟೆಂಡರ್ ಸಲ್ಲಿಸುವ ಕಡೆಯ ದಿ: 25-06-2026 ಸಮಯ 17.00 ಗಂಟೆಯವರೆಗೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ ಹಾಗೂ ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಸಂಪರ್ಕಿಸಬಹುದು.

ಸಹಿ/ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನಿರೀವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ.

ಐ.ಎಂ.ಐ.ಟಿ.ಸಂಖ್ಯೆ/ಹಾಸನ/227/ಕೆ.ಪಿ.ಪಿ.ಎಂ.ಸಿಎ/2026-27

ಐಸಿಸಿ ಮಹಿಳಾ ಟಿ20 ವಿಶ್ವಕಪ್

ಇಂದು ಭಾರತ X ಪಾಕ್ ಹೈವೋಲ್ಟೇಜ್ ಪಂದ್ಯ

ಹರ್ಮನ್‌ಪ್ರೀತ್ ಪಡೆಗೆ ಶುಭಾರಂಭದ ಗುರಿ

ಐಸಿಸಿ ಮಹಿಳಾ ಟಿ20 ವಿಶ್ವಕಪ್ ನಲ್ಲಿ ಶುಭಾರಂಭ ಮಾಡಲು ಕಾಯುತ್ತಿರುವ ಭಾರತ ತಂಡ, ತನ್ನ ಮೊದಲ ಪಂದ್ಯದಲ್ಲಿ ಭಾನುವಾರ ಬದ್ವಪ್ಪೆ ಪಾಕಿಸ್ತಾನ ವಿರುದ್ಧ ಸೋಲಿಸಲಿದೆ.

ಕಳೆದ ವರ್ಷ ಕೂಡಿದ ವಿಶ್ವಕಪ್ ಗೆಲ್ಲುವ ಮೂಲಕ ಐಸಿಸಿ ಕ್ಯಾಂಪ್ ಬರ ನೀಗಿಸಿಕೊಂಡಿದ್ದ ಪಹ್ಮನ್ ಸಾತ್ ಪಾಕ್ ತಂಡ ಈಗ ಟಿ20 ವಿಶ್ವಕಪ್ ಮೇಲೆ ಕಣ್ಣಿಟ್ಟಿದೆ. ಭಾರತಕ್ಕೆ ಮುಂದಿನ ಪಂದ್ಯಗಳಲ್ಲಿ ಬಲಿಷ್ಠ ತಂಡಗಳ ಸವಾಲು ಎದುರಾಗಲಿ ರುವುದರಿಂದ ಪಾಕ್ ವಿರುದ್ಧ ದೊಡ್ಡ ಅಂತರದಲ್ಲಿ ಗೆಲ್ಲುವತ್ತ ಚಿತ್ತ ಹರಿಸಿದೆ. ಟಿ20ಯಲ್ಲಿ ಪಾಕ್ ವಿರುದ್ಧ ಭಾರತದ 13-3 ಗೆಲುವಿನ ದಾಖಲೆ ಹೊಂದಿದ್ದು, ಇದೇ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಭಾನುವಾರದ ಪಂದ್ಯದಲ್ಲಿ ಕಣಕ್ಕಿಳಿಯಲಿದೆ. ತಂಡದಲ್ಲಿ ಸ್ವಲ್ಪ ತಿ ಮಧ್ಯನಾ, ಶಫಾಲಿ, ಜೆಸುಮಾ, ರಿಷಾ, ದೀಪ್ತಿ, ಕನ್ನಡತಿ ಶ್ರೇಯಾಂಕ ಸೇರಿದಂತೆ ಪ್ರಮುಖರಿದ್ದಾರೆ. ಮತ್ತೊಂದೆಡೆ ಫಾತಿಮಾ ಸನಾ ನಾಯಕತ್ವದಲ್ಲಿ ಆಡಲಿರುವ ಪಾಕ್ ತಂಡ ಭಾರತಕ್ಕೆ ಸೋಲಿಸುವ ಮೂಲಕ ವಿಶ್ವಕಪ್‌ನ ಮೊದಲ ಪಂದ್ಯದಲ್ಲಿ ಆಚ್ಚರಿಯ ಫಲಿತಾಂಶ ನೀಡಲು ಕಾಯುತ್ತಿದೆ.

ಪಂದ್ಯ ಆರಂಭ: ಸಂಜೆ 7 ಗಂಟೆಗೆ
 ನೇರದೃಶ್ಯ: ಸ್ಪಾಟ್‌ಸ್ಟ್ರೀಮ್, ಜಿಯೋ ಹಾಟ್‌ಸ್ಟಾರ್

ವ್ಯಾಟ್ ಶತಕ, ಶ್ರೀಲಂಕಾ ವಿರುದ್ಧ ಇಂಗ್ಲೆಂಡ್‌ಗೆ 87 ರನ್‌ಗಳ ಗೆಲುವು

ಮಹಿಳಾ ಟಿ20 ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆತಿಥೇಯರ ಶುಭಾರಂಭ

ಬರ್ಮಿಂಗ್‌ಹ್ಯಾಮ್: ಐಸಿಸಿ ಮಹಿಳಾ ಟಿ20 ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆತಿಥೇಯ ಇಂಗ್ಲೆಂಡ್ ಭರ್ಜರಿ ಶುಭಾರಂಭ ಮಾಡಿದೆ. ಶುಕ್ರವಾರ ರಾತ್ರಿ ನಡೆದ ಪಂದ್ಯದಲ್ಲಿ ಶ್ರೀಲಂಕಾ ವಿರುದ್ಧ 87 ರನ್ ಭರ್ಜರಿ ಜಯಗಳಿಸಿತು. ಮೊದಲು ಬ್ಯಾಟ್ ಮಾಡಿದ ಇಂಗ್ಲೆಂಡ್‌ನ ವೆಸ್ಟ್ ಇಂಡೀಸ್‌ನಲ್ಲಿ 219 ರನ್ ಕಲೆಹಾಕಿತು. ಆರಂಭಿಕ ಆಟಗಾರಿ ಬ್ಯಾಟ್ 62 ಎಸೆಗಳಲ್ಲಿ ಟೆಸ್ಟಾಗೆ 105 ರನ್ ಸಿಡಿಸಿದರು. ಅಮಿ ಜಾನ್, 38 ಎಸೆತಕ್ಕೆ 53, ನಾಯಕಿನ್ಯಾಟ್ ಸ್ಟೀವ್ಸ್‌ನ ಬ್ಯಾಟ್ 22 ಎಸೆತಕ್ಕೆ ಟೆಸ್ಟಾಗೆ 46 ರನ್ ಬಾರಿಸಿದರು. ಬೃಹತ್ ಗುರಿ ಬೆನ್ನತ್ತಿದ ಲಂಕಾ 20 ಓವರ್‌ಗಳಲ್ಲಿ 132 ರನ್‌ಗೆ ಆಲೌಟಾಯಿತು.

ವಾರಾಣಸಿಯಲ್ಲಿ ಜಸ್ವಾಲ್ ರಾಣಾ ಅಂತ್ಯಕ್ರಿಯೆ

ಡೆಹ್ರಾಡೂನ್: ಶುಕ್ರವಾರ ನಿಧನರಾದ ಭಾರತದ ತಾರಾ ಶೂಟಿಂಗ್ ಕೋಚ್, ದಿಗ್ವಿಜಯ ಶೂಟರ್ ಜಸ್ವಾಲ್ ರಾಣಾ ಅವರ ಅಂತ್ಯಕ್ರಿಯೆ ಶನಿವಾರ ಅವರ ಆಸೆಯಂತೆಯೇ ವಾರಾಣಸಿಯಲ್ಲಿ ಧಾರ್ಮಿಕ ವಿಧಿವಿಧಾನಗಳೊಂದಿಗೆ ನಡೆಯಿತು. ಅದಕ್ಕೂ ಮುನ್ನ ಡೆಹ್ರಾಡೂನ್‌ನಲ್ಲಿರುವ ಅವರ ನಿವಾಸದಲ್ಲಿ ಫಾರ್ಮಿಗ್‌ನಿಂದ ಅಂತಿಮ ದರ್ಶನಕ್ಕೆ ವ್ಯಕ್ತ ಕಲ್ಪಿಸಲಾಗಿತ್ತು. ಇದೇ ವೇಳೆ ಅವರಿಗೆ ಸಕಲ ಸರ್ಕಾರಿ ಗೌರವಗಳನ್ನು ಸಲ್ಲಿಸಲಾಯಿತು. ರಾಣಾ ಅವರ ಅಂತ್ಯಕ್ರಿಯೆ ವಾರಾಣಸಿಯಲ್ಲಿ ಆಗಬೇಕೆಂದು ಬಯಸಿದ್ದರು. ಹಾಗಾಗಿ ಕುಟುಂಬದವರು ಅವರ ಈ ಕಡೆಲಿರಿಸಿದ್ದಾರೆ.

CLASSIFIEDS

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RECRUITMENT

ಅಟೋ ಹಾಲರ್ ಬೇಕಾದರೆ ಕೋರಮಂಗಲದ ಬಳಿ ಇರುವ ಗ್ರಾಸ್ ಏಜೆನ್ಸಿಗೆ ಡೆಲಿವರಿ ಮಾಡಲು ಅಟೋ ಹೊಂದಿದವ ಅಥವಾ ಇಲ್ಲದವರು ಬಾಲಕರು ಬೇಕಾಗಿದ್ದಾರೆ. ಸಂಪರ್ಕಿಸಿ: Mob: 9901845505, 8971731858, 7892518932. MA-623

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ವಧು ವರಾನ್ವೇಷಣೆ ಬ್ಯಾಕ್‌ನಲ್ಲಿ ಎಲ್ಲಾ ಪಂದ್ಯದ ವಧು ವರ ನೋಂದಣಿ ಇದೆ ಸಂಪರ್ಕಿಸಿ. ಉ.ಎಸ್.ಗುರುರಾಜ ನಂ.359, 'ಶ್ರೀ ನಿಧಿ' 11ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಪೂರ್ವ ಪ್ರಜ್ಞಾನಗರ, ಉತ್ತರಹಳ್ಳಿ, ಬೆಂಗಳೂರು-560061, ವಾಟ್ಸಾಪ್ ನಂ.9448368257, ದೂರವಾಣಿ: 08026730287.

REQUIRED

Kumta/ Ankola/ Honnavara India's Top Branded, Biggest Financial/ Industrial Group. Exciting Career Opportunity Financial Professionals Mutual Fund Agents Employees Pvt. Bank /Govt., Ex-Servicemen Rtd. Teachers, Graduate Home Makers & other above 30yrs+ Interview 18th June Ph:6364563490 / 6366313944

ಸುದ್ದಿ ಸಿಂಚನ

ಆಸ್ಟ್ರೇಲಿಯನ್ ಓಪನ್: ಸೆಮೀಸ್ ಸೋತ ಸಿಂಧು

ಸಿಂಧು ಪ್ರಶಸ್ತಿಯಿಂದ ವಂಚಿತರಾದರು. ಈ ಮೂಲಕ ಟೂರ್ನಿಯಲ್ಲಿ ಭಾರತದ ಅಭಿಯಾನವೂ ಅಂತ್ಯಗೊಂಡಿತು. 2024 ರ ಡಿಸೆಂಬರ್‌ನಲ್ಲಿ ನಡೆದ ಸೆಂಟ್ರಲ್ ಮೋಡಿ ಇಂಟರ್‌ನಾಷನಲ್ ಟೂರ್ನಿ ಗೆದ್ದ ಬಳಿಕ ಸಿಂಧುಗೆ ಇದುವರೆಗೆ ಬಿಡುಗಡೆ ಆಗಿರುವ ಟೂರ್ನಿಯಲ್ಲಿ ಯಾವುದೇ ಪ್ರಶಸ್ತಿ ಗೆಲ್ಲಲು ಸಾಧ್ಯವಾಗಿಲ್ಲ.

ವೈಭವ ತಮ್ಮ ಅತಿರ್ವಾದ

ಆಟ, 87 ಎಸೆತಕ್ಕೆ 103 ರನ್

ಸಮಷ್ಟಿಪುರ: ಐಸಿಎಲ್‌ನಲ್ಲಿ ಸೋಟಿಕ ಅಟವಾದಿ ವೈಭವ ಸೂರ್ಯವಂಶಿ ಕ್ರಿಕೆಟ್ ಜಗತ್ತಿನ ಗಮನ ಸೆಳೆದ ಬೆನ್ನಲ್ಲೇ ಈಗ ಅವರ ತಮ್ಮ ಅತಿರ್ವಾದ ಸೂರ್ಯವಂಶಿ ಕೂಡಾ ಸುದ್ದಿಯಲ್ಲಿದ್ದಾರೆ. ಬಿಹಾರದ ಸಮಷ್ಟಿಪುರದ ಕ್ರಿಕೆಟ್ ಅಕಾಡೆಮಿ ತಾಂತ್ರಿಕ ತಂಡದ ಪರ ಆರಂಭಿಕ ಬ್ಯಾಟ್‌ಆಗಿ ಕಣಕ್ಕಿಳಿದ ಬಲ್ಲಗೆ ಬ್ಯಾಟ್ ಆಡಿರ್ವಾದ 87 ಎಸೆತಗಳನ್ನು ಮುಂದುವರಿಸಿ 20 ಬೌಂಡರಿ, 1 ಸಿಕ್ಸರ್ ನೆರವೇರಿಸಿ 103 ರನ್ ಸಾಧಿಸಿದ್ದಾರೆ. ಅಂದರೆ ಬೌಂಡರಿಗಳ ಮೂಲಕವೇ 86 ರನ್ ಕಲೆಹಾಕಿದ್ದಾರೆ.

ಐಪಿಎಲ್‌ನಲ್ಲಿ ವಿಡೇಶಿಗರ ಲಭ್ಯತೆಯ ವಿಚಾರದಲ್ಲಿ ಮಧ್ಯ ಪ್ರವೇಶಿಸಲು: ಬಿಸಿಸಿಐ

ಭಾರತದ ಐಪಿಎಲ್ ಹರಾಜಿನಲ್ಲಿ ಪಾಲ್ಗೊಂಡು ಆ ಬಳಿಕ ಟೂರ್ನಿಯಿಂದ ಹಿಂದೆ ಸರಿಯುವ ವಿಡೇಶಿ ಆಟಗಾರರ ವಿಚಾರದಲ್ಲಿ ಮಧ್ಯ ಪ್ರವೇಶಿಸಲು ಬಿಸಿಸಿಐ ನಿರಾಕರಿಸಿದೆ. ಆಟಗಾರರು ಮಧ್ಯದಲ್ಲಿಯೇ ಲೀಗ್ ನಿಂದ ಹೊರಹೋಗುವುದರಿಂದ ಫ್ರಾಂಚೈಸಿಸ್‌ಗಳಿಗೆ ನಷ್ಟ ಉಂಟಾಗುತ್ತದೆ. ಹೀಗಾಗಿ ಬಿಸಿಸಿಐ ಮಧ್ಯ ಪ್ರವೇಶಕ್ಕೆ ಫ್ರಾಂಚೈಸಿಸ್‌ಗಳು ಮನವಿ ಮಾಡಿದ್ದವು. ಆದರೆ ಅಂತಹ ಯಾವುದೇ ಯೋಜನೆ ಸದ್ಯಕ್ಕೆ ಇಲ್ಲ ಎಂದು ಬಿಸಿಸಿಐ ಸ್ಪಷ್ಟಪಡಿಸಿದೆ. ಗಾಯದ ಸಮಸ್ಯೆ ಹೊರತುಪಡಿಸಿ ಬೇರೆ ಕಾರಣಗಳಿಂದ ಲೀಗ್‌ನಿಂದ ಹೊರಗುಳಿಯುವ ವಿಡೇಶಿ ಆಟಗಾರರಿಗೆ ಬಿಸಿಸಿಐ ಎರಡು ವರ್ಷದ ನಿರೀಕ್ಷೆ ಈಗಾಗಲೇ ಜಾರಿಯಲ್ಲಿದೆ.

ಅಮೆರಿಕ ಗೋಲು ಮಳೆ, 4-1ರಲ್ಲಿ ಭರ್ಜರಿ ಗೆಲುವು

ಪರಗೈ ವಿರುದ್ಧ ಮೊದಲ ಪಂದ್ಯದಲ್ಲಿ ಆತಿಥೇಯ ತಂಡದ ಅಬ್ಬರ | ಫಿಫಾ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಅಮೆರಿಕ ಅತಿ ದೊಡ್ಡ ಗೆಲುವಿನ ದಾಖಲೆ



ಲಾಸ್ ಏಂಜಲೀಸ್ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ನಡೆದ ಪರಗೈ ವಿರುದ್ಧ ಪಂದ್ಯದಲ್ಲಿ ಅಮೆರಿಕ ಪರ ಗೋಲು ಬಾರಿಸಿದ ಬಾಲೋಗನ್

ಇಂಗ್ಲೆಂಡ್‌ನಲ್ಲಿ (ಕ್ಯಾಲಿಫೋರ್ನಿಯಾ): ಫಿಫಾ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಅತಿಥೇಯ ಅಮೆರಿಕ ಭರ್ಜರಿ ಗೆಲುವಿನೊಂದಿಗೆ ಶುಭಾರಂಭ ಮಾಡಿದೆ. ಶನಿವಾರ ಮುಂಜಾನೆ ನಡೆದ ಪರಗೈ ವಿರುದ್ಧ ಪಂದ್ಯದಲ್ಲಿ ಅಮೆರಿಕನ ಮಳೆಗಾಲದ ಅಮೆರಿಕ 4-1 ಅಂತರದಲ್ಲಿ ಜಯವಶೇರಿ ಬಾರಿಸಿತು. ಈ ಮೂಲಕ ವಿಶ್ವಕಪ್ ಪಂದ್ಯದಲ್ಲಿ ತನ್ನ ಗರಿಷ್ಠ ಗೋಲಿನ ದಾಖಲೆ ಬರೆಯಿತು.

ಅಮೆರಿಕ ತಂಡ 2022ರ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ 3 ಪಂದ್ಯಗಳಲ್ಲಿ ಕೇವಲ 4 ಗೋಲು ಬಾರಿಸಿತು. ಅಲ್ಲದೆ, ವಿಶ್ವಕಪ್ ಪಂದ್ಯದಲ್ಲಿ ಈವರೆಗೆ 3 ಕ್ವಿಂಟ್ ಹೆಚ್ಚು ಗೋಲು ಬಾರಿಸಿರಲಿಲ್ಲ. ಆದರೆ ಪರಗೈ ವಿರುದ್ಧ ತಂಡ ಮೊದಲಾದರಲ್ಲೇ 3-0 ಮುನ್ನಡೆ ಸಾಧಿಸಿತು.

ಪರಗೈ ಆಟಗಾರ ಡಾಮಿಯನ್ ಬೊಬಾದಿಲ್ಲಾ 31ನೇ ನಿಮಿಷದಲ್ಲಿ ಮಾಡಿದ ಓಲ್ ಗೋಲ್ ಎಡವಟ್ಟಿನಿಂದಾಗಿ ಅಮೆರಿಕ 1-0 ಮುನ್ನಡೆ ಪಡೆಯಿತು. ಬಳಿಕ ಫೈಲಾರನ್

ಗರ್ಭಿಣಿಗೆ ವಿಮಾನವೇರಲು ನಿರಾಕರಿಸಿದ್ದರಿಂದ ಅಮೆರಿಕದಲ್ಲೇ ಹುಟ್ಟಿದ್ದವ ಈಗ ವಿಶ್ವಕಪ್ ಸ್ಟಾರ್!

ಲಂಡನ್‌ಗೆ ತೆರಳಲಾಗದೆ ನ್ಯೂಯಾರ್ಕ್‌ನಲ್ಲೇ ಬಾಲೋಗನ್‌ಗೆ ಜನ್ಮ ನೀಡಿದ್ದ ತಾಯಿ

ಲಾಸ್ ಏಂಜಲೀಸ್: 25 ವರ್ಷಗಳ ಹಿಂದೆ ಅಮೆರಿಕದ ವಿಮಾನಯಾನ ಸಿಬ್ಬಂದಿಯ ಅಂದಾಜು ಗರ್ಭಿಣಿ ಮಹಿಳೆಗೆ ವಿಮಾನ ವೇರಲು ಬಿಟ್ಟಿದ್ದ ಈ ಬಾರಿ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಅಮೆರಿಕ ತಂಡಕ್ಕೆ ಬಹುಮುಖ್ಯ ಪಾತ್ರವಹಿಸಿದ ಬಾಲೋಗನ್ ಎಂಬ ತಾಯಿ ಸ್ಟ್ರೈಕರ್ ಸಿಗ್ನಿಫಿಕೆಂಟ್.

1930ರ ಬಳಿಕ ವಿಶ್ವಕಪ್ ಪಂದ್ಯವೊಂದರಲ್ಲಿ 2 ಗೋಲು ಬಾರಿಸಿದ ಅಮೆರಿಕದ ಮೊದಲ ಆಟಗಾರ ಎನಿಸಿಕೊಂಡಿರುವ ಬಾಲೋಗನ್ ಹುಟ್ಟಿದ್ದು ಅಮೆರಿಕದಲ್ಲೇ ಆಗಿದ್ದರೂ ಅವರ ಪೋಷಕರು ನೈಜಿಯದಾದವರು. ಆದರೆ ಇಂಗ್ಲೆಂಡ್‌ನಲ್ಲಿ ವಾಸ. ಬಾಲೋಗನ್‌ರ ತಾಯಿ ಫೈಲಾರನ್ 2001ರಲ್ಲಿ ತಮ್ಮ ಕುಟುಂಬಸ್ಥರನ್ನು ಭೇಟಿ ನೀಡಿದ್ದರು. ವಾರದಲ್ಲೇ ಅವರು ಲಂಡನ್ ತೆರಳಿದ್ದರು. ಆದರೆ ಹಿಂದಿರುಗುವಾಗ



ಮೆಡಿಕಲ್ ಕ್ಲಿನಿಕ್‌ನಲ್ಲಿ ಇಲ್ಲದ ಕಾರಣ ತುಂಬು ಗರ್ಭಿಣಿಗೆ ವಿಮಾನವೇರಲು ಅಮೆರಿಕದಲ್ಲಿ ಅವಕಾಶ ಸಿಕ್ಕಿಲ್ಲ. ಹೀಗಾಗಿ ಫೈಲಾರನ್ ಅಲ್ಲಿ ಉಳಿದು ಮಗುವಿಗೆ ಜನ್ಮ ನೀಡಿದ್ದರು. ವಾರದಲ್ಲೇ ಅವರು ಲಂಡನ್ ತೆರಳಿದ್ದರು. ಆದರೆ ಹಿಂದಿರುಗುವಾಗ

ಬೆಳೆದು, ಸಣ್ಣ ವಯಸ್ಸಿನಲ್ಲೇ ಅಸೆನ್ಸರ್ ಕ್ಲಬ್‌ನ ಹೇಲ್ ಎಂಡ್ ಅಕಾಡೆಮಿಯಲ್ಲಿ ಫುಟ್ಬಾಲ್ ತರಬೇತಿ ಆರಂಭಿಸಿದರು. ಬಳಿಕ ಅಲ್ಲಿಂದ ಫ್ರಾನ್ಸ್‌ಗೆ ತೆರಳಿ ಪ್ರತಿಭಾವಂತ ಫುಟ್ಬಾಲ್ ಆಗಿ ಬೆಳೆದರು. ಅಲ್ಲಿಂದ ಮತ್ತೆ ಅಮೆರಿಕದತ್ತ ಪಯಣ ಬೆಳೆಸಿದ ಬಾಲೋಗನ್ 2023ರ ಅಲ್ಲಿನ ರಾಷ್ಟ್ರೀಯ ತಂಡದ ಪರ ಆಡುತ್ತಿದ್ದಾರೆ. ನೈಜಿಯಾದ ಪೋಷಕರಿಗೆ ಹುಟ್ಟಿ ಅಮೆರಿಕದ ಪೌರರಾಗಿ, ಅಂದಾಜಿನಲ್ಲಿ ಫುಟ್ಬಾಲ್ ಕಲಿಕೆ, ಫ್ರಾನ್ಸ್‌ನಲ್ಲಿ ಓರ್ವ ಗೋಲ್ ಸ್ಕೋರರ್ ಆಗಿ ಬೆಳೆದು, ಇಂಗ್ಲೆಂಡ್ ನ ಅಂಡರ್-17, ಅಂಡರ್-21 ರಾಷ್ಟ್ರೀಯ ತಂಡದ ಪರ ಆಡಿದ್ದ ಬಾಲೋಗನ್, ಈಗ ಫೈಲಾರನ್ ಅಲ್ಲಿ ಉಳಿದು ಮಗುವಿಗೆ ಜನ್ಮ ನೀಡಿದ್ದರು. ವಾರದಲ್ಲೇ ಅವರು ಲಂಡನ್ ತೆರಳಿದ್ದರು. ಆದರೆ ಹಿಂದಿರುಗುವಾಗ

■ ಇಂದಿನ ಪಂದ್ಯಗಳು

ಕ್ಯೆಟಿ-ಸ್ಯಾಟ್ಲೆಂಡ್, ಬೆಳಿಗ್ಗೆ 6.30ಕ್ಕೆ (ಬೋಸ್ನನ್) ಆಸ್ಟ್ರೇಲಿಯಾ-ಟರ್ಕಿ, ಬೆಳಿಗ್ಗೆ 9.30ಕ್ಕೆ (ನ್ಯಾಂಕೋವರ್) ಜಮಾನಿ-ಕ್ಯುರಾಸಾಂ, ರಾತ್ರಿ 10.30ಕ್ಕೆ (ಹಾಪ್ಸನ್) ನೆದರ್‌ಲೆಂಡ್ಸ್-ಜಪಾನ್, ರಾತ್ರಿ 1:30ಕ್ಕೆ (ಡಲ್ಫಿನ್)

ಇಂಗ್ಲೆಂಡ್ ಟೀಂಗೆ ಕಳುಹಿಸಿ ಲಾರ್ಡ್ ಶೂ ಕಳುಹಿಸಿ, ಒಂದೇ ಚೆಂಡು ಬಾಕಿ!

ಫಿಫಾ ವಿಶ್ವಕಪ್ ಆಡಲು ಅಮೆರಿಕದಲ್ಲಿದ್ದ ಇಂಗ್ಲೆಂಡ್ ಫುಟ್ಬಾಲ್ ತಂಡದ ತರಬೇತಿ ಸಾಮಗ್ರಿಗಳು ಮತ್ತು ಶೂಗಳನ್ನು ಕಳುಹಿಸಿ ಮಡಲಾಗಿದೆ. ಅಲ್ಲಿನ ಕಾನಾನ್ ಸಿಟಿಯಲ್ಲಿರುವ ತಮ್ಮ ತರಬೇತಿ ಶಿಬಿರಕ್ಕೆ ಇಂಗ್ಲೆಂಡ್ ತಂಡದ ಸಾಮಗ್ರಿಗಳನ್ನು ಸಾಗಿಸುತ್ತಿದ್ದ ವಾಹನವನ್ನು ಒಡೆದು ಈ ದರೋಡೆ ಮಾಡಲಾಗಿದ್ದು, ಆಟಗಾರರು ಪಂದ್ಯಕ್ಕೆ ಧರಿಸಬೇಕಿದ್ದ ಶೂ, ಜರ್ಸಿ ಕಿಟ್, ಕೋಚಿಂಗ್ ಸಿಬ್ಬಂದಿಯ ತಾಂತ್ರಿಕ ಉಪಕರಣಗಳನ್ನು ಕಳೆದು ಹೋಗಿತ್ತು. ಸದ್ಯ ಇಂಗ್ಲೆಂಡ್ ತಂಡದ ಬಳಿ ಅಭ್ಯಾಸಕ್ಕೆ ಬಂದೇ ಚೆಂಡು ಉಳಿದಿದೆ. ತನ್ನ ಮೊದಲ ಪಂದ್ಯದಲ್ಲಿ ಭಾನುವಾರ ಬದ್ಧವಾಗಿ ಪಾಕಿಸ್ತಾನ ವಿರುದ್ಧ ಸೋತಿದ್ದಾರೆ.

ಕಳೆದ ವರ್ಷ ಏಕದಿನ ವಿಶ್ವಕಪ್ ಗೆಲ್ಲುವ ಮೂಲಕ ಐಸಿಸಿ ಟ್ರೋಫಿ ಬರ ನೀಗಿಸಿಕೊಂಡಿದ್ದ ಪರ್ವಾನ್ ಸ್ಟ್ರೈಕರ್ ಕೌರ್ ಪಡೆ ಈಗ ಟಿ20 ವಿಶ್ವಕಪ್ ಮೇಲೆ ಕಣ್ಣಿಟ್ಟಿದೆ. ಭಾರತಕ್ಕೆ ಮುಂದಿನ ಪಂದ್ಯಗಳಲ್ಲಿ ಬಲಿಷ್ಠ ತಂಡಗಳ ಸವಾಲು ಎದುರಾಗಲಿ ರುವುದರಿಂದ ಪಾಕ್ ವಿರುದ್ಧ ದೊಡ್ಡ ಅಂತರದಲ್ಲಿ ಗೆಲ್ಲುವತ್ತ ಚಿತ್ತ ಹರಿಸಿದೆ. ಟಿ20ಯಲ್ಲಿ ಪಾಕ್ ವಿರುದ್ಧ ಭಾರತ 13-3 ಗೆಲುವಿನ ದಾಖಲೆ ಹೊಂದಿದ್ದು, ಇದೇ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಭಾನುವಾರದ ಪಂದ್ಯದಲ್ಲಿ ಕಣಕ್ಕಿಳಿಯಲಿದೆ. ತಂಡದಲ್ಲಿ ಸ್ವಲ್ಪ ಮಂದವಾ, ಶಫಾಲಿ, ಚೇಮನಾ, ರಜಾ, ದೀಪ್ತಿ, ಕನ್ನಡತಿ ತ್ರೇಯಾಂಕ ಸೇರಿದಂತೆ ಪ್ರಮುಖರಿದ್ದಾರೆ. ಮೆಕ್ಸಿಕೋದ ಫ್ರಾಂಚೈಸಿ ಸೋ ನಾಯಕತ್ವದಲ್ಲಿ ಆಡಲಿರುವ ಪಾಕ್ ತಂಡ ಭಾರತಕ್ಕೆ ಸೋಲುವುದನ್ನು ಮೂಲಕ ವಿಶ್ವಕಪ್‌ನ ಮೊದಲ ಪಂದ್ಯದಲ್ಲಿ ಆಸಕ್ತಿಯುಳ್ಳ ಫಲಿತಾಂಶ ನೀಡಲು ಕಾಯುತ್ತಿದೆ.

ಪಂದ್ಯ ಆರಂಭ: ಸಂಜೆ 7 ಗಂಟೆಗೆ

ನೇರವೇರಿ: ಸ್ವಾಲ್ ಸ್ಪೋರ್ಟ್ಸ್, ಬಿಯೋ ಹಾಟ್ ಸ್ಪಾಲ್

ಸ್ವಾಟ್ಲೆಂಡ್ ತಂಡವನ್ನು ಬೆಂಬಲಿಸಲು ಅಭಿಮಾನಿ 4000 ಕಿ.ಮೀ. ಕಾಲ್ಡಿಗೆ!

ಈ ಬಾರಿ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆಡುತ್ತಿರುವ ಸ್ವಾಟ್ಲೆಂಡ್ ತಂಡವನ್ನು ಬೆಂಬಲಿಸಲು ಆ ದೇಶದ ಅಭಿಮಾನಿಯೊಬ್ಬರ ಬರೋಬ್ಬರಿ 4000 ಕಿ.ಮೀ. ದೂರ ಕಾಲ್ಡಿಗೆಯಲ್ಲಿ ಸಂಚರಿಸಿದ್ದಾರೆ.

ಸ್ವಾಟ್ಲೆಂಡ್ ತಂಡ 28 ವರ್ಷಗಳ ಬಳಿಕ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆಡುತ್ತಿದೆ. ಹೀಗಾಗಿ ತಮ್ಮ ದೇಶದ ತಂಡವನ್ನು ಬೆಂಬಲಿಸಲು 22 ವರ್ಷದ ಕ್ರೀಡಾ ಫ್ಯಾನ್ ಯೂಸುಫ್ ಲಾಸ್ ಏಂಜಲೀಸ್‌ನಿಂದ ಬೋಸ್ನನ್ ಕಾಲ್ಡಿಗೆ ಆರಂಭಿಸಿದ್ದರು. ಅವರು ಶನಿವಾರ ನಡೆಯಲಿರುವ ಹೈಟಿ ವಿರುದ್ಧ ಪಂದ್ಯದ ವೇಲೆ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ಹಾಜರರಿದ್ದಾರೆ. ಕ್ರೀಡಾ ತಮ್ಮ ಕಾಲ್ಡಿಗೆ ವೇಲೆ 'ಸ್ವಾಟ್ಲೆಂಡ್ ಫಾನ್ ಮೆಂಟಲ್ ಹೆಲ್ಪ್' ಅಭಿಯಾನದ ಭಾಗವಾಗಿ ನಿಧಿಯನ್ನೂ ಸಂಗ್ರಹಿಸಿದ್ದಾರೆ. ಅವರು ಈ ಹಿಂದೆ 2024ರ ಯುರೋ ಕಪ್‌ನಲ್ಲಿ ಜಮಾನಿ ಸ್ವಾಟ್ಲೆಂಡ್‌ನಿಂದ ಜರ್ವೆನಿಗೆ ಇದೇ ರೀತಿ ಕಾಲ್ಡಿಗೆಯಲ್ಲಿ ಸಂಚರಿಸಿದ್ದರು.

ಕೆನಡಾ X ಬೋಸ್ನಿಯಾ ಪಂದ್ಯ 1-1ರಂದ ಡ್ರಾ

ವಿಶ್ವಕಪ್‌ನಲ್ಲೇ ಇದು ಕೆನಡಾ ತಂಡದ ಮೊದಲ ಅಂಕ | ಹಿಂದಿನ 6 ಪಂದ್ಯದಲ್ಲಿ ಸೋಲು



ಚೆಂಡನ್ನು ಪಾಕ್ ಮಾಡುತ್ತಿರುವ ಕೆನಡಾದ ರಿಚಿ ಲಾರ್ಡ್

ಟೊಂಟೋ: ಈ ಬಾರಿ ಫಿಫಾ ವಿಶ್ವಕಪ್ ಅತಿಥಿ ವೆಸ್ಟ್‌ಇಂಡೀಸ್ 3 ದೇಶಗಳ ಪೈಕಿ ಒಂದಾಗಿರುವ ಕೆನಡಾ ಮಾತ್ರ ಟೂರ್ನಿಯಲ್ಲಿ ಗೆಲುವಿನ ಆರಂಭ ಪಡೆಯಲು ವಿಫಲವಾಗಿದೆ. ಮಧ್ಯರಾತ್ರಿ ಬೋಸ್ನಿಯಾ-ಹೆರ್ಜೆಗೋವಿನಾ ವಿರುದ್ಧ ನಡೆದ ಪಂದ್ಯದಲ್ಲಿ ಅತಿಥೇಯ ಕೆನಡಾ 1-1 ಗೋಲುಗಳಲ್ಲಿ ಡ್ರಾಗೆ ತೃಪ್ತ ಪಟ್ಟುಕೊಂಡಿದೆ. ಆದರೂ 3ನೇ ವಿಶ್ವಕಪ್ ಆಡುತ್ತಿರುವ ಕೆನಡಾ ತಂಡ ಇದೇ ಮೊದಲ ಬಾರಿ ಅಂಕ ಪಾಕ ತೆರೆದಿದೆ.

1986 ಹಾಗೂ 2022ರ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆಡಿದ್ದ ಕೆನಡಾ ಎಲ್ಲಾ 6 ಪಂದ್ಯಗಳಲ್ಲೂ ಸೋತಿತ್ತು. ಈ ಬಾರಿ ಚೊಕ್ಕಲ ಪಂದ್ಯದಲ್ಲಿ 21ನೇ ನಿಮಿಷದಲ್ಲಿ ಬೋಸ್ನಿಯಾಗೆ ಗೋಲಿನ ಮುನ್ನಡೆ ಬಿಟ್ಟುಕೊಟ್ಟರೂ ಪಂದ್ಯ ಡ್ರಾಗೆಗಳೆನಲು ಯಶಸ್ವಿಯಾಯಿತು. ಬೋಸ್ನಿಯಾ ಪರ ಜೊವ್ಜೆ ಲುಚಿಕ್ ಗೋಲು ಬಾರಿಸಿದರೆ, ಸ್ಟೆಫ್‌ಟ್ಯೂಟ್ ಆಟಗಾರರಾಗಿ ಮೈದಾನಕ್ಕೆ ಬಂದ ಸ್ಟೈಲ್ ಕ್ಲಾರ್ಕ್ 78ನೇ ನಿಮಿಷದಲ್ಲಿ ಗೋಲು ದಾಖಲಿಸುವ ಮೂಲಕ ಪಂದ್ಯ ಡ್ರಾಗೆಗಳೆನಲು ನೆರವಾದರು.

ಕ್ರ.ಸಂ.	ಸಂಯೋಜನೆ	ವಿವರಣೆ
1	ಕಾರ್ಪೊರೇಟ್ ಸಲಹೆಗಾರರ ವೇತನ ಮತ್ತು ಪ್ರಾಚಾರ್ಯರ ಸಲಹೆಗಾರರ ವೇತನ	ವಿವರಣೆ: ಕಾರ್ಪೊರೇಟ್ ಸಲಹೆಗಾರರ ವೇತನ ಮತ್ತು ಪ್ರಾಚಾರ್ಯರ ಸಲಹೆಗಾರರ ವೇತನ
2	ಜೋನಿಯರ್ ಕಛೇರಿ ಮತ್ತು ವಿಭಾಗ	ವಿವರಣೆ: ಜೋನಿಯರ್ ಕಛೇರಿ ಮತ್ತು ವಿಭಾಗ
3	ವೆಬ್‌ಸೈಟ್ ಯೋಜನೆ	ವಿವರಣೆ: ವೆಬ್‌ಸೈಟ್ ಯೋಜನೆ
4	ವಿಶ್ವಕಪ್ ಸ್ಥಳೀಯ ಇಂಜಿನಿಯರಿಂಗ್ ಸೇವೆಗಳು	ವಿವರಣೆ: ವಿಶ್ವಕಪ್ ಸ್ಥಳೀಯ ಇಂಜಿನಿಯರಿಂಗ್ ಸೇವೆಗಳು
5	ಮುಖ್ಯ ಉತ್ಪನ್ನಗಳು/ಸೇವೆಗಳ ಸಾಮಗ್ರಿ	ವಿವರಣೆ: ಮುಖ್ಯ ಉತ್ಪನ್ನಗಳು/ಸೇವೆಗಳ ಸಾಮಗ್ರಿ
6	ಕೆಲಸದ ಪರಿಣಾಮ ವರದಿ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ಕೆಲಸದ ಪರಿಣಾಮ ವರದಿ ಮತ್ತು ವರದಿ
7	ಸೇವೆಗಳು/ಸೇವೆಗಳ ಸಂಯೋಜನೆ	ವಿವರಣೆ: ಸೇವೆಗಳು/ಸೇವೆಗಳ ಸಂಯೋಜನೆ
8	ವಿವರಣೆ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ವಿವರಣೆ ಮತ್ತು ವರದಿ
9	ವಿವರಣೆ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ವಿವರಣೆ ಮತ್ತು ವರದಿ
10	ವಿವರಣೆ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ವಿವರಣೆ ಮತ್ತು ವರದಿ
11	ವಿವರಣೆ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ವಿವರಣೆ ಮತ್ತು ವರದಿ
12	ವಿವರಣೆ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ವಿವರಣೆ ಮತ್ತು ವರದಿ
13	ವಿವರಣೆ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ವಿವರಣೆ ಮತ್ತು ವರದಿ
14	ವಿವರಣೆ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ವಿವರಣೆ ಮತ್ತು ವರದಿ
15	ವಿವರಣೆ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ವಿವರಣೆ ಮತ್ತು ವರದಿ
16	ವಿವರಣೆ ಮತ್ತು ವರದಿ	ವಿವರಣೆ: ವಿವರಣೆ ಮತ್ತು ವರದಿ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
(ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ಇಲಾಖೆ)
ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್‌ರವರ ಕಛೇರಿ, ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ
ಐ.ಎಂ.ಐ.ಟಿ.ಸಂಖ್ಯೆ: 07/2026.27 ದಿನಾಂಕ: 08.06.2026

ಹಾಸನ ಸಣ್ಣ ನೀರಾವರಿ ವಿಭಾಗ ವ್ಯಾಪ್ತಿಯ ಕಾಮಗಾರಿಗೆ ಕೆಡಬ್ಲ್ಯೂ-1,2,3,4 ರ ಪ್ರಕಾರ ಅರ್ಹ ಗುತ್ತಿಗೆದಾರರಿಂದ ಐಟಿಂ ರೇಟ್ ದರದಲ್ಲಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ <https://kppp.karnataka.gov.in> ನಲ್ಲಿ ಹಾಸನ ಹಾಗೂ ಚಿಕ್ಕಮಗಳೂರು ಜಿಲ್ಲೆಯ ಕಾಮಗಾರಿಗೆ ಎರಡು ಲಕೋಟಿ ಪದ್ಧತಿಯಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯಲಾಗಿದೆ. ಗರಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.121.07 ಲಕ್ಷಗಳು ಮತ್ತು ಕನಿಷ್ಠ ಟೆಂಡರ್ ಮೊತ್ತ ರೂ.3.20 ಲಕ್ಷಗಳು. ಟೆಂಡರ್ ಸಲ್ಲಿಸುವ ಕಡೆಯ ದಿ: 25-06-2026 ಸಮಯ 17.00 ಗಂಟೆಯವರೆಗೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್ ಹಾಗೂ ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ಈ ಕಛೇರಿಯನ್ನು ಸಂಪರ್ಕಿಸಬಹುದು.

ಸಹಿ/-ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಹಾಸನ.
ವಾಸ್ತುಸಂಖ್ಯೆ/ಐ.ಎಂ.ಐ.ಟಿ./ಹಾಸನ/227/ಕೆ.ಪಿ.ಪಿ.ಎಂ.ಸಿಎ/2026-27

ಕಿನ್ಯಾಯಿ ಸ್ಮಾರಕ ಗಂಧಿ ಸಂಸ್ಥೆ
ಕಾರ್ಯದ ಸಂಯೋಜನೆ ಮತ್ತು ತರಬೇತಿ ಕೇಂದ್ರ (ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸ್ವಾಮ್ಯದ ಸಂಸ್ಥೆ)
ಪ್ರಾಥಮಿಕ ಆರ್ಥಿಕ ಸಂಯೋಜನೆ ಮತ್ತು ಚಿತ್ರಣ ಕೇಂದ್ರ

ಡಾ|| ಎಂ. ಎಚ್.ಎಂ.ಗೌಡ ರಸ್ತೆ ಬೆಂಗಳೂರು-560029.
Ph: +91 080-2656 0722/2656 0723, 080-6669 7999
No: KMIO/SME(1)/Tender/Manpower/506/2025-26 Date: 12-06-2026
ಇ-ಪ್ರೊಕ್ಯೂರಮೆಂಟ್ ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆ

ಕಿನ್ಯಾಯಿ ಸ್ಮಾರಕ ಗಂಧಿ ಸಂಸ್ಥೆ, ಇದುವ, ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಇ-ಪ್ರೊಕ್ಯೂರಮೆಂಟ್ ಮುಖಾಂತರ ಈ ಕೆಳಕಂಡವುಗಳಿಗಾಗಿ ದ್ವಿಲಕೋಟಿ ಬಿಡ್ ಪದ್ಧತಿಯಲ್ಲಿ ಆನ್‌ಲೈನ್ ಮೂಲಕ ಟೆಂಡರ್‌ಗಳನ್ನು ಆಹ್ವಾನಿಸಿದ್ದಾರೆ

Sl No.	Tender No. & Date	Name of the Items
1.	No. KMIO/SME(1) Tender/ Manpower/506/2026-27, Dt: 12-06-2026	Providing Manpower services of Group B, C & D to KMIO
2.	No. KMIO/SME(1) Tender/ Security/507/2026-27, Dt: 12-06-2026	Providing Manpower services of Security Services to Sipanidaga block to KMIO
3.	No. KMIO/SME(1) Tender/ House Keeping/508/ 2026-27, Dt: 12-06-2026	Providing Manpower services of House Keeping Services to Sipanidaga block to KMIO

ಬಿಡ್ ದಾಖಲೆಗಳು ಆನ್‌ಲೈನ್‌ನಲ್ಲಿ ದೊರೆಯುವ ದಿನಾಂಕ: 30-06-2026 ರಿಂದ 31-07-2026ರ ವರೆಗೆ. ಬಿಡ್‌ದಾಖಲೆಗಳನ್ನು ವೆಬ್‌ಸೈಟ್ <https://kppp.karnataka.gov.in> ನಲ್ಲಿ ನೋಡಬಹುದು ಮತ್ತು ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳಬಹುದು. ಬಿಡ್‌ಗಳನ್ನು ಮತ್ತು ಶುಲ್ಕಗಳನ್ನು ಇ-ಪ್ರೊಕ್ಯೂರಮೆಂಟ್ ಮೂಲಕ ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ ಮತ್ತು ಸಮಯ: 31-07-2026ರ ಸಂಜೆ 4:00 ಗಂಟೆಯವರೆಗೆ. ಟೆಂಡರ್ ಅಂಶದ ಪ್ರಾಥಮಿಕ ಯಾವುದೇ ಕಾರಣ ನೀಡದ ಟೆಂಡರ್‌ಗಳನ್ನು ಅಂಗೀಕರಿಸಿ/ ತಿರಸ್ಕರಿಸಿ/ ರದ್ದುಗೊಳಿಸುವ ಅಧಿಕಾರದ ಹಕ್ಕನ್ನು ಕಾಯ್ದಿರಿಸಿಕೊಂಡಿದೆ. ಸಹಿ/- ಡಿಜಿಟಲ್/ವರ್ಕ/1151/2026-27 ಅರ್ಥಿಕ ಸಲಹೆಗಾರರು

ಐಸಿಸಿ ಮಹಿಳಾ ಟಿ20 ವಿಶ್ವಕಪ್
ಇಂದು ಭಾರತ X ಪಾಕ್ ಹೈ ವೋಲ್ಟೇಜ್ ಪಂದ್ಯ
ಹರ್ಮನ್‌ಪ್ರೀತ್ ಪಡೆಗೆ ಶುಭಾರಂಭದ ಗುರಿ

ಐಸಿಸಿ ಮಹಿಳಾ ಟಿ20 ವಿಶ್ವಕಪ್ ನಲ್ಲಿ ಶುಭಾರಂಭ ಮಾಡಲು ಕಾಯುತ್ತಿರುವ ಭಾರತ ತಂಡ, ತನ್ನ ಮೊದಲ ಪಂದ್ಯದಲ್ಲಿ ಭಾನುವಾರ ಬದ್ಧವಾಗಿ ಪಾಕಿಸ್ತಾನ ವಿರುದ್ಧ ಸೋತಿದ್ದಾರೆ.

ಕಳೆದ ವರ್ಷ ಏಕದಿನ ವಿಶ್ವಕಪ್ ಗೆಲ್ಲುವ ಮೂಲಕ ಐಸಿಸಿ ಟ್ರೋಫಿ ಬರ ನೀಗಿಸಿಕೊಂಡಿದ್ದ ಪರ್ವಾನ್ ಸ್ಟ್ರೈಕರ್ ಕೌರ್ ಪಡೆ ಈಗ ಟಿ20 ವಿಶ್ವಕಪ್ ಮೇಲೆ ಕಣ್ಣಿಟ್ಟಿದೆ. ಭಾರತಕ್ಕೆ ಮುಂದಿನ ಪಂದ್ಯಗಳಲ್ಲಿ ಬಲಿಷ್ಠ ತಂಡಗಳ ಸವಾಲು ಎದುರಾಗಲಿ ರುವುದರಿಂದ ಪಾಕ್ ವಿರುದ್ಧ ದೊಡ್ಡ ಅಂತರದಲ್ಲಿ ಗೆಲ್ಲುವತ್ತ ಚಿತ್ತ ಹರಿಸಿದೆ. ಟಿ20ಯಲ್ಲಿ ಪಾಕ್ ವಿರುದ್ಧ ಭಾರತ 13-3 ಗೆಲುವಿನ ದಾಖಲೆ ಹೊಂದಿದ್ದು, ಇದೇ ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಭಾನುವಾರದ ಪಂದ್ಯದಲ್ಲಿ ಕಣಕ್ಕಿಳಿಯಲಿದೆ. ತಂಡದಲ್ಲಿ ಸ್ವಲ್ಪ ಮಂದವಾ, ಶಫಾಲಿ, ಚೇಮನಾ, ರಜಾ, ದೀಪ್ತಿ, ಕನ್ನಡತಿ ತ್ರೇಯಾಂಕ ಸೇರಿದಂತೆ ಪ್ರಮುಖರಿದ್ದಾರೆ. ಮೆಕ್ಸಿಕೋದ ಫ್ರಾಂಚೈಸಿ ಸೋ ನಾಯಕತ್ವದಲ್ಲಿ ಆಡಲಿರುವ ಪಾಕ್ ತಂಡ ಭಾರತಕ್ಕೆ ಸೋಲುವುದನ್ನು ಮೂಲಕ ವಿಶ್ವಕಪ್‌ನ ಮೊದಲ ಪಂದ್ಯದಲ್ಲಿ ಆಸಕ್ತಿಯುಳ್ಳ ಫಲಿತಾಂಶ ನೀಡಲು ಕಾಯುತ್ತಿದೆ.

ಪಂದ್ಯ ಆರಂಭ: ಸಂಜೆ 7 ಗಂಟೆಗೆ

ನೇರವೇರಿ: ಸ್ವಾಲ್ ಸ್ಪೋರ್ಟ್ಸ್, ಬಿಯೋ ಹಾಟ್ ಸ್ಪಾಲ್

ವ್ಯಾಟ್ ಶತಕ, ಶ್ರೀಲಂಕಾ ವಿರುದ್ಧ ಇಂಗ್ಲೆಂಡ್‌ಗೆ 87 ರನ್‌ಗಳ ಗೆಲುವು
ಮಹಿಳಾ ಟಿ20 ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆತಿಥೇಯರ ಶುಭಾರಂಭ

ಬರ್ಮಿಂಗ್‌ಹ್ಯಾಮ್: ಐಸಿಸಿ ಮಹಿಳಾ ಟಿ20 ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಆತಿಥೇಯ ಇಂಗ್ಲೆಂಡ್ ಭರ್ಜರಿ ಶುಭಾರಂಭ ಮಾಡಿದೆ. ಶುಕ್ರವಾರ ರಾತ್ರಿ ನಡೆದ ಪಂದ್ಯದಲ್ಲಿ ಶ್ರೀಲಂಕಾ ವಿರುದ್ಧ 87 ರನ್ ಭರ್ಜರಿ ಜಯಗಳಿಸಿತು. ಮೊದಲು ಬ್ಯಾಟ್ ಮಾಡಿದ ಇಂಗ್ಲೆಂಡ್ ಕೇವಲ 1 ವಿಕೆಟ್ ನಷ್ಟದಲ್ಲಿ 219 ರನ್ ಕಲೆಹಾಕಿತು. ಆರಂಭಿಕ ಆಟಗಾರ್ತಿ ಡ್ಯಾನಿ ವಾಟ್ಸಿ 62 ಎಸೆತಗಳಲ್ಲಿ ಟೀಕಾಗದೆ 105 ರನ್ ಸಾಧಿಸಿದರು. ಅಮಿ ಜಾನ್, 38 ಎಸೆತಕ್ಕೆ 53, ನಾಯಕಿ ನ್ಯಾಕ್ಸ್ ಸ್ಟೀವ್ಸ್ ಬ್ಯಾಟ್ 22 ಎಸೆತಕ್ಕೆ ಟೀಕಾಗದೆ 46 ರನ್ ಬಾರಿಸಿದರು. ಬ್ಯುಟ್ ಗುರಿ ಬೆನ್ನತ್ತಿದ ಲಂಕಾ 20 ಓವರ್‌ಗಳಲ್ಲಿ 132 ರನ್ ಗೆಲಿಸಿತು.

ಆಸೀಸ್‌ಗೆ 65 ರನ್ ಗೆಲುವು
ಶನಿವಾರ ದ.ಆಫ್ರಿಕಾ ವಿರುದ್ಧ ಆಸ್ಟ್ರೇಲಿಯಾ 65 ರನ್ ಗಳ ಗೆಲುವು ಸಾಧಿಸಿತು. ಆಸೀಸ್ ಮೊದಲು ಬ್ಯಾಟ್ ಮಾಡಿ 8 ವಿಕೆಟ್‌ಗೆ 172 ರನ್ ಗಳಿಸಿತು. ಲೀವ್‌ಫೋರ್ಡ್ 50 ರನ್ ಸಾಧಿಸಿದರು. ದೊಡ್ಡ ಗುರಿ ಬೆನ್ನತ್ತಿದ ದ.ಆಫ್ರಿಕಾ 16.4 ಓವರ್‌ಗಳಲ್ಲಿ 107 ರನ್ ಗೆಲಿಸಿತು.

ಐರ್ಲೆಂಡ್‌ಗೆ 18ನೇ ಸೋಲು
ಶನಿವಾರ ಐರ್ಲೆಂಡ್ ವಿರುದ್ಧ ಸ್ವಾಟ್ಲೆಂಡ್ 40 ರನ್ ಜಯಗಳಿಸಿತು. ಸ್ವಾಟ್ಲೆಂಡ್ 5 ವಿಕೆಟ್‌ಗೆ 161 ರನ್ ಗಳಿಸಿತು. ಐರ್ಲೆಂಡ್ 19.1 ಓವರ್‌ನಲ್ಲಿ 121 ರನ್ ಗೆಲಿಸಿತು. ಮಹಿಳಾ ಟಿ20 ವಿಶ್ವಕಪ್‌ನಲ್ಲಿ ಐರ್ಲೆಂಡ್ ಆಡಿದ 18 ಪಂದ್ಯಗಳಲ್ಲೂ ಸೋಲನುಭವಿಸಿದೆ.

ವಾರಾಣಸಿಯಲ್ಲಿ ಜಸ್ವಾಲ್ ರಾಣಾ ಅಂತ್ಯಕ್ರಿಯೆ

ಡೆಹ್ರಾಡೂನ್: ಶುಕ್ರವಾರ ನಿಧನರಾದ ಭಾರತದ ತಾರಾ ಶೋಬಿಂಗ್ ಕೋಟ್, ದಿಗ್ವಿಶ್ವ ಶೋಬಿಂಗ್ ರಾಣಾ ಅವರ ಅಂತ್ಯಕ್ರಿಯೆ ಶನಿವಾರ ಅವರ ಆಸೆಯಂತೆಯೇ ವಾರಾಣಸಿಯಲ್ಲಿ ಧಾರ್ಮಿಕ ವಿಧಿವಿಧಾನಗಳೊಂದಿಗೆ ನಡೆಯಿತು. ಅದಕ್ಕೂ ಮುನ್ನ ಡೆಹ್ರಾಡೂನ್‌ನಲ್ಲಿರುವ ಅವರ ನಿವಾಸದಲ್ಲಿ ಫಾರ್ಮಿಡಬಲ್ ಶರೀರದ ಅಂತಿಮ ದರ್ಶನಕ್ಕೆ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸಲಾಗಿತ್ತು. ಇದೇ ವೇಳೆ ಅವರಿಗೆ ಸಕಲ ಸರ್ಕಾರಿ ಗೌರವಗಳನ್ನು ಸಲ್ಲಿಸಲಾಯಿತು. ರಾಣಾ ಮತ್ತು ಅಂತ್ಯಕ್ರಿಯೆ ವಾರಾಣಸಿಯಲ್ಲಿ ಆಗಬೇಕೆಂದು ಬಯಸಿದ್ದರು. ಹಾಗಾಗಿ ಕುಟುಂಬಸ್ಥರು ಅವರ ಆಸೆ ಈಡೇರಿಸಿದ್ದಾರೆ.

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DAY 1 ON STOCK MARKETS

SpaceX jumps 19% after \$75-bn IPO

The IPO offers a growth potential for AI-linked companies

BLOOMBERG June 13

SPACE'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies, handed buyers of the IPO a 19% return and turned its founder Elon Musk into the world's first trillionaire. Yet the record-breaking \$75 billion offering also accomplished something else: It allowed for a sigh of relief, not only for backers of Musk's company but for an entire stock market that has been driven higher this year on optimism about the growth potential for artificial intelligence. SpaceX's embrace of AI with the acquisition of Musk's xAI in February made the listing somewhat of a referendum on the current leadership of the market as well as the IPO prospects of competitors Anthropic PBC and OpenAI, both of which plan to go public as soon as this year. "It

RECORD-BREAKING FEAT

- The market capitalisation valued SpaceX at **\$2.2trn**, making it the world's sixth-most valuable public company
- Shares jumped at 31% above their \$135 offering price, before closing up 19%
- Demand topped **\$350bn**, with many investors missing out on share allocations

bodes well for the market and for these other IPOs that are coming that are going to be quite sizeable as well," said Robert Gruendyke, senior portfolio manager for the growth equity team at Allspring Global Investments. "They clearly priced it right, at least for one day. It should just make you optimistic for the markets, especially for growth stocks." The shares jumped as much as 31% above their \$135 offering price, before closing up 19% at \$160.95. That left the company's market capitalisation at \$2.2 trillion, meaning it ended its first day on the stock market as the sixth-highest valued public company in the world.

'Mistakes' made in AI workforce shift, admits Zuckerberg

REUTERS June 13

META CEO MARK Zuckerberg has told employees that the social media giant has made mistakes in its AI transformation of its workforce, according to an internal memo seen by Reuters. Zuckerberg is pumping hundreds of billions of dollars into AI as he seeks to reshape his company's inner workings around the technology, reflecting a broader pattern among major US companies this year, particularly in the tech sector. In the memo, Zuckerberg describes

the rapid advances in AI and the challenges brought on by the boom in the technology. "Given the complexity of these changes, we've made mistakes and will almost certainly make more," Zuckerberg said, adding that he is also "focused on providing as much stability as possible" in terms of organisation changes going forward. "I don't want to overpromise because the world is changing in ways that are out of our control," he said, reiterating that Meta does not expect more company-wide layoffs this year.

Govt clears Paramount's merger with Warner Bros

THE US JUSTICE Department's Antitrust Division said it has cleared Paramount Skydance Corp's planned \$110 billion acquisition of Warner Bros. Discovery, saying it was unlikely to harm competition or consumers. DOJ said it spent eight months evaluating how the transaction would affect streaming video services, traditional television and the film industry, weighing input from across the entertainment industry. "The investigatory record reviewed by the Division suggests that the impact of the transaction will be to increase competition across the media and entertainment ecosystem, with benefits for American consumers

11 Indian sailors convicted in Nigeria cocaine case

PRESS TRUST OF INDIA Lagos, June 13

ELEVEN INDIAN SAILORS have been convicted and their merchant vessel fined \$ 5.3 million by a court in Nigeria for cocaine trafficking. They were arrested around six months ago by operatives of the National Drug Law Enforcement Agency (NDLEA) for allegedly importing 31.5 kilograms of cocaine from the Marshall Islands into Nigeria through the Apapa seaport in Lagos, the agency said in a statement on Thursday. The master of the vessel and 10 other crew members were convicted under the NDLEA Act by Justice Joseph Chukwujekwu Aneke, it said. The vessel was ordered to pay restitution of \$5.3 million to the Nigerian government. The three principal officers were directed to pay \$100,000 each, while the remaining crew members were ordered to pay \$50,000 each. Each defendant was also fined 100,000 Naira.

EAM Jaishankar raises Indian mariners' killing with Rubio

PRESS TRUST OF INDIA New Delhi, June 13

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday raised with US Secretary of State Marco Rubio the killing of three Indian mariners in a US military strike on a merchant vessel in the Gulf of Oman. Jaishankar, currently on a visit to Europe, spoke with the US Secretary of State on phone. Following the conversation, the external affairs minister described the 'lethal' actions by the US military against commercial shipping as unjustified. "Spoke to US Secretary of State Marco Rubio



File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian mariners," Jaishankar said on social media. "Such lethal actions against commercial shipping are not justified," he

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable. The senior diplomat was summoned on Wednesday night as well. The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless". "The US president's accusation against Iran regarding an Indian vessel in the Strait of Hormuz is simply baseless," it said on social media.

USA'S WORLD CUP MOMENT

How Pulisic and Balogun turned opening night into a spectacle

SANDIP G Mexico City, June 13

WHEN THE FINAL whistle blew, the beatific Los Angeles Stadium was a blizzard of miniature US flags fluttered in the stadium.

The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cups. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay. So joyous the occasion was that the celebrations brought bedlam. In the broadcasters' box, Zlatan Ibrahimovic gave the appraisal. "We were speaking before the game about believing. My message to the American people is, if you didn't believe before the game, that performance in the first half — start believing. This American team can do something big." It's a wave that could spill on and grip the entire nation in football mania.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs. At the heart of the demolition were Christian Pulisic and Folarin Bolagun, the creator and the destructor. Pulisic was in an inspired mood, like in his

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead. A minute earlier, he had a goal disallowed for off-side after another move that Pulisic initiated. In the 15-minute

spell, the buzzing US could have fired in half a dozen goals. Their moves were svelte and precise, no amount of energy wasted, no pass misplaced. The USMNT were aggressive in their pursuit of him, a fleet-footed centre forward with pace to burn, hammer for a right foot and nourished by exposure in Europe. Mauricio Pochettino would call him the missing piece in his puzzle, for they faced an acute shortage of goal-scoring forwards. The pursuit was intense and public, and the player would say that US fans would bombard his Instagram account with emojis of the American flag. Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

BRITANNIA INDUSTRIES LIMITED
(Corporate Identity Number: L15472981018PLC002964)
Registered Office: 5/1A, Hungerford Street, Kolkata-700 017, West Bengal, India
Phone No.: 033-2287 2439 / 2057
Website: www.britannia.co.in Email Id: investorrelations@britannia.com

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

Notice is hereby given that pursuant to Section 124 of the Companies Act, 2013 ('the Act') read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ('the IEPF Rules'), as amended from time to time, the following are required to be transferred to the Investor Education and Protection Fund (IEPF) Authority:

- The Final Dividend declared for FY 2018-19, which remained unpaid or unclaimed for a period of 7 (seven) years from the date of its transfer to the unclaimed dividend account of the Company; and
- The Equity Shares, for which dividends were unpaid or unclaimed for 7 (seven) consecutive years.

The Company has sent individual communications to the concerned Shareholders at their registered addresses whose Dividends and Equity Shares as mentioned above, are liable to be transferred to the IEPF Authority, advising them to claim their Dividends. The details of such Shareholders are available on the website of the Company at www.britannia.co.in.

The Company will not transfer such Equity Shares to the Demat account of the IEPF Authority where there is a specific order of Court or Tribunal or Statutory authority restraining any transfer of such Shares and payment of Dividend or where such Shares are hypothecated or pledged under the provisions of the Depositories Act, 1996.

The concerned Shareholders are requested to claim their unpaid/unclaimed dividend(s), by submitting the requisite documents to the Registrar to an Issue and Share Transfer Agent ('RTA') of the Company, M/s. KFin Technologies Limited, on or before 31 August, 2026, failing which the Company shall initiate necessary action for transfer of the such Dividend amounts and the Equity Shares to the IEPF Authority in accordance with the prescribed procedures.

Shareholders may kindly note that:

a) For Equity Shares held in physical form:
The original Share Certificate(s) registered in the name of the Shareholder shall stand automatically cancelled, upon transfer of the Equity Shares to the IEPF Authority.

b) For Equity Shares held in dematerialised mode:
The Equity Shares shall be transferred directly by way of a corporate action from the Shareholder's Demat Account to the Demat Account of the IEPF Authority. Shareholders are requested to submit the request letter along with the required documents to the RTA at the address mentioned below:
Mr. S V Raju, Vice President
M/s. KFin Technologies Limited
Unit: Britannia Industries Limited
Selenium Building, Tower - B, Plot No. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad - 500 032, Telangana, India
Phone No.: 040 - 6716 2222; Toll Free No.: 1800 3094001
Email Id: sinward.ris@kfintech.com
Website: www.kfintech.com

Further, the Shareholders whose Dividend(s) and/or Equity Shares are transferred to IEPF Authority, may claim the Dividend(s) and/or Equity Shares along with the other accrued benefits thereon transferred to the IEPF Authority by making an online application in Form IEPF-5, available on www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company, www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company.

For Britannia Industries Limited
Sd/-
Sona Rajora
Company Secretary and Compliance Officer
ICSI Membership No.: A35468

Place: Bengaluru
Date : 13 June, 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

VIVIMED LABS LIMITED

OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT HYDERABAD, HARIWAR, KASHIPUR AND BIDAR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	Vivimed Labs Limited
1	Name of the corporate debtor along with PAN & CIN/LLP No.	Vivimed Labs Limited PAN: AAACV966DA CIN: L02411KA1988PLC009465
2	Address of the registered office	Plot No. 78-A, Kohar Industrial Area, Bidar, Karnataka - 585403
3	URL of website	https://www.vivimedlabs.com/
4	Details of place where majority of fixed assets are located	A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units 1) Pharma Unit - D-125 & 126, Phase III, I.D.A. Jeedmetla Village, Medchal - Malkajgiri District, Hyderabad, State of Telangana 500 055 2) Pharma Unit - Plot No. 8, Phase V, I.D.A. Jeedmetla, Medchal - Malkajgiri District, Telangana. B) Manufacturing Facilities in Uttarakhand - 2 Units 3) Pharma Unit - Plot No. 25, Kundeshwar Village, Kashipur - 244713 4) Pharma Unit (Leased Premises) - D-9, 10, Old Industrial Area, Haridwar, Uttarakhand, 249401 C) Manufacturing Facility in Bidar, Karnataka - 1 Unit 1) Plot No. 78-A, Kohar Industrial Area, Bidar, Karnataka - 585403 (non-operational) D) Immovable Property in Pydibhemavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)
5	Installed capacity of main products/ services	As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities: • Tablets: 900 Million • Capsules: 580 Million • Topicals: 71 Million • Orals: 12 Million • Nasal Sprays & Ophthalmics: 22.5 Million
6	Quantity and value of main products / services sold in last financial year	Particulars Amount (INR) in Cr Revenue from operations FY 2024-25 FY 2023-24 103.60 136.80
7	Number of employees / workmen	552 (As per the information provided by the suspended board of directors)
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Financial Statements: https://www.vivimedlabs.com/financials/ List of Creditors https://bit.ly/1g0v1d5 process/02411KA1988PLC009465 Any further details can be sought by sending an email at: cip.vivimedlabslimited@hotmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending an email at cip.vivimedlabslimited@hotmail.com
10	Last date of receipt of expression of interest	29/06/2026
11	Date of issue of the provisional list of prospective resolution applicants	09/07/2026
12	Last date for submission of objections to provisional list	14/07/2026
13	Date of issue of the final list of prospective resolution applicants	24/07/2026
14	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants	29/07/2026
15	Last date for submission of resolution plans	28/08/2026
16	Process email id to submit Expression of Interest	cip.vivimedlabslimited@hotmail.com

Date: June 14, 2026
Place: Bengaluru

Sd/-
T Narayana Swamy
Interim Resolution Professional
Reg. No.: ISB/IPA-027/2016-2021/13427
Shubheshwari, 7 Cross, Bhuvaneshwari Nagar, Hebbal, Kempapura, Bangalore North, Near Shakti Ganapathi Temple, Bangalore, Karnataka - 560024
For Vivimed Labs Limited

June 14, 2026

To,
ARCs / Banks / NBFCs / FIs

NOTIFICATION FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD)

Dear Sir / Madam,

Mint India Fincap Pvt Ltd in terms of its policy on "Sale of Financial Assets" and in line with the regulatory guidelines had negotiated with an ARC/NBFC and following the receipt of "expressions of interest" and subsequent due-diligence, we have received following bids from the NBFC (the "Base Bids"):

Loan/Asset	Region	Principal O/s (In Crs)	Highest Bid Price	Starting Price for Counter Bid under Swiss Challenge method-e-auction
Raghuleela Builders Pvt Ltd	Mumbai	244.45	₹ 20.00 Crs	₹ 21 Crs*

Now the Company is inviting counter bids or subsequent offers from interested ARCs/banks/ non-banking financial companies/financial institutions (the "Prospective Investors") for sale of the Financial Assets under "SWISS Challenge method".

The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received, will be treated as challenger bid. The bidder who has submitted base bid offer will be invited to match the challenger bid. In case the base bidder failed to match it, challenger bid will be declared as successful bid as per Swiss Challenge method guidelines.

Other Terms and Conditions

- Starting price for counter bid under Swiss Challenge method shall be marked up over the Base Bid by not less than 5%.
- On receipt of the EOI and execution of NDA on or prior to 5:00 PM (IST) on June 16, 2026 the eligible Prospective Investors will be provided the access to the data room for carrying out due diligence activity in relation to the Financial Assets.
- Cut-off date of each pool would be the date of assignment agreement. Hence, any recovery received in the account till that date of the respective assignment agreement will remain with the company
- The sale is on "As Is Where is Basis", "As Is What is Basis" and "Whatever There is Basis"
- All sales shall be "Without Recourse" to the Company. In the event of non-realisation of amount out of secured assets in connection with the Financial Assets, the Company will not be liable to refund anything in part or full"
- Under no circumstances Prospective Investors can refuse to complete the transaction citing any reason or defects / objection in any account. If they do so, the matter will be reported to Reserve Bank of India & the respective association for taking necessary action
- In case of similar/identical bids, Mint India Fincap Pvt Ltd will have the final right to decide on the settlement of the asset
- Offers/bids are invited on cash / cash-cum-security receipt basis
- Settlement of the account should be at the earliest, preferably within T + 2 days from the date of confirmation of the trade.
- Mint India Fincap Pvt Ltd reserves the right to withdraw any account from sale process and reject and / or cancel or defer the entire sale process of the assets / bids without assigning any reason. Further Mint India Fincap Pvt Ltd also reserves the right to add / modify / delete any of the terms and conditions at its sole discretion.
- Please note that all the related expenses viz. taxes / stamp duty / registration charges and all other miscellaneous expenses etc. that may be arising out of the transaction shall be payable by the Prospective Investors.
- If any dispute arises between Mint India Fincap Pvt Ltd and Prospective Investors in relation to the present sale process, it should be settled by mutual discussions and in case amicable settlement is not reached, it shall be subject to the exclusive jurisdiction of the courts situated at Mumbai
- Any other term except those mentioned above shall be as per mutual negotiations and agreement
- Any other term except those mentioned above shall be as per mutual negotiations and agreement
- Please note that the sale will be subject to final approval by the competent authority of the Bank.

Eligible parties can submit their counter bids under Swiss Challenge by June 16, 2026 by email or in a sealed envelope by post, as mentioned below:-

Email: compliance@mintindia.net/info@mintindia.net
Address: Second Floor, RSN Arcade, 6 LSC Near Prince Apartment, I.P.Extension, East Delhi, Delhi - 110092.

Yours faithfully,
Sd/-
Authorised Signatory
Mint India Fincap Pvt Ltd

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED
A-270 (FF & SF), Defence Colony, New Delhi-110 024, Tel.: 91-11-46562580 - 83
Fax: 91-11-46562584, Email: admin@alchemistarc.com, Web: www.alchemistarc.com

INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE OF SECURITY RECEIPTS, ISSUED BY ALCHEMIST VIII TRUST AND ALCHEMIST VI TRUST, BY ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED BY WAY OF PUBLIC AUCTION (OPENING OF BIDS).

Notice is hereby given to the general public that Alchemist Asset Reconstruction Company Limited ("AARC"), acting as Security Receipts holder of Alchemist VIII Trust and Alchemist VI Trust, intends to sell the Security Receipts ("SRs") issued under the aforesaid trusts through a Public Auction. Accordingly, AARC is offering the following SRs for sale to eligible Qualified Buyers ("QBs") (including, without limitation, Asset Reconstruction Companies, NBFCs, AIFs and eligible Entities). The sale of the SRs shall be conducted on an "As Is Where Is", "As Is What Is", and "Without Recourse" basis.

Name of Account	Madras Petrochem Limited
Names of Trusts	Alchemist VIII Trust & Alchemist VI Trust
SRs offered for Sale	30,000 (on Prorata basis)
Reserve Price	Rs. 15,61,50,000/-
Earnest Money Deposit (EMD 25% of the Reserve Price)	Rs. 3,90,37,500/-
Last Date & Time of Submission of EOI (along with upfront 10% amount of the Reserve Price)	18-06-2026 by 04:00 PM
Date of Submission of Final Bid (along with balance 15% amount of the Reserve Price)	22-06-2026 by 01:00 PM
Date & Time of Auction (Opening of Bids)	22-06-2026 at 04:00 PM
Bid Structure	100% Cash

Terms & Conditions

- The sale of the Security Receipts shall be conducted through a Public Auction. The opening of bids is scheduled to take place on 22.06.2026 at 4:00 PM at AARC's registered office located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024.
- Eligible participants interested in participating in the auction are invited to submit bids for an amount equal to or higher than the Reserve Price.
- Interested Qualified Buyers, fulfilling the applicable eligibility criteria, including and subject to the regulations issued by the Reserve Bank of India ("RBI") and the Securities and Exchange Board of India ("SEBI"), are invited to submit an unconditional Expression of Interest ("EOI") expressing their intention to conduct due diligence and participate in the auction (including compliance with Section 29A, where applicable) and request for copy of the detailed process document.
- Interested Qualified Buyers are required to submit the original hard copy of the EOI with upfront 10% amount of the Reserve Price and updated KYC to the Officer of Alchemist Asset Reconstruction Company Limited at the address mentioned below, on or before 18.06.2026 at 04:00 PM, at A-270, First and Second Floor, Defence Colony, New Delhi - 110024. Mobile No.: +91-8130836012.
- Interested Qualified Buyers who have submitted their EOI along with 10% amount of the Reserve Price on or before 18.06.2026 by 04:00 PM and are desirous of participating in the auction process may collect the Process Document either from the office of the Security Receipt holder located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024, or by submitting a request via email at admin@alchemistarc.com, during working hours, between 15.06.2026 to 19.06.2026 against payment of Rs. 5000/-.
- Only Qualified Buyers who have submitted the upfront 10% amount of the Reserve Price along with the Eligibility documents shall be entitled to conduct the due-diligence.
- Interested Qualified Buyers shall submit their Final Bid in a sealed envelope, along with the duly executed undertaking and updated KYC documents, on or before 22.06.2026 by 01:00 P.M., together with the EMD amount (i.e. 25% of the Reserve Price, less the amount paid along with EOI).
- The EMD amount i.e. 25% of the Reserve Price (including the upfront 10% of Reserve Price on submission of EOI and the balance 15% on submission of Final Bid) shall be remitted by way of RTGS, Demand Draft, or Pay Order drawn in favour of "Alchemist Asset Reconstruction Company Limited", payable at New Delhi, in Bank Account No. 04813100001334, Beneficiary Name: Alchemist Asset Reconstruction Company Limited, IFSC Code: UBIN0804819, Union Bank of India, R.K. Puram Branch, New Delhi. Proof of remittance/receipt of the EMD shall be enclosed with the final submission of the bid.
- The Successful Qualified Buyer shall be solely responsible for all applicable statutory compliances and payment of taxes, duties, levies, and any other charges arising out of or in connection with the purchase of the Security Receipts.
- AARC reserves the right to accept or reject any or all bids, modify or cancel the auction process, or amend the terms and conditions at its sole discretion, without assigning any reason.
- This invitation does not constitute an offer or commitment to sell. AARC shall not be liable for any costs, expenses, or losses incurred by any participant in connection with this process.
- The sale of the Security Receipts is strictly subject to the terms and conditions set forth in this Notice and the Process Document.
- For any clarifications or additional information, interested parties may contact the officer of AARC at +91 8130836012 or email at admin@alchemistarc.com.
- Disclaimer: This notice is only an invitation to submit Expression of Interest and does not constitute an offer or invitation to purchase the Security Receipts. AARC reserves the right to accept or reject any or all EOIs without assigning any reason whatsoever. The terms and conditions mentioned herein are indicative and subject to detailed terms provided in the Process Document. Participation in this process shall be at the sole risk and cost of the participants.

Place: Delhi, Date: 14.06.2026
Sd/-, Authorised Officer,
Alchemist Asset Reconstruction Company Ltd

Ahmedabad

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

DAY 1 ON STOCK MARKETS

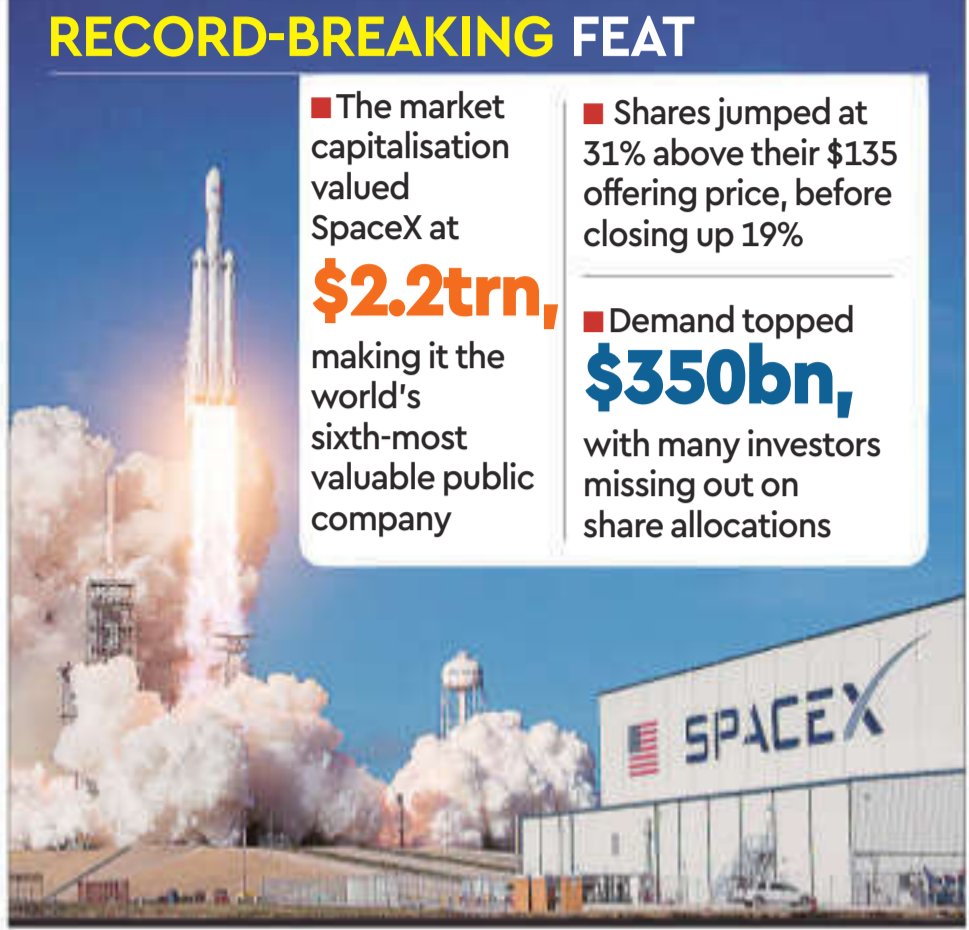
SpaceX jumps 19% after \$75-bn IPO

The IPO offers a growth potential for AI-linked companies

BLOOMBERG June 13

SPACEX'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies, handed buyers of the IPO a 19% return and turned its founder Elon Musk into the world's first trillionaire.

Yet the record-breaking \$75 billion offering also accomplished something else: It allowed for a sigh of relief, not only for Musk's company but for an entire stock market that has been driven higher this year on optimism about the growth potential for artificial intelligence. SpaceX's embrace of AI with the acquisition of Musk's xAI in February made the listing somewhat of a referendum on the current leadership of the market as well as the IPO prospects of competitors Anthropic PBC and OpenAI, both of which plan to go public as soon as this year. "It



bodes well for the market and for these other IPOs that are coming that are going to be quite sizeable as well," said Robert Gruendyke, senior portfolio manager for the growth equity team at Allspring Global Investments. "They clearly priced it right, at least for one day. It should just make you optimistic for the markets, especially

for growth stocks." The shares jumped as much as 31% above their \$135 offering price, before closing up 19% at \$160.95. That left the company's market capitalisation at \$2.2 trillion, meaning it ended its first day on the stock market as the sixth-highest valued public company in the world.

RECORD-BREAKING FEAT

- The market capitalisation valued SpaceX at **\$2.2trn**, making it the world's sixth-most valuable public company
- Shares jumped at 31% above their \$135 offering price, before closing up 19%
- Demand topped **\$350bn**, with many investors missing out on share allocations

11 Indian sailors convicted in Nigeria cocaine case

PRESS TRUST OF INDIA Lagos, June 13

ELEVEN INDIAN SAILORS have been convicted and their merchant vessel fined \$ 5.3 million by a court in Nigeria for cocaine trafficking.

They were arrested around six months ago by operatives of the National Drug Law Enforcement Agency (NDLEA) for allegedly importing 31.5 kilogrammes of cocaine from the Marshall Islands into Nigeria through the Apapa seaport in Lagos, the agency said in a statement on Thursday.

The master of the vessel and 10 other crew members were convicted under the NDLEA Act by Justice Joseph Chukwujekwu Aneke, it said.

The vessel was ordered to pay restitution of \$5.3 million to the Nigerian government. The three principal officers were directed to pay \$100,000 each, while the remaining crew members were ordered to pay \$50,000 each. Each defendant was also fined 100,000 Naira.

EAM Jaishankar raises Indian mariners' killing with Rubio

PRESS TRUST OF INDIA New Delhi, June 13

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday raised with US Secretary of State Marco Rubio the killing of three Indian mariners in a US military strike on a merchant vessel in the Gulf of Oman.

Jaishankar, currently on a visit to Europe, spoke with the US Secretary of State on phone. Following the conversation, the external affairs minister described the 'lethal' actions by the US military against commercial shipping as unjustified. "Spoke to US Secretary of State Marco Rubio



File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian

mariners," Jaishankar said on social media. "Such lethal actions against commercial shipping are not justified," he

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable. The senior diplomat was summoned on Wednesday night as well.

The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless". "The US president's accusation against Iran regarding an Indian vessel in the Strait of Hormuz is simply baseless," it said on social media.

USA'S WORLD CUP MOMENT

How Pulisic and Balogun turned opening night into a spectacle

SANDIP G Mexico City, June 13

WHEN THE FINAL whistle blew, the beatific Los Angeles Stadium was a blizzard of miniature US flags fluttered in the stadium.

The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cups. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay. So joyous the occasion was that the celebrations brought bedlam. In the broadcasters' box, Zlatan Ibrahimovic gave the appraisal. "We were speaking before the game about believing. My message to the American people is, if you didn't believe before the game, that performance in the first half — start believing. This American team can do something big." It's a wave that could spill on and grip the entire nation in football mania.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs.

At the heart of the demolition were Christian Pulisic and Folarin Bolagun, the creator and the destructor. Pulisic was in an inspired mood, like in his

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead. A minute earlier, he had a goal disallowed for off-side after another move that Pulisic initiated. In the 15-minute

spell, the buzzing US could have fired in half a dozen goals. Their moves were svelte and precise, no amount of energy wasted, no pass misplaced.

The USMNT were aggressive in their pursuit of him, a fleet-footed centre forward with pace to burn, hammer for a right foot and nourished by exposure in Europe. Mauricio Pochettino would call him the missing piece in his puzzle, for they faced an acute shortage of goal-scoring forwards.

The pursuit was intense and public, and the player would say that US fans would bombard his Instagram account with emojis of the American flag.

Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

'Mistakes' made in AI workforce shift, admits Zuckerberg

REUTERS June 13

META CEO MARK Zuckerberg has told employees that the social media giant has made mistakes in its AI transformation of its workforce, according to an internal memo seen by Reuters. Zuckerberg is pumping hundreds of billions of dollars into AI as he seeks to reshape his company's inner workings around the technology, reflecting a broader pattern among major US companies this year, particularly in the tech sector. In the memo, Zuckerberg describes

the rapid advances in AI and the challenges brought on by the boom in the technology.

"Given the complexity of these changes, we've made mistakes and will almost certainly make more," Zuckerberg said, adding that he is also "focused on providing as much stability as possible" in terms of organisation changes going forward.

"I don't want to overpromise because the world is changing in ways that are out of our control," he said, reiterating that Meta does not expect more company-wide layoffs this year.

Govt clears Paramount's merger with Warner Bros

THE US JUSTICE Department's Antitrust Division said it has cleared Paramount Skydance Corp's planned \$110 billion acquisition of Warner Bros. Discovery, saying it was unlikely to harm competition or consumers.

DOJ said it spent eight months evaluating how the transaction would affect streaming video services, traditional television and the film industry, weighing input from across the entertainment industry. "The investigatory record reviewed by the Division suggests that the impact of the transaction will be to increase competition across the media and entertainment ecosystem, with benefits for American consumers

and workers," the Justice Department wrote in a statement. Paramount CEO David Ellison's father, billionaire Oracle co-founder Larry Ellison, has cultivated ties with President Donald Trump, and the company has hired former Trump officials. Assistant Attorney General Omeed Assefi had said that politics would "absolutely not" drive the DOJ's review of the transaction. Paramount issued a statement thanking the DOJ for its review of the transaction, which it said would allow the company to better compete in an industry defined by an intense scramble for audiences, talent, technology and investment.

BRITANNIA INDUSTRIES LIMITED
(Corporate Identity Number: L15412WB1918PLC002964)
Registered Office: 5/1A, Hungerford Street, Kolkata-700 017, West Bengal, India
Phone No.: 033-2287 2439 / 2057
Website: www.britannia.co.in; Email Id: investorrelations@britindia.com

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

Notice is hereby given that pursuant to Section 124 of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, the following are required to be transferred to the Investor Education and Protection Fund ("IEPF") Authority:

- The Final Dividend declared for FY 2018-19, which remained unpaid or unclaimed for a period of 7 (seven) years from the date of its transfer to the unpaid dividend account of the Company; and
- The Equity Shares, for which dividends were unpaid or unclaimed for 7 (seven) consecutive years.

The Company has sent individual communications to the concerned Shareholders at their registered addresses whose Dividends and Equity Shares as mentioned above, are liable to be transferred to the IEPF Authority, advising them to claim their Dividends. The details of such Shareholders are available on the website of the Company at www.britannia.co.in

The Company will not transfer such Equity Shares to the Demat account of the IEPF Authority where there is a specific order of Court or Tribunal or Statutory authority restraining any transfer of such Shares and payment of Dividend or where such Shares are hypothecated or pledged under the provisions of the Depositories Act, 1996.

The concerned Shareholders are requested to claim their unpaid/unclaimed dividend(s), by submitting the requisite documents to the Registrar to an Issue and Share Transfer Agent (RTA) of the Company, M/s. KFin Technologies Limited, on or before 31 August, 2026, failing which the Company shall initiate necessary action for transfer of the such Dividend amounts and the Equity Shares to the IEPF Authority in accordance with the prescribed procedures.

Shareholders may kindly note that:

- a) For Equity Shares held in physical form:**
The original Share Certificate(s) registered in the name of the Shareholder shall stand automatically cancelled, upon transfer of the Equity Shares to the IEPF Authority.
- b) For Equity Shares held in dematerialised mode:**
The Equity Shares shall be transferred directly by way of a corporate action from the Shareholder's Demat Account to the Demat Account of the IEPF Authority. Shareholders are requested to submit the request letter along with the required documents to the RTA at the address mentioned below:
Mr. S V Raju, Vice President
M/s. KFin Technologies Limited
Unit: Britannia Industries Limited
Selenium Building, Tower - B, Plot No. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad - 500 032, Telangana, India
Phone No.: 040 - 6716 2222; Toll Free No.: 1800 3094001
Email Id: enward_ris@kfin.tech
Website: www.kfintech.com

Further, the Shareholders whose Dividend(s) and/or Equity Shares are transferred to IEPF Authority, may claim the Dividend(s) and/or Equity Shares along with the other accrued benefits thereon transferred to the IEPF Authority by making an online application in Form IEPF-5, available on www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company, www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company.

For Britannia Industries Limited
Sd/-
Sona Rajora
Company Secretary and Compliance Officer
ICSI Membership No.: A35468

Place: Bengaluru
Date: 13 June, 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
VIVIMED LABS LIMITED
OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT
HYDERABAD, HARIDWAR, KASHIPUR AND BIDAR
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1	Name of the corporate debtor along with PAN & CIN/LP No. Vivimed Labs Limited PAN: AACVC6060A CIN: L02411KA1989PLC009465
2	Address of the registered office Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 https://www.vivimedlabs.com/
3	URL of website
4	Details of place where majority of fixed assets are located A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units 1) Pharma Unit - D-125 & 128, Phase III, I.D.A. Jeedimetla Village, Medchal - Malkajgiri District Hyderabad, State of Telangana 500 055 2) Pharma Unit - Plot No. 8, Phase V, Ida Jeedimetla, Medchal - Malkajgiri District, Telangana, Karnataka - 585403 B) Manufacturing Facilities in Uttarakhand - 2 Units 3) Pharma Unit - Plot No. 25, Kundeshwar Village, Kashipur - 244719 4) Pharma Unit (Leased Premises) - D-9, 10, Old Industrial Area, Haridwar, Uttarakhand, 249401 C) Manufacturing Facility in Bidar, Karnataka - 1 Unit 1) Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 (non-operational) D) Immovable Property in Pyyidibheemavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)
5	Installed capacity of main products/services As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities: • Tablets: 900 Million • Capsules: 580 Million • Topicals: 71 Million • Orals: 12 Million • Nasal Sprays & Ophthalmics: 22.5 Million
6	Quantity and value of main products / services sold in last financial year Amount (INR) in Cr Particulars FY 2024-25 FY 2023-24 Revenue from operations 103.60 136.80 (As per the Audited Financial Statements) Note: 1. The statutory audit of Vivimed Labs Limited for the financial year ended March 31, 2025, is currently underway and the audited financial statements for the said financial year have accordingly not been finalised as on the date of publication of this Form G. 2. The revenue from operations for the nine-month ended December 31, 2025, is INR 48.23 Cr. (As per the unaudited financial results for the quarter and nine month ended December 31, 2025, submitted with the stock exchanges) 3. Any further details can be sought by sending an email at corp.vivimedlabslimited@hotmail.com
7	Number of employees / workmen 552 (As per the information provided by the suspended board of directors)
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: Financial Statements: https://www.vivimedlabs.com/financials/ List of Creditors: https://bbi.gov.in/claims/claim-process/02411KA1989PLC009465 Any further details can be sought by sending an email at: corp.vivimedlabslimited@hotmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Can be sought by sending an email at corp.vivimedlabslimited@hotmail.com
10	Last date for receipt of expression of interest 29/06/2026
11	Date of issue of the provisional list of prospective resolution applicants 09/07/2026
12	Last date for submission of objections to provisional list 14/07/2026
13	Date of issue of the final list of prospective resolution applicants 24/07/2026
14	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants 29/07/2026
15	Last date for submission of resolution plans 28/08/2026
16	Process email id to submit Expression of Interest corp.vivimedlabslimited@hotmail.com

Date: June 14, 2026
Place: Bengaluru

Sd/-
T Narayana Swamy
Interim Resolution Professional
Reg. Address: No. 15, Shubhadrapeetha, 7th Cross, Bhuvaneshwari Nagar, Hebbal, Kempapura, Bangalore North, Near Shakki Ganapathi Temple, Bangalore, Karnataka - 560024
For Vivimed Labs Limited

June 14, 2026

To,
ARCs / Banks / NBFCs / FIs

NOTIFICATION FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD

Dear Sir / Madam,

Mint India Fincap Pvt Ltd in terms of its policy on "Sale of Financial Assets" and in line with the regulatory guidelines had negotiated with an ARC/NBFC and following the receipt of "expressions of interest" and subsequent due-diligence, we have received following bids from the NBFC (the "Base Bids"):

Loan/Asset	Region	Principal O/s (In Crs)	Highest Bid Price	Starting Price for Counter Bid under Swiss Challenge method e-auction
Raghuleela Builders Pvt Ltd	Mumbai	244.45	₹ 20.00 Crs	₹ 21 Crs*

Now the Company is inviting counter bids or subsequent offers from interested ARCs/banks/ non-banking financial companies/financial institutions (the "Prospective Investors") for sale of the Financial Assets under "SWISS Challenge method".

The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received, will be treated as challenger bid. The bidder who has submitted base bid offer will be invited to match the challenger bid. In case the base bidder failed to match it, challenger bid will be declared as successful bid as per Swiss Challenge method guidelines.

Other Terms and Conditions

- Starting price for counter bid under Swiss Challenge method shall be marked up over the Base Bid by not less than 5%.
- On receipt of the EOI and execution of NDA on or prior to 5:00 PM (IST) on June 16, 2026 the eligible Prospective Investors will be provided the access to the data room for carrying out due diligence activity in relation to the Financial Assets.
- Cut-off date of each pool would be the date of assignment agreement. Hence, any recovery received in the account till that date of the respective assignment agreement will remain with the company.
- The sale is on "As Is Where is Basis", "As Is What is Basis" and "Whatever There is Basis".
- All sales shall be "Without Recourse" to the Company. In the event of non-realisation of amount out of secured assets in connection with the Financial Assets, the Company will not be liable to refund anything in part or full.
- Under no circumstances Prospective Investors can refuse to complete the transaction citing any reason or defects / objection in any account. If they do so, the matter will be reported to Reserve Bank of India & the respective association for taking necessary action.
- In case of similar/identical bids, Mint India Fincap Pvt Ltd will have the final right to decide on the settlement of the asset.
- Offers/bids are invited on cash / cash-cum-security receipt basis.
- Settlement of the account should be at the earliest, preferably within T + 2 days from the date of confirmation of the trade.
- Mint India Fincap Pvt Ltd reserves the right to withdraw any account from sale process or reject and / or cancel or defer the entire sale process of the assets / bids without assigning any reason. Further Mint India Fincap Pvt Ltd also reserves the right to add / modify / delete any of the terms and conditions at its sole discretion.
- Please note that all the related expenses viz. taxes / stamp duty / registration charges and all other miscellaneous expenses etc. that may be arising out of the transaction shall be payable by the Prospective Investors.
- If any dispute arises between Mint India Fincap Pvt Ltd and Prospective Investors in relation to the present sale process, it should be settled by mutual discussions and in case amicable settlement is not reached, it shall be subject to the exclusive jurisdiction of the courts situated at Mumbai.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Please note that the sale will be subject to final approval by the competent authority of the Bank.

Eligible parties can submit their counter bids under Swiss Challenge by June 16, 2026 by email or in a sealed envelope by post, as mentioned below:-

Email: compliance@mintindia.net/Info@mintindia.net
Address: Second Floor, RSN Arcade, 6 LSC Near Prince Apartment, I.P.Extension, East Delhi, Delhi - 110092.

Yours faithfully,
Sd/-
Authorised Signatory
Mint India Fincap Pvt Ltd

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED
A-270 (FF & SF), Defence Colony, New Delhi-110 024, Tel.: 91-11-46562580 - 83
Fax: 91-11-46562584, Email: admin@alchemistarc.com, Web: www.alchemistarc.com

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- Interested Qualified Buyers, fulfilling the applicable eligibility criteria, including and subject to the regulations issued by the Reserve Bank of India ("RBI") and the Securities and Exchange Board of India ("SEBI"), are invited to submit an unconditional Expression of Interest ("EOI") expressing their intention to conduct due diligence and participate in the auction (including compliance with Section 29A, where applicable) and request for copy of the detailed process document.
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- Only Qualified Buyers who have submitted the upfront 10% amount of the Reserve Price along with the Eligibility documents shall be entitled to conduct the due-diligence.
- Interested Qualified Buyers shall submit their Final bid in a sealed envelope, along with the duly executed undertaking and updated KYC documents, on or before 22.06.2026 by 01:00 P.M., together with the EMD amount (i.e. 25% of the Reserve Price, less the amount paid along with EOI).
- The EMD amount i.e. 25% of the Reserve Price (including the upfront 10% of Reserve Price on submission of EOI and the balance 15% on submission of Final Bid) shall be remitted by way of RTGS, Demand Draft, or Pay Order drawn in favour of "Alchemist Asset Reconstruction Company Limited", payable at New Delhi, in Bank Account No. 048131100001334, Beneficiary Name: Alchemist Asset Reconstruction Company Limited, IFSC Code: UBIN0604819, Union Bank of India, R.K. Puram Branch, New Delhi. Proof of remittance/receipt of the EMD shall be enclosed with the final submission of the bid.
- The Successful Qualified Buyer shall be solely responsible for all applicable statutory compliances and payment of taxes, duties, levies, and any other charges arising out of or in connection with the purchase of the Security Receipts.
- AARC reserves the right to accept or reject any or all bids, modify or cancel the auction process, or amend the terms and conditions at its sole discretion, without assigning any reason.
- This invitation does not constitute an offer or commitment to sell. AARC shall not be liable for any costs, expenses, or losses incurred by any participant in connection with this process.
- The sale of the Security Receipts is strictly subject to the terms and conditions set forth in this notice and the Process Document.
- For any clarifications or additional information, interested parties may contact the officer of AARC at +91 8130836012 or email at admin@alchemistarc.com.
- Disclaimer: This notice is only an invitation to submit Expression of Interest and does not constitute an offer or invitation to purchase the Security Receipts. AARC reserves the right to accept or reject any or all EOIs without assigning any reason whatsoever. The terms and conditions mentioned herein are indicative and subject to detailed terms provided in the Process Document. Participation in this process shall be at the sole risk and cost of the participants.**

Place: Delhi, Date: 14.06.2026
Sd/-, Authorised Officer,
Alchemist Asset Reconstruction Company Ltd

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

DAY 1 ON STOCK MARKETS

SpaceX jumps 19% after \$75-bn IPO

The IPO offers a growth potential for AI-linked companies


BLOOMBERG June 13

SPACE'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies, handed buyers of the IPO a 19% return and turned its founder Elon Musk into the world's first trillionaire.

Yet the record-breaking \$75 billion offering also accomplished something else: It allowed for a sigh of relief, not only for Musk's company but for an entire stock market that has been driven higher this year on optimism about the growth potential for artificial intelligence. SpaceX's embrace of AI with the acquisition of Musk's xAI in February made the listing somewhat of a referendum on the current leadership of the market as well as the IPO prospects of competitors Anthropic PBC and OpenAI, both of which plan to go public as soon as this year. "It

RECORD-BREAKING FEAT

- The market capitalisation valued SpaceX at **\$2.2trn**, making it the world's sixth-most valuable public company
- Shares jumped at 31% above their \$135 offering price, before closing up 19%
- Demand topped **\$350bn**, with many investors missing out on share allocations



bodes well for the market and for these other IPOs that are coming that are going to be quite sizeable as well," said Robert Gruendyke, senior portfolio manager for the growth equity team at Allspring Global Investments. "They clearly priced it right, at least for one day. It should just make you optimistic for the markets, especially

for growth stocks." The shares jumped as much as 31% above their \$135 offering price, before closing up 19% at \$160.95. That left the company's market capitalisation at \$2.2 trillion, meaning it ended its first day on the stock market as the sixth-highest valued public company in the world.

11 Indian sailors convicted in Nigeria cocaine case

PRESS TRUST OF INDIA Lagos, June 13

ELEVEN INDIAN SAILORS have been convicted and their merchant vessel fined \$ 5.3 million by a court in Nigeria for cocaine trafficking.

They were arrested around six months ago by operatives of the National Drug Law Enforcement Agency (NDLEA) for allegedly importing 31.5 kilogrammes of cocaine from the Marshall Islands into Nigeria through the Apapa seaport in Lagos, the agency said in a statement on Thursday.

The master of the vessel and 10 other crew members were convicted under the NDLEA Act by Justice Joseph Chukwujekwu Aneke, it said.

The vessel was ordered to pay restitution of \$5.3 million to the Nigerian government. The three principal officers were directed to pay \$100,000 each, while the remaining crew members were ordered to pay \$50,000 each. Each defendant was also fined 100,000 Naira.

EAM Jaishankar raises Indian mariners' killing with Rubio

PRESS TRUST OF INDIA New Delhi, June 13

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday raised with US Secretary of State Marco Rubio the killing of three Indian mariners in a US military strike on a merchant vessel in the Gulf of Oman.

Jaishankar, currently on a visit to Europe, spoke with the US Secretary of State on phone. Following the conversation, the external affairs minister described the 'lethal' actions by the US military against commercial shipping as unjustified. "Spoke to US Secretary of State Marco Rubio



File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian

mariners," Jaishankar said on social media. "Such lethal actions against commercial shipping are not justified," he

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable. The senior diplomat was summoned on Wednesday night as well.

The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless". "The US president's accusation against Iran regarding an Indian vessel in the Strait of Hormuz is simply baseless," it said on social media.

USA'S WORLD CUP MOMENT

How Pulisic and Balogun turned opening night into a spectacle

SANDIP G Mexico City, June 13

WHEN THE FINAL whistle blew, the beatific Los Angeles Stadium was a blizzard of miniature US flags fluttered in the stadium.

The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cup. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay. So joyous the occasion was that the celebrations brought bedlam. In the broadcasters' box, Zlatan Ibrahimovic gave the appraisal. "We were speaking before the game about believing. My message to the American people is, if you didn't believe before the game, that performance in the first half — start believing. This American team can do something big." It's a wave that could spill on and grip the entire nation in football mania.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs.

At the heart of the demolition were Christian Pulisic and Folarin Bolagun, the creator and the destructor. Pulisic was in an inspired mood, like in his

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead. A minute earlier, he had a goal disallowed for off-side after another move that Pulisic initiated. In the 15-minute

spell, the buzzing US could have fired in half a dozen goals. Their moves were svelte and precise, no amount of energy wasted, no pass misplaced.

The USMNT were aggressive in their pursuit of him, a fleet-footed centre forward with pace to burn, hammer for a right foot and nourished by exposure in Europe. Mauricio Pochettino would call him the missing piece in his puzzle, for they faced an acute shortage of goal-scoring forwards.

The pursuit was intense and public, and the player would say that US fans would bombard his Instagram account with emojis of the American flag.

Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

'Mistakes' made in AI workforce shift, admits Zuckerberg

REUTERS June 13

META CEO MARK Zuckerberg has told employees that the social media giant has made mistakes in its AI transformation of its workforce, according to an internal memo seen by Reuters. Zuckerberg is pumping hundreds of billions of dollars into AI as he seeks to reshape his company's inner workings around the technology, reflecting a broader pattern among major US companies this year, particularly in the tech sector. In the memo, Zuckerberg describes

the rapid advances in AI and the challenges brought on by the boom in the technology.

"Given the complexity of these changes, we've made mistakes and will almost certainly make more," Zuckerberg said, adding that he is also "focused on providing as much stability as possible" in terms of organisation changes going forward.

"I don't want to overpromise because the world is changing in ways that are out of our control," he said, reiterating that Meta does not expect more company-wide layoffs this year.

Govt clears Paramount's merger with Warner Bros

THE US JUSTICE Department's Antitrust Division said it has cleared Paramount Skydance Corp's planned \$110 billion acquisition of Warner Bros. Discovery, saying it was unlikely to harm competition or consumers.

DOJ said it spent eight months evaluating how the transaction would affect streaming video services, traditional television and the film industry, weighing input from across the entertainment industry. "The investigatory record reviewed by the Division suggests that the impact of the transaction will be to increase competition across the media and entertainment ecosystem, with benefits for American consumers and workers," the Justice Department wrote in a statement. Paramount CEO David Ellison's father, billionaire Oracle co-founder Larry Ellison, has cultivated ties with President Donald Trump, and the company has hired former Trump officials. Assistant Attorney General Omeed Assefi had said that politics would "absolutely not" drive the DOJ's review of the transaction. Paramount issued a statement thanking the DOJ for its review of the transaction, which it said would allow the company to better compete in an industry defined by an intense scramble for audiences, talent, technology and investment.

BRITANNIA INDUSTRIES LIMITED

(Corporate Identity Number: L15412WB1918PLC002964)

Registered Office: 5/1A, Hungerford Street, Kolkata-700 017, West Bengal, India. Phone No.: 033-2287 2439 / 2057. Website: www.britannia.co.in. Email: hr@britanniaindustries.com

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

Notice is hereby given that pursuant to Section 124 of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, the following are required to be transferred to the Investor Education and Protection Fund ("IEPF") Authority:

- The Final Dividend declared for FY 2018-19, which remained unpaid or unclaimed for a period of 7 (seven) years from the date of its transfer to the unpaid dividend account of the Company; and
- The Equity Shares, for which dividends were unpaid or unclaimed for 7 (seven) consecutive years.

The Company has sent individual communications to the concerned Shareholders at their registered addresses whose Dividends and Equity Shares as mentioned above, are liable to be transferred to the IEPF Authority, advising them to claim their Dividends. The details of such Shareholders are available on the website of the Company at www.britannia.co.in

The Company will not transfer such Equity Shares to the Demat account of the IEPF Authority where there is a specific order of Court or Tribunal or Statutory authority restraining any transfer of such Shares and payment of Dividend or where such Shares are hypothecated or pledged under the provisions of the Depositories Act, 1996.

The concerned Shareholders are requested to claim their unpaid/unclaimed dividend(s), by submitting the requisite documents to the Registrar to an Issue and Share Transfer Agent (RTA) of the Company, M/s. KFin Technologies Limited, on or before 31 August, 2026, failing which the Company shall initiate necessary action for transfer of the such Dividend amounts and the Equity Shares to the IEPF Authority in accordance with the prescribed procedures.

Shareholders may kindly note that:

- a) For Equity Shares held in physical form:** The original Share Certificate(s) registered in the name of the Shareholder shall stand automatically cancelled, upon transfer of the Equity Shares to the IEPF Authority.
- b) For Equity Shares held in dematerialised mode:** The Equity Shares shall be transferred directly by way of a corporate action from the Shareholder's Demat Account to the Demat Account of the IEPF Authority. Shareholders are requested to submit the request letter along with the required documents to the RTA at the address mentioned below:

Mr. S V Raju, Vice President
M/s. KFin Technologies Limited
Unit: Britannia Industries Limited
Selenium Building, Tower - B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India
Phone No.: 040 - 6716 2222; Toll Free No.: 1800 3094001
Email id: enward_ris@kfin.tech
Website: www.kfintech.com

Further, the Shareholders whose Dividend(s) and/or Equity Shares are transferred to IEPF Authority, may claim the Dividend(s) and/or Equity Shares along with the other accrued benefits thereon transferred to the IEPF Authority by making an online application in Form IEPF-5, available on www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company. www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company.

For Britannia Industries Limited
Sd/-
Sona Rajora
Company Secretary and Compliance Officer
ICSI Membership No.: A35468

Place: Bengaluru
Date: 13 June, 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VIVIMED LABS LIMITED OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT HYDERABAD, HARIDWAR, KASHIPUR AND BIDAR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1	Name of the corporate debtor along with PAN & CIN/LLP No. Vivimed Labs Limited PAN: AAACV6060A CIN: L02411KA1989PLC009465
2	Address of the registered office Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403
3	URL of website https://www.vivimedlabs.com/
4	Details of place where majority of fixed assets are located A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units 1) Pharma Unit - D-125 & 128, Phase III, I.D.A. Jeedimetla Village, Medchal - Malkajgiri District Hyderabad, State of Telangana 500 055 2) Pharma Unit - Plot No. 8, Phase V, Ida Jeedimetla, Medchal - Malkajgiri District, Telangana, Karnataka - 585403 B) Manufacturing Facilities in Uttarakhand - 2 Units 1) Pharma Unit - Plot No. 25, Kundeshwar Village, Kashipur - 244719 2) Pharma Unit (Leased Premises) - D-9, 10, Old Industrial Area, Haridwar, Uttarakhand, 249401 C) Manufacturing Facility in Bidar, Karnataka - 1 Unit 1) Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 (non-operational) D) Immovable Property in Pyyidibheemavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)
5	Installed capacity of main products/services As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities: • Tablets: 900 Million • Capsules: 580 Million • Topicals: 71 Million • Orals: 12 Million • Nasal Sprays & Ophthalmics: 22.5 Million
6	Quantity and value of main products / services sold in last financial year Amount (INR) in Cr Particulars FY 2024-25 FY 2023-24 Revenue from operations 103.60 136.80 (As per the Audited Financial Statements) Note: 1. The statutory audit of Vivimed Labs Limited for the financial year ended March 31, 2025, is currently underway and the audited financial statements for the said financial year have accordingly not been finalised as on the date of publication of this Form G. 2. The revenue from operations for the nine-month ended December 31, 2025, is INR 48.23 Cr. (As per the unaudited financial results for the quarter and nine month ended December 31, 2025, submitted with the stock exchanges) 3. Any further details can be sought by sending an email at corp.vivimedlabslimited@hotmail.com
7	Number of employees / workmen 552 (As per the information provided by the suspended board of directors)
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: https://www.vivimedlabs.com/financials/ List of Creditors: https://bbi.gov.in/claims/claim-process/02411KA1989PLC009465 Any further details can be sought by sending an email at: corp.vivimedlabslimited@hotmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Can be sought by sending an email at corp.vivimedlabslimited@hotmail.com
10	Last date for receipt of expression of interest 29/06/2026
11	Date of issue of the provisional list of prospective resolution applicants 09/07/2026
12	Last date for submission of objections to provisional list 14/07/2026
13	Date of issue of the final list of prospective resolution applicants 24/07/2026
14	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants 29/07/2026
15	Last date for submission of resolution plans 28/08/2026
16	Process email id to submit Expression of Interest corp.vivimedlabslimited@hotmail.com

Date: June 14, 2026
Place: Bengaluru
Sd/-
T Narayana Swamy
Interim Resolution Professional
Reg. Address: No. 15, Shubhadrapeeta, 7th Cross, Bhuvaneshwari Nagar, Bengaluru, Karnataka - 560024
Reg. No.: IB91/PA-02/2019-01/078/2020-2021/13427
Shakti Kempapura, Bangalore North, Near Shakti Ganapathi Temple, Hebbal, Karnataka - 560024
For Vivimed Labs Limited

June 14, 2026

To,
ARCs / Banks / NBFCs / Fis

NOTIFICATION FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD)

Dear Sir / Madam,

Mint India Fincap Pvt Ltd in terms of its policy on "Sale of Financial Assets" and in line with the regulatory guidelines had negotiated with an ARC/NBFC and following the receipt of "expressions of interest" and subsequent due-diligence, we have received following bids from the NBFC (the "Base Bids"):

Loan/Asset	Region	Principal O/s (In Crs)	Highest Bid Price	Starting Price for Counter Bid under Swiss Challenge method e-auction
Raghuleela Builders Pvt Ltd	Mumbai	244.45	₹ 20.00 Crs	₹ 21 Crs*

Now the Company is inviting counter bids or subsequent offers from interested ARCs/banks/ non-banking financial companies/financial institutions (the "Prospective Investors") for sale of the Financial Assets under "SWISS Challenge method".

The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received, will be treated as challenger bid. The bidder who has submitted base bid offer will be invited to match the challenger bid. In case the base bidder failed to match it, challenger bid will be declared as successful bid as per Swiss Challenge method guidelines.

Other Terms and Conditions

- Starting price for counter bid under Swiss Challenge method shall be marked up over the Base Bid by not less than 5%.
- On receipt of the EOI and execution of NDA on or prior to 5:00 PM (IST) on June 16, 2026 the eligible Prospective Investors will be provided the access to the data room for carrying out due diligence activity in relation to the Financial Assets.
- Cut-off date of each pool would be the date of assignment agreement. Hence, any recovery received in the account till that date of the respective assignment agreement will remain with the company.
- The sale is on "As Is Where is Basis", "As Is What is Basis" and "Whatever There is Basis".
- All sales shall be "Without Recourse" to the Company. In the event of non-realisation of amount out of secured assets in connection with the Financial Assets, the Company will not be liable to refund anything in part or full.
- Under no circumstances Prospective Investors can refuse to complete the transaction citing any reason or defects / objection in any account. If they do so, the matter will be reported to Reserve Bank of India & the respective association for taking necessary action.
- In case of similar/identical bids, Mint India Fincap Pvt Ltd will have the final right to decide on the settlement of the asset.
- Offers/bids are invited on cash / cash-cum-security receipt basis.
- Settlement of the account should be at the earliest, preferably within T + 2 days from the date of confirmation of the trade.
- Mint India Fincap Pvt Ltd reserves the right to withdraw any account from sale process or reject and / or cancel or defer the entire sale process of the assets / bids without assigning any reason. Further Mint India Fincap Pvt Ltd also reserves the right to add / modify / delete any of the terms and conditions at its sole discretion.
- Please note that all the related expenses viz. taxes / stamp duty / registration charges and all other miscellaneous expenses etc. that may be arising out of the transaction shall be payable by the Prospective Investors.
- If any dispute arises between Mint India Fincap Pvt Ltd and Prospective Investors in relation to the present sale process, it should be settled by mutual discussions and in case amicable settlement is not reached, it shall be subject to the exclusive jurisdiction of the courts situated at Mumbai.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Please note that the sale will be subject to final approval by the competent authority of the Bank.

Eligible parties can submit their counter bids under Swiss Challenge by June 16, 2026 by email or in a sealed envelope by post, as mentioned below:-

Email: compliance@mintindia.net/Info@mintindia.net
Address: Second Floor, RSN Arcade, 6 LSC Near Prince Apartment, I.P.Extension, East Delhi, Delhi - 110092.

Yours faithfully,
Sd/-
Authorised Signatory
Mint India Fincap Pvt Ltd

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED

A-270 (FF & SF), Defence Colony, New Delhi-110 024, Tel.: 91-11-46562580 - 83
Fax: 91-11-46562584, Email: admin@alchemistarc.com, Web: www.alchemistarc.com

INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE OF SECURITY RECEIPTS, ISSUED BY ALCHEMIST VIII TRUST AND ALCHEMIST VI TRUST, BY ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED BY WAY OF PUBLIC AUCTION (OPENING OF BIDS).

Notice is hereby given to the general public that Alchemist Asset Reconstruction Company Limited ("AARC"), acting as Security Receipts holder of Alchemist VIII Trust and Alchemist VI Trust, intends to sell the Security Receipts ("SRs") issued under the aforesaid trusts through a Public Auction. Accordingly, AARC is offering the following SRs for sale to eligible Qualified Buyers ("QBs") (including, without limitation, Asset Reconstruction Companies, NBFCs, AIFs and eligible Entities). The sale of the SRs shall be conducted on an "As Is Where Is", "As Is What Is", and "Without Recourse" basis.

Name of Account: Madras Petrochem Limited
Names of Trusts: Alchemist VIII Trust & Alchemist VI Trust
SRs offered for Sale: 30,000 (on Prorata basis)
Reserve Price: Rs. 15,61,50,000/-
Earnest Money Deposit (EMD 25% of the Reserve Price): Rs. 3,90,37,500/-
Date & Time of Submission of EOI (along with upfront 10% amount of the Reserve Price): 18-06-2026 by 04:00 PM
Date of Submission of Final Bid (along with balance 15% amount of the Reserve Price): 22-06-2026 by 01:00 PM
Date & Time of Auction (Opening of Bids): 22-06-2026 at 04:00 PM
Bid Structure: 100% Cash

Terms & Conditions

- The sale of the Security Receipts shall be conducted through a Public Auction. The opening of bids is scheduled to take place on 22.06.2026 at 4:00 PM at AARC's registered office located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024.
- Eligible participants interested in participating in the auction are invited to submit bids for an amount equal to or higher than the Reserve Price.
- Interested Qualified Buyers, fulfilling the applicable eligibility criteria, including and subject to the regulations issued by the Reserve Bank of India ("RBI") and the Securities and Exchange Board of India ("SEBI"), are invited to submit an unconditional Expression of Interest ("EOI") expressing their intention to conduct due diligence and participate in the auction (including compliance with Section 29A, where applicable) and request for copy of the detailed process document.
- Interested Qualified Buyers are required to submit the original hard copy of the EOI along with upfront 10% amount of the Reserve Price and updated KYC to the Officer of Alchemist Asset Reconstruction Company Limited at the address mentioned below, on or before 18.06.2026 by 04:00 P.M., at A-270, First and Second Floor, Defence Colony, New Delhi - 110024. Mobile No.: +91-8130836012.
- Interested Qualified Buyers who have submitted their EOI along with 10% amount of the Reserve Price on or before 18.06.2026 by 04:00 PM and are desirous of participating in the auction process may collect the Process Document either from the office of the Security Receipt holder located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024, or by submitting a request via email at admin@alchemistarc.com, during working hours, between 15.06.2026 to 19.06.2026 against payment of Rs. 5000/-.
- Only Qualified Buyers who have submitted the upfront 10% amount of the Reserve Price along with the Eligibility documents shall be entitled to conduct the due-diligence.
- Interested Qualified Buyers shall submit their Final bid in a sealed envelope, along with the duly executed undertaking and updated KYC documents, on or before 22.06.2026 by 01:00 P.M., together with the EMD amount (i.e. 25% of the Reserve Price, less the amount paid along with EOI).
- The EMD amount i.e. 25% of the Reserve Price (including the upfront 10% of Reserve Price on submission of EOI and the balance 15% on submission of Final Bid) shall be remitted by way of RTGS, Demand Draft, or Pay Order drawn in favour of "Alchemist Asset Reconstruction Company Limited", payable at New Delhi, in Bank Account No. 048131100001334, Beneficiary Name: Alchemist Asset Reconstruction Company Limited, IFSC Code: UBIN0604819, Union Bank of India, R.K. Puram Branch, New Delhi. Proof of remittance/receipt of the EMD shall be enclosed with the final submission of the bid.
- The Successful Qualified Buyer shall be solely responsible for all applicable statutory compliances and payment of taxes, duties, levies, and any other charges arising out of or in connection with the purchase of the Security Receipts.
- AARC reserves the right to accept or reject any or all bids, modify or cancel the auction process, or amend the terms and conditions at its sole discretion, without assigning any reason.
- This invitation does not constitute an offer or commitment to sell. AARC shall not be liable for any costs, expenses, or losses incurred by any participant in connection with this process.
- The sale of the Security Receipts is strictly subject to the terms and conditions set forth in this notice and the Process Document.
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Place: Delhi, Date: 14.06.2026
Sd/-, Authorised Officer,
Alchemist Asset Reconstruction Company Ltd

"IMPORTANT"

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DAY 1 ON STOCK MARKETS

SpaceX jumps 19% after \$75-bn IPO

The IPO offers a growth potential for AI-linked companies

BLOOMBERG June 13

SPACEX'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies...

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PRESS TRUST OF INDIA Lagos, June 13

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They were arrested around six months ago by operatives of the National Drug Law Enforcement Agency (NDLEA) for allegedly importing 31.5 kilogrammes of cocaine from the Marshall Islands into Nigeria through the Apapa seaport in Lagos, the agency said in a statement on Thursday.

The master of the vessel and 10 other crew members were convicted under the NDLEA Act by Justice Joseph Chukwujekwu Aneke, it said.

The vessel was ordered to pay restitution of \$5.3 million to the Nigerian government. The three principal officers were directed to pay \$100,000 each, while the remaining crew members were ordered to pay \$50,000 each.

EAM Jaishankar raises Indian mariners' killing with Rubio

PRESS TRUST OF INDIA New Delhi, June 13

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday raised with US Secretary of State Marco Rubio the killing of three Indian mariners in a US military strike on a merchant vessel in the Gulf of Oman.

Jaishankar, currently on a visit to Europe, spoke with the US Secretary of State on phone. Following the conversation, the external affairs minister described the 'lethal' actions by the US military against commercial shipping as unjustified.



File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian

mariners," Jaishankar said on social media. "Such lethal actions against commercial shipping are not justified," he

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable.

The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless".

USA'S WORLD CUP MOMENT

How Pulisic and Balogun turned opening night into a spectacle

SANDIP G Mexico City, June 13

WHEN THE FINAL whistle blew, the beatific Los Angeles Stadium was a blizzard of miniature US flags fluttered in the stadium.

The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cups. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay.

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

At the heart of the demolition were Christian Pulisic and Folarin Bolagun, the creator and the destructor. Pulisic was in an inspired mood, like in his

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead.

spell, the buzzing US could have fired in half a dozen goals. Their moves were swift and precise, no amount of energy wasted, no pass misplaced.

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The pursuit was intense and public, and the player would say that US fans would bombard his Instagram account with emojis of the American flag.

Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

BRITANNIA INDUSTRIES LIMITED. NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY. The concerned Shareholders are requested to claim their unpaid/unclaimed dividend(s) by submitting the requisite documents to the Registrar to an Issue and Share Transfer Agent (RTA) of the Company...

'IMPORTANT' Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VIVIMED LABS LIMITED OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT HYDERABAD, HARIDWAR, KASHIPUR AND BIDAR. RELEVANT PARTICULARS table with details of facilities, revenue, and employee information.

June 14, 2026. To, ARCs / Banks / NBFCs / FIs. NOTIFICATION FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD. The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received, will be treated as challenger bid.

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED. INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE OF SECURITY RECEIPTS, ISSUED BY ALCHEMIST VIII TRUST AND ALCHEMIST VI TRUST, BY ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED BY WAY OF PUBLIC AUCTION (OPENING OF BIDS). The opening of bids is scheduled to take place on 22.06.2026 at 4:00 PM at AARC's registered office located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024.

DAY 1 ON STOCK MARKETS

SpaceX jumps 19% after \$75-bn IPO

The IPO offers a growth potential for AI-linked companies


BLOOMBERG June 13

SPACEX'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies, handed buyers of the IPO a 19% return and turned its founder Elon Musk into the world's first trillionaire.

Yet the record-breaking \$75 billion offering also accomplished something else: It allowed for a sigh of relief, not only for Musk's company but for an entire stock market that has been driven higher this year on optimism about the growth potential for artificial intelligence. SpaceX's embrace of AI with the acquisition of Musk's xAI in February made the listing somewhat of a referendum on the current leadership of the market as well as the IPO prospects of competitors Anthropic PBC and OpenAI, both of which plan to go public as soon as this year. "It

RECORD-BREAKING FEAT

- The market capitalisation valued SpaceX at **\$2.2trn**, making it the world's sixth-most valuable public company
- Shares jumped at 31% above their \$135 offering price, before closing up 19%
- Demand topped **\$350bn**, with many investors missing out on share allocations



bodes well for the market and for these other IPOs that are coming that are going to be quite sizeable as well," said Robert Gruendyke, senior portfolio manager for the growth equity team at Allspring Global Investments. "They clearly priced it right, at least for one day. It should just make you optimistic for the markets, especially

for growth stocks." The shares jumped as much as 31% above their \$135 offering price, before closing up 19% at \$160.95. That left the company's market capitalisation at \$2.2 trillion, meaning it ended its first day on the stock market as the sixth-highest valued public company in the world.

11 Indian sailors convicted in Nigeria cocaine case

PRESS TRUST OF INDIA Lagos, June 13

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They were arrested around six months ago by operatives of the National Drug Law Enforcement Agency (NDLEA) for allegedly importing 31.5 kilogrammes of cocaine from the Marshall Islands into Nigeria through the Apapa seaport in Lagos, the agency said in a statement on Thursday.

The master of the vessel and 10 other crew members were convicted under the NDLEA Act by Justice Joseph Chukwujekwu Aneke, it said.

The vessel was ordered to pay restitution of \$5.3 million to the Nigerian government. The three principal officers were directed to pay \$100,000 each, while the remaining crew members were ordered to pay \$50,000 each. Each defendant was also fined 100,000 Naira.

EAM Jaishankar raises Indian mariners' killing with Rubio

PRESS TRUST OF INDIA New Delhi, June 13

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday raised with US Secretary of State Marco Rubio the killing of three Indian mariners in a US military strike on a merchant vessel in the Gulf of Oman.

Jaishankar, currently on a visit to Europe, spoke with the US Secretary of State on phone. Following the conversation, the external affairs minister described the 'lethal' actions by the US military against commercial shipping as unjustified. "Spoke to US Secretary of State Marco Rubio



File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian

mariners," Jaishankar said on social media. "Such lethal actions against commercial shipping are not justified," he

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable. The senior diplomat was summoned on Wednesday night as well.

The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless". "The US president's accusation against Iran regarding an Indian vessel in the Strait of Hormuz is simply baseless," it said on social media.

USA'S WORLD CUP MOMENT

How Pulisic and Balogun turned opening night into a spectacle

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WHEN THE FINAL whistle blew, the beatific Los Angeles Stadium was a blizzard of miniature US flags fluttered in the stadium.

The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cups. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay. So joyous the occasion was that the celebrations brought bedlam. In the broadcasters' box, Zlatan Ibrahimovic gave the appraisal. "We were speaking before the game about believing. My message to the American people is, if you didn't believe before the game, that performance in the first half — start believing. This American team can do something big." It's a wave that could spill on and grip the entire nation in football mania.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs.

At the heart of the demolition were Christian Pulisic and Folarin Bolagun, the creator and the destructor. Pulisic was in an inspired mood, like in his

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead. A minute earlier, he had a goal disallowed for off-side after another move that Pulisic initiated. In the 15-minute

spell, the buzzing US could have fired in half a dozen goals. Their moves were svelte and precise, no amount of energy wasted, no pass misplaced.

The USMNT were aggressive in their pursuit of him, a fleet-footed centre forward with pace to burn, hammer for a right foot and nourished by exposure in Europe. Mauricio Pochettino would call him the missing piece in his puzzle, for they faced an acute shortage of goal-scoring forwards.

The pursuit was intense and public, and the player would say that US fans would bombard his Instagram account with emojis of the American flag.

Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

'Mistakes' made in AI workforce shift, admits Zuckerberg

REUTERS June 13

META CEO MARK Zuckerberg has told employees that the social media giant has made mistakes in its AI transformation of its workforce, according to an internal memo seen by Reuters. Zuckerberg is pumping hundreds of billions of dollars into AI as he seeks to reshape his company's inner workings around the technology, reflecting a broader pattern among major US companies this year, particularly in the tech sector. In the memo, Zuckerberg describes

the rapid advances in AI and the challenges brought on by the boom in the technology.

"Given the complexity of these changes, we've made mistakes and will almost certainly make more," Zuckerberg said, adding that he is also "focused on providing as much stability as possible" in terms of organisation changes going forward.

"I don't want to overpromise because the world is changing in ways that are out of our control," he said, reiterating that Meta does not expect more company-wide layoffs this year.

Govt clears Paramount's merger with Warner Bros

THE US JUSTICE Department's Antitrust Division said it has cleared Paramount Skydance Corp's planned \$110 billion acquisition of Warner Bros. Discovery, saying it was unlikely to harm competition or consumers.

DOJ said it spent eight months evaluating how the transaction would affect streaming video services, traditional television and the film industry, weighing input from across the entertainment industry. "The investigatory record reviewed by the Division suggests that the impact of the transaction will be to increase competition across the media and entertainment ecosystem, with benefits for American consumers and workers," the Justice Department wrote in a statement. Paramount CEO David Ellison's father, billionaire Oracle co-founder Larry Ellison, has cultivated ties with President Donald Trump, and the company has hired former Trump officials. Assistant Attorney General Omeed Assefi had said that politics would "absolutely not" drive the DOJ's review of the transaction. Paramount issued a statement thanking the DOJ for its review of the transaction, which it said would allow the company to better compete in an industry defined by an intense scramble for audiences, talent, technology and investment. **REUTERS**

BRITANNIA INDUSTRIES LIMITED

(Corporate Identity Number: L15412WB1918PLC002964)

Registered Office: 5/1A, Hungerford Street, Kolkata-700 017, West Bengal, India. Phone No.: 033-2287 2439 / 2057. Website: www.britannia.co.in. Email Id: investorrelations@britindia.com

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

Notice is hereby given that pursuant to Section 124 of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, the following are required to be transferred to the Investor Education and Protection Fund ("IEPF") Authority:

- The Final Dividend declared for FY 2018-19, which remained unpaid or unclaimed for a period of 7 (seven) years from the date of its transfer to the unpaid dividend account of the Company; and
- The Equity Shares, for which dividends were unpaid or unclaimed for 7 (seven) consecutive years.

The Company has sent individual communications to the concerned Shareholders at their registered addresses whose Dividends and Equity Shares as mentioned above, are liable to be transferred to the IEPF Authority, advising them to claim their Dividends. The details of such Shareholders are available on the website of the Company at www.britannia.co.in

The Company will not transfer such Equity Shares to the Demat account of the IEPF Authority where there is a specific order of Court or Tribunal or Statutory authority restraining any transfer of such Shares and payment of Dividend or where such Shares are hypothecated or pledged under the provisions of the Depositories Act, 1996.

The concerned Shareholders are requested to claim their unpaid/unclaimed dividend(s), by submitting the requisite documents to the Registrar to an Issue and Share Transfer Agent (RTA) of the Company, M/s. KFin Technologies Limited, on or before 31 August, 2026, failing which the Company shall initiate necessary action for transfer of the such Dividend amounts and the Equity Shares to the IEPF Authority in accordance with the prescribed procedures.

Shareholders may kindly note that:

- a) For Equity Shares held in physical form:** The original Share Certificate(s) registered in the name of the Shareholder shall stand automatically cancelled, upon transfer of the Equity Shares to the IEPF Authority.
- b) For Equity Shares held in dematerialised mode:** The Equity Shares shall be transferred directly by way of a corporate action from the Shareholder's Demat Account to the Demat Account of the IEPF Authority. Shareholders are requested to submit the request letter along with the required documents to the RTA at the address mentioned below:

Mr. S V Raju, Vice President
M/s. KFin Technologies Limited
Unit: Britannia Industries Limited
Selenium Building, Tower - B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India
Phone No.: 040 - 6716 2222; Toll Free No.: 1800 3094001
Email Id: enward_ris@kfin.tech
Website: www.kfintech.com

Further, the Shareholders whose Dividend(s) and/or Equity Shares are transferred to IEPF Authority, may claim the Dividend(s) and/or Equity Shares along with the other accrued benefits thereon transferred to the IEPF Authority by making an online application in Form IEPF-5, available on www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company. www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company.

For Britannia Industries Limited
Sd/-
Sona Rajora
Company Secretary and Compliance Officer
ICSI Membership No.: A35468

Place: Bengaluru
Date: 13 June, 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VIVIMED LABS LIMITED

OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT HYDERABAD, HARIDWAR, KASHIPUR AND BIDAR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS						
1	Name of the corporate debtor along with PAN & CIN/LP No. Vivimed Labs Limited PAN: AAACV6060A CIN: L02411KA1989PLC009465						
2	Address of the registered office Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 https://www.vivimedlabs.com/						
3	URL of website						
4	Details of place where majority of fixed assets are located A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units 1) Pharma Unit - D-125 & 128, Phase III, I.D.A. Jeedimetla Village, Medchal - Malkajgiri District Hyderabad, State of Telangana 500 055 2) Pharma Unit - Plot No. 8, Phase V, Ida Jeedimetla, Medchal - Malkajgiri District, Telangana, Karnataka - 585403 B) Manufacturing Facilities in Uttarakhand - 2 Units 1) Pharma Unit - Plot No. 25, Kundeshwar Village, Kashipur - 244719 2) Pharma Unit (Leased Premises) - D-9, 10, Old Industrial Area, Haridwar, Uttarakhand, 249401 C) Manufacturing Facility in Bidar, Karnataka - 1 Unit 1) Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 (non-operational) D) Immovable Property in Pyyidibheemavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)						
5	Installed capacity of main products/services As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities: • Tablets: 900 Million • Capsules: 580 Million • Topicals: 71 Million • Orals: 12 Million • Nasal Sprays & Ophthalmics: 22.5 Million						
6	Quantity and value of main products / services sold in last financial year <table border="1"> <thead> <tr> <th>Particulars</th> <th>FY 2024-25</th> <th>FY 2023-24</th> </tr> </thead> <tbody> <tr> <td>Revenue from operations</td> <td>103.60</td> <td>136.80</td> </tr> </tbody> </table> (As per the Audited Financial Statements) Note: 1. The statutory audit of Vivimed Labs Limited for the financial year ended March 31, 2026, is currently underway and the audited financial statements for the said financial year have accordingly not been finalised as on the date of publication of this Form G. 2. The revenue from operations for the nine-month ended December 31, 2025, is INR 48.23 Cr. (As per the unaudited financial results for the quarter and nine month ended December 31, 2025, submitted with the stock exchanges) 3. Any further details can be sought by sending an email at corp.vivimedlabslimited@hotmail.com	Particulars	FY 2024-25	FY 2023-24	Revenue from operations	103.60	136.80
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Revenue from operations	103.60	136.80					
7	Number of employees / workmen 552 (As per the information provided by the suspended board of directors)						
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: https://www.vivimedlabs.com/financials/ List of Creditors: https://bbi.gov.in/claims/claim-process/02411KA1989PLC009465 Any further details can be sought by sending an email at: corp.vivimedlabslimited@hotmail.com						
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: www.vivimedlabslimited.com						
10	Last date for receipt of expression of interest 29/06/2026						
11	Date of issue of the provisional list of prospective resolution applicants 09/07/2026						
12	Last date for submission of objections to provisional list 14/07/2026						
13	Date of issue of the final list of prospective resolution applicants 24/07/2026						
14	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants 29/07/2026						
15	Last date for submission of resolution plans 28/08/2026						
16	Process email id to submit Expression of Interest corp.vivimedlabslimited@hotmail.com						

Date: June 14, 2026
Place: Bengaluru

Sd/-
T Narayana Swamy
Interim Resolution Professional
Reg. Address: No. 15, Shubhadrapeeth, 7th Cross, Bhuvaneshwarinagar, Hebbal, Kempapura, Bangalore North, Near Shakti Ganapathi Temple, Bangalore, Karnataka - 560024
For Vivimed Labs Limited

June 14, 2026

To,
ARCs / Banks / NBFCs / FIs

NOTIFICATION FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD

Dear Sir / Madam,

Mint India Fincap Pvt Ltd in terms of its policy on "Sale of Financial Assets" and in line with the regulatory guidelines had negotiated with an ARC/NBFC and following the receipt of "expressions of interest" and subsequent due-diligence, we have received following bids from the NBFC (the "Base Bids"):

Loan/Asset	Region	Principal O/s (In Crs)	Highest Bid Price	Starting Price for Counter Bid under Swiss Challenge method e-auction
Raghuleela Builders Pvt Ltd	Mumbai	244.45	₹ 20.00 Crs	₹ 21 Crs*

Now the Company is inviting counter bids or subsequent offers from interested ARCs/banks/ non-banking financial companies/financial institutions (the "Prospective Investors") for sale of the Financial Assets under "SWISS Challenge method".

The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received, will be treated as challenger bid. The bidder who has submitted base bid offer will be invited to match the challenger bid. In case the base bidder failed to match it, challenger bid will be declared as successful bid as per Swiss Challenge method guidelines.

Other Terms and Conditions

- Starting price for counter bid under Swiss Challenge method shall be marked up over the Base Bid by not less than 5%.
- On receipt of the EOI and execution of NDA on or prior to 5:00 PM (IST) on June 16, 2026 the eligible Prospective Investors will be provided the access to the data room for carrying out due diligence activity in relation to the Financial Assets.
- Cut-off date of each pool would be the date of assignment agreement. Hence, any recovery received in the account till that date of the respective assignment agreement will remain with the company.
- The sale is on "As Is Where is Basis", "As Is What is Basis" and "Whatever There is Basis".
- All sales shall be "Without Recourse" to the Company. In the event of non-realisation of amount out of secured assets in connection with the Financial Assets, the Company will not be liable to refund anything in part or full.
- Under no circumstances Prospective Investors can refuse to complete the transaction citing any reason or defects / objection in any account. If they do so, the matter will be reported to Reserve Bank of India & the respective association for taking necessary action.
- In case of similar/identical bids, Mint India Fincap Pvt Ltd will have the final right to decide on the settlement of the asset.
- Offers/bids are invited on cash / cash-cum-security receipt basis.
- Settlement of the account should be at the earliest, preferably within T + 2 days from the date of confirmation of the trade.
- Mint India Fincap Pvt Ltd reserves the right to withdraw any account from sale process or reject and / or cancel or defer the entire sale process of the assets / bids without assigning any reason. Further Mint India Fincap Pvt Ltd also reserves the right to add / modify / delete any of the terms and conditions at its sole discretion.
- Please note that all the related expenses viz. taxes / stamp duty / registration charges and all other miscellaneous expenses etc. that may be arising out of the transaction shall be payable by the Prospective Investors.
- If any dispute arises between Mint India Fincap Pvt Ltd and Prospective Investors in relation to the present sale process, it should be settled by mutual discussions and in case amicable settlement is not reached, it shall be subject to the exclusive jurisdiction of the courts situated at Mumbai.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Please note that the sale will be subject to final approval by the competent authority of the Bank.

Eligible parties can submit their counter bids under Swiss Challenge by June 16, 2026 by email or in a sealed envelope by post, as mentioned below:-

Email: compliance@mintindia.net/Info@mintindia.net
Address: Second Floor, RSN Arcade, 6 LSC Near Prince Apartment, I.P.Extension, East Delhi, Delhi - 110092.

Yours faithfully,
Sd/-
Authorised Signatory
Mint India Fincap Pvt Ltd

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED

A-270 (FF & SF), Defence Colony, New Delhi-110 024, Tel.: 91-11-46562580 - 83
Fax: 91-11-46562584, Email: admin@alchemistarc.com, Web: www.alchemistarc.com

INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE OF SECURITY RECEIPTS, ISSUED BY ALCHEMIST VIII TRUST AND ALCHEMIST VI TRUST, BY ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED BY WAY OF PUBLIC AUCTION (OPENING OF BIDS).

Notice is hereby given to the general public that Alchemist Asset Reconstruction Company Limited ("AARC"), acting as Security Receipts holder of Alchemist VIII Trust and Alchemist VI Trust, intends to sell the Security Receipts ("SRs") issued under the aforesaid trusts through a Public Auction. Accordingly, AARC is offering the following SRs for sale to eligible Qualified Buyers ("QBs") (including, without limitation, ASR Reconstruction Companies, NBFCs, AIFs and eligible Entities). The sale of the SRs shall be conducted on an "As Is Where Is", "As Is What Is", and "Without Recourse" basis.

Name of Account	Madras Petrochem Limited
Names of Trusts	Alchemist VIII Trust & Alchemist VI Trust
SRs offered for Sale	30,000 (on Prorata basis)
Reserve Price	Rs. 16,51,50,000/-
Earnest Money Deposit (EMD 25% of the Reserve Price)	Rs. 3,90,37,500/-
Last Date & Time of Submission of EOI (along with upfront 10% amount of the Reserve Price)	18-06-2026 by 04:00 PM
Date of Submission of Final Bid (along with balance 15% amount of the Reserve Price)	22-06-2026 by 01:00 PM
Date & Time of Auction (Opening of Bids)	22-06-2026 at 04:00 PM
Bid Structure	100% Cash

Terms & Conditions

- The sale of the Security Receipts shall be conducted through a Public Auction. The opening of bids is scheduled to take place on 22.06.2026 at 4:00 PM at AARC's registered office located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024.
- Eligible participants interested in participating in the auction are invited to submit bids for an amount equal to or higher than the Reserve Price.
- Interested Qualified Buyers, fulfilling the applicable eligibility criteria, including and subject to the regulations issued by the Reserve Bank of India ("RBI") and the Securities and Exchange Board of India ("SEBI"), are invited to submit an unconditional Expression of Interest ("EOI") expressing their intention to conduct due diligence and participate in the auction (including compliance with Section 29A, where applicable) and request for copy of the detailed process document.
- Interested Qualified Buyers are required to submit the original hard copy of the EOI along with upfront 10% amount of the Reserve Price and updated KYC to the Officer of Alchemist Asset Reconstruction Company Limited at the address mentioned below, on or before 18.06.2026 by 04:00 P.M., at A-270, First and Second Floor, Defence Colony, New Delhi - 110024. Mobile No.: +91-8130836012.
- Interested Qualified Buyers who have submitted their EOI along with 10% amount of the Reserve Price on or before 18.06.2026 by 04:00 PM and are desirous of participating in the auction process may collect the Process Document either from the office of the Security Receipt holder located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024, or by submitting a request via email at admin@alchemistarc.com, during working hours, between 15.06.2026 to 19.06.2026 against payment of Rs. 5000/-.
- Only Qualified Buyers who have submitted the upfront 10% amount of the Reserve Price along with the Eligibility documents shall be entitled to conduct the due-diligence.
- Interested Qualified Buyers shall submit their Final bid in a sealed envelope, along with the duly executed undertaking and updated KYC documents, on or before 22.06.2026 by 01:00 P.M., together with the EMD amount (i.e. 25% of the Reserve Price, less the amount paid along with EOI).
- The EMD amount (i.e. 25% of the Reserve Price (including the upfront 10% of Reserve Price on submission of EOI and the balance 15% on submission of Final Bid) shall be remitted by way of RTGS, Demand Draft, or Pay Order drawn in favour of "Alchemist Asset Reconstruction Company Limited", payable at New Delhi, in Bank Account No. 048131100001334, Beneficiary Name: Alchemist Asset Reconstruction Company Limited, IFSC Code: UBIN0604819, Union Bank of India, R.K. Puram Branch, New Delhi. Proof of remittance/receipt of the EMD shall be enclosed with the final submission of the bid.
- The Successful Qualified Buyer shall be solely responsible for all applicable statutory compliances and payment of taxes, duties, levies, and any other charges arising out of or in connection with the purchase of the Security Receipts.
- AARC reserves the right to accept or reject any or all bids, modify or cancel the auction process, or amend the terms and conditions at its sole discretion, without assigning any reason.
- This invitation does not constitute an offer or commitment to sell. AARC shall not be liable for any costs, expenses, or losses incurred by any participant in connection with this process.
- The sale of the Security Receipts is strictly subject to the terms and conditions set forth in this notice and the Process Document.
- For any clarifications or additional information, interested parties may contact the officer of AARC at +91 8130836012 or email at admin@alchemistarc.com.
- Disclaimer: This notice is only an invitation to submit Expression of Interest and does not constitute an offer or invitation to purchase the Security Receipts. AARC reserves the right to accept or reject any or all EOIs without assigning any reason whatsoever. The terms and conditions mentioned herein are indicative and subject to detailed terms provided in the Process Document. Participation in this process shall be at the sole risk and cost of the participants.**

Place: Delhi, Date: 14.06.2026
Sd/-, Authorised Officer, Alchemist Asset Reconstruction Company Ltd

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

DAY 1 ON STOCK MARKETS

SpaceX jumps 19% after \$75-bn IPO

The IPO offers a growth potential for AI-linked companies

BLOOMBERG June 13

SPACEX'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies...

Yet the record-breaking \$75 billion offering also accomplished something else: It allowed for a sigh of relief, not only for Musk's company but for an entire stock market that has been driven higher this year on optimism about the growth potential for artificial intelligence...

RECORD-BREAKING FEAT. The market capitalisation valued SpaceX at \$2.2trn, making it the world's sixth-most valuable public company. Shares jumped at 31% above their \$135 offering price, before closing up 19%.

bodes well for the market and for these other IPOs that are coming that are going to be quite sizeable as well," said Robert Gruendyke, senior portfolio manager for the growth equity team at Allspring Global Investments.

11 Indian sailors convicted in Nigeria cocaine case

PRESS TRUST OF INDIA Lagos, June 13

ELEVEN INDIAN SAILORS have been convicted and their merchant vessel fined \$ 5.3 million by a court in Nigeria for cocaine trafficking.

They were arrested around six months ago by operatives of the National Drug Law Enforcement Agency (NDLEA) for allegedly importing 31.5 kilograms of cocaine from the Marshall Islands into Nigeria through the Apapa seaport in Lagos, the agency said in a statement on Thursday.

The master of the vessel and 10 other crew members were convicted under the NDLEA Act by Justice Joseph Chukwujekwu Aneke, it said.

The vessel was ordered to pay restitution of \$5.3 million to the Nigerian government. The three principal officers were directed to pay \$100,000 each, while the remaining crew members were ordered to pay \$50,000 each. Each defendant was also fined 100,000 Naira.

EAM Jaishankar raises Indian mariners' killing with Rubio

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Jaishankar, currently on a visit to Europe, spoke with the US Secretary of State on phone. Following the conversation, the external affairs minister described the 'lethal' actions by the US military against commercial shipping as unjustified.



File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian mariners," Jaishankar said on social media.

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable.

The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless".

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How Pulisic and Balogun turned opening night into a spectacle

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WHEN THE FINAL whistle blew, the beatific Los Angeles Stadium was a blizzard of miniature US flags fluttered in the stadium.

The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cups. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay.

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead.

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spell, the buzzing US could have fired in half a dozen goals. Their moves were svelte and precise, no amount of energy wasted, no pass misplaced.

The USMNT were aggressive in their pursuit of him, a fleet-footed centre forward with pace to burn, hammer for a right foot and nourished by exposure in Europe.

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Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

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REUTERS June 13

META CEO MARK Zuckerberg has told employees that the social media giant has made mistakes in its AI transformation of its workforce, according to an internal memo seen by Reuters.

the rapid advances in AI and the challenges brought on by the boom in the technology.

"Given the complexity of these changes, we've made mistakes and will almost certainly make more," Zuckerberg said, adding that he is also "focused on providing as much stability as possible" in terms of organisation changes going forward.

"I don't want to overpromise because the world is changing in ways that are out of our control," he said, reiterating that Meta does not expect more company-wide layoffs this year.

Govt clears Paramount's merger with Warner Bros

THE US JUSTICE Department's Antitrust Division said it has cleared Paramount Skydance Corp's planned \$110 billion acquisition of Warner Bros.

Discovery, saying it was unlikely to harm competition or consumers. DOJ said it spent eight months evaluating how the transaction would affect streaming video services, traditional television and the film industry, weighing input from across the entertainment industry.

and workers," the Justice Department wrote in a statement. Paramount CEO David Ellison's father, billionaire Oracle co-founder Larry Ellison, has cultivated ties with President Donald Trump, and the company has hired former Trump officials.

BRITANNIA INDUSTRIES LIMITED. NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY. The concerned Shareholders are requested to claim their unpaid/unclaimed dividend(s) by submitting the requisite documents to the Registrar to an Issue and Share Transfer Agent (RTA) of the Company.

'IMPORTANT' Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VIVIMED LABS LIMITED OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT HYDERABAD, HARIDWAR, KASHIPUR AND BIDAR. Includes table with RELEVANT PARTICULARS and Financial Statements.

June 14, 2026. To, ARCs / Banks / NBFCs / FIs. NOTICE FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD. Includes table with Loan/Asset details and terms and conditions.

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED. INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE OF SECURITY RECEIPTS, ISSUED BY ALCHEMIST VIII TRUST AND ALCHEMIST VI TRUST, BY ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED BY WAY OF PUBLIC AUCTION (OPENING OF BIDS).

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SPACE'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies, handed buyers of the IPO a 19% return and turned its founder Elon Musk into the world's first trillionaire.

Yet the record-breaking \$75 billion offering also accomplished something else: It allowed for a sigh of relief, not only for backers of Musk's company but for an entire stock market that has been driven higher this year on optimism about the growth potential for artificial intelligence. SpaceX's embrace of AI with the acquisition of Musk's xAI in February made the listing somewhat of a referendum on the current leadership of the market as well as the IPO prospects of competitors Anthropic PBC and OpenAI, both of which plan to go public as soon as this year. "It

RECORD-BREAKING FEAT

■ The market capitalisation valued SpaceX at **\$2.2trn**, making it the world's sixth-most valuable public company

■ Shares jumped at 31% above their \$135 offering price, before closing up 19%

■ Demand topped **\$350bn**, with many investors missing out on share allocations

bodes well for the market and for these other IPOs that are coming that are going to be quite sizeable as well," said Robert Gruendyke, senior portfolio manager for the growth equity team at Allspring Global Investments. "They clearly priced it right, at least for one day. It should just make us optimistic for the markets, especially

for growth stocks." The shares jumped as much as 31% above their \$135 offering price, before closing up 19% at \$160.95. That left the company's market capitalisation at \$2.2 trillion, meaning it ended its first day on the stock market as the sixth-highest valued public company in the world.

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File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian

mariners," Jaishankar said on social media. "Such lethal actions against commercial shipping are not justified," he

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable. The senior diplomat was summoned on Wednesday night as well.

The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless". "The US president's accusation against Iran regarding an Indian vessel in the Strait of Hormuz is simply baseless," it said on social media.

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The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cups. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay. So joyous the occasion was that the celebrations brought bedlam. In the broadcasters' box, Zlatan Ibrahimovic gave the approval. "We were speaking before the game about believing. My message to the American people is, if you didn't believe before the game, that performance in the first half — start believing. This American team can do something big." It's a wave that could spill on and grip the entire nation in football mania.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs.

At the heart of the demolition were Christian Pulisic and Folarin Bolagun, the creator and the destroyer. Pulisic was in an inspired mood, like in his

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead. A minute earlier, he had a goal disallowed for off-side after another move that Pulisic initiated. In the 15-minute

spell, the buzzing US could have fired in half a dozen goals. Their moves were svelte and precise, no amount of energy wasted, no pass misplaced.

The USMNT were aggressive in their pursuit of him, a fleet-footed centre forward with pace to burn, hammer for a right foot and nourished by exposure in Europe. Mauricio Pochettino would call him the missing piece in his puzzle, for they faced an acute shortage of goal-scoring forwards.

The pursuit was intense and public, and the player would say that US fans would bombard his Instagram account with emojis of the American flag.

Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

'Mistakes' made in AI workforce shift, admits Zuckerberg

REUTERS June 13

META CEO MARK Zuckerberg has told employees that the social media giant has made mistakes in its AI transformation of its workforce, according to an internal memo seen by Reuters. Zuckerberg is pumping hundreds of billions of dollars into AI as he seeks to reshape his company's inner workings around the technology, reflecting a broader pattern among major US companies this year, particularly in the tech sector. In the memo, Zuckerberg describes

the rapid advances in AI and the challenges brought on by the boom in the technology.

"Given the complexity of these changes, we've made mistakes and will most certainly make more," Zuckerberg said, adding that he is also "focused on providing as much stability as possible" in terms of organisation changes going forward.

"I don't want to overpromise because the world is changing in ways that are out of our control," he said, reiterating that Meta does not expect more company-wide layoffs this year.

Govt clears Paramount's merger with Warner Bros

THE US JUSTICE Department's Antitrust Division said it has cleared Paramount Skydance Corp's planned \$110 billion acquisition of Warner Bros. Discovery, saying it was unlikely to harm consumers or consumers. DOJ said it spent eight months evaluating how the transaction would affect streaming video services, traditional television and the film industry, weighing input from across the entertainment industry. "The investigatory record reviewed by the Division suggests that the impact of the transaction will be to increase competition across the media and entertainment ecosystem, with benefits for American consumers

and workers," the Justice Department wrote in a statement. Paramount CEO David Ellison's father, billionaire Oracle co-founder Larry Ellison, has cultivated ties with President Donald Trump, and the company has hired former Trump officials. Assistant Attorney General Omeed Assefi had said that politics would "absolutely not" drive the DOJ's review of the transaction. Paramount issued a statement thanking the DOJ for its review of the transaction, which it said would allow the company to better compete in an industry defined by an intense scramble for audiences, talent, technology and investment. REUTERS

BRITANNIA

BRITANNIA INDUSTRIES LIMITED

(Corporate Identity Number: L15412WB191BPLC002964)
Registered Office: 5/1A, Hungerford Street, Kolkata-700 017, West Bengal, India
Phone No.: 033 - 2287 2439 / 2057
Website: www.britannia.co.in Email Id: investorrelations@britannia.com

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

Notice is hereby given that pursuant to Section 124 of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, the following are required to be transferred to the Investor Education and Protection Fund (IEPF) Authority:

- The Final Dividend declared for FY 2018-19, which remained unpaid or unclaimed for a period of 7 (seven) years from the date of its transfer to the unpaid dividend account of the Company; and
- The Equity Shares, for which dividends were unpaid or unclaimed for 7 (seven) consecutive years.

The Company has sent individual communications to the Registrar to an Issue and Share Transfer Agent (RTA) of the Company, M/s. KFin Technologies Limited, on or before 31 August, 2026, failing which the Company shall initiate necessary action for transfer of the said Dividend amounts and the Equity Shares to the IEPF Authority in accordance with the prescribed procedures.

Shareholders may kindly note that:

a) For Equity Shares held in physical form:
The original Share Certificate(s) registered in the name of the Shareholder shall stand automatically cancelled, upon transfer of the Equity Shares to the IEPF Authority.

b) For Equity Shares held in dematerialised mode:
The Equity Shares shall be transferred directly by way of a corporate action from the Shareholder's Demat Account to the Demat Account of the IEPF Authority. Shareholders are requested to submit the request letter along with the required documents to the RTA at the address mentioned below:

Mr. S V Raju, Vice President
M/s. KFin Technologies Limited
Unit: Britannia Industries Limited
Selenium Building, Tower - B, Plot No. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad - 500 032, Telangana, India
Phone No.: 040 - 6716 2222; Toll Free No.: 1800 3094001
Email Id: einward.ris@kfintech.com
Website: www.kfintech.com

Further, the Shareholders whose Dividend(s) and/or Equity Shares are transferred to IEPF Authority, may claim the Dividend(s) and/or Equity Shares along with the other accrued benefits thereon transferred to the IEPF Authority by making an online application in Form IEPF-5, available on www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company. www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company.

For Britannia Industries Limited
Sd/-
Sona Rajora
Company Secretary and Compliance Officer
ICSI Membership No.: A35468

Place: Bengaluru
Date : 13 June, 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VIVIMED LABS LIMITED OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT HYDERABAD, HARIWAR, KASHIPUR AND BIDAR (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS										
1 Name of the corporate debtor along with PAN & CIN/LP No.	Vivimed Labs Limited PAN: AAACV0606A CIN: L02411KA1988PLC009465									
2 Address of the registered office	Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403									
3 URL of website	https://www.vivimedlabs.com/									
4 Details of place where majority of fixed assets are located	A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units 1) Pharma Unit - D-125 & 128, Phase III, I.D.A. Jeedimetla Village, Medchal - Malkajgiri District Hyderabad, State of Telangana 500 055 2) Pharma Unit - Plot No. 8, Phase V, Ida Jeedimetla, Medchal - Malkajgiri District, Telangana, Karnataka - 585403 B) Manufacturing Facilities in Uttarakhand - 2 Units 1) Pharma Unit - Plot No. 25, Kundeshwari Village, Kashipur - 244713 2) Pharma Unit (Leased Premises) - D-9, 10, Old Industrial Area, Hariwar, Uttarakhand, 249401 C) Manufacturing Facility in Bidar, Karnataka - 1 Unit (Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 (non-operational) D) Immovable Property in Pyydihavavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)									
5 Installed capacity of main products / services	As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities: • Tablets: 900 Million • Capsules: 580 Million • Topicals: 71 Million • Orais: 12 Million • Nasal Sprays & Ophthalmics: 22.5 Million									
6 Quantity and value of main products / services sold in last financial year	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th colspan="3" style="text-align: center;">Amount (INR) in Cr</th> </tr> <tr> <th style="text-align: center;">Particulars</th> <th style="text-align: center;">FY 2024-25</th> <th style="text-align: center;">FY 2023-24</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">Revenue from operations</td> <td style="text-align: center;">103.60</td> <td style="text-align: center;">136.80</td> </tr> </tbody> </table> <p>(As per the Audited Financial Statements) Note: 1. The statutory audit of Vivimed Labs Limited for the financial year ended March 31, 2026, is currently underway and the audited financial statements for the said financial year have accordingly not been finalised as on the date of publication of this Form G. 2. The revenue from operations for the nine-month period ended December 31, 2025, is INR 48.23 Cr. (As per the unaudited financial results for the quarter and nine month ended December 31, 2025, submitted with the stock exchanges) 3. Any further details can be sought by sending an email at: corp.vivimedlabslimited@hotmail.com</p>	Amount (INR) in Cr			Particulars	FY 2024-25	FY 2023-24	Revenue from operations	103.60	136.80
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Particulars	FY 2024-25	FY 2023-24								
Revenue from operations	103.60	136.80								
7 Number of employees / workmen	552 (As per the information provided by the suspended board of directors)									
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Financial Statements: https://www.vivimedlabs.com/financials/ List of Creditors: https://ibbi.gov.in/claims/claiming-process/L02411KA1988PLC009465 Any further details can be sought by sending an email at: corp.vivimedlabslimited@hotmail.com									
9 Eligibility for resolution applicants under section 25(2)(h) the Code is available at URL:	Can be sought by sending an email at corp.vivimedlabslimited@hotmail.com									
10 Last date for receipt of expression of interest	29/06/2026									
11 Date of issue of the provisional list of prospective resolution applicants	09/07/2026									
12 Last date for submission of objections to provisional list	14/07/2026									
13 Date of issue of the final list of prospective resolution applicants	24/07/2026									
14 Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants	29/07/2026									
15 Last date for submission of resolution plans	28/08/2026									
16 Process email id to submit Expression of Interest	corp.vivimedlabslimited@hotmail.com									

Sd/-
T Narayana Swamy
Interim Resolution Professional
Reg. No.: IBBI/PA-02/IP-N01078/2020-2021/13427
Reg. Address: No. 15, ShubraDeepta, 7th Cross, Shuvaneshwarinagar, Hebbal Kempapura, Bangalore North, Near Shakti Ganapathi Temple, Bangalore, Karnataka - 560024
For Vivimed Labs Limited

June 14, 2026

To,
ARCs / Banks / NBFCs / Fis

NOTIFICATION FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD)

Dear Sir / Madam,

Mint India Fincap Pvt Ltd in terms of its policy on "Sale of Financial Assets" and in line with the regulatory guidelines had negotiated with an ARC/NBFC and following the receipt of "expressions of interest" and subsequent due-diligence, we have received following bids from the NBFC (the "Base Bids"):

Loan/Asset	Region	Principal Crs/ (In Crs)	Highest Bid Price	Starting Price for Counter Bid under Swiss Challenge method e-auction
Raghuleela Builders Pvt Ltd	Mumbai	244.45	₹ 20.00 Crs	₹ 21 Crs*

Now the Company is inviting counter bids or subsequent offers from interested ARCs/banks/ non-banking financial companies/financial institutions (the "Prospective Investors") for sale of the Financial Assets under "SWISS Challenge method".

The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received will be treated as challenger bid. The bidder who has submitted base bid offer will be invited to match the challenger bid. In case the base bidder failed to match it, challenger bid will be declared as successful bid as per Swiss Challenge method guidelines.

Other Terms and Conditions

- Starting price for counter bid under Swiss Challenge method shall be marked up over the Base Bid by not less than 5%.
- On receipt of the EOI and execution of NDA on or prior to 5:00 PM (IST) on June 16, 2026 the eligible Prospective Investors will be provided the access to the data room for carrying out due diligence activity in relation to the Financial Assets.
- Cut-off date of each pool would be the date of assignment agreement. Hence, any recovery received in the account till that date of the respective assignment agreement will remain with the company
- The sale is on "As Is Where is Basis", "As Is What is Basis" and "Whatever There is Basis".
- All sales shall be "Without Recourse" to the Company. In the event of non-realisation of amount out of secured assets in connection with the Financial Assets, the Company will not be liable to refund anything in part or full"
- Under no circumstances Prospective Investors can refuse to complete the transaction citing any reason or defects / objection in any account. If they do so, the matter will be reported to Reserve Bank of India & the respective authority for taking necessary action
- In case of similar/identical bids, Mint India Fincap Pvt Ltd will have the final right to decide on the settlement of the asset
- Offers/bids are invited on cash / cash-cum-security receipt basis
- Settlement of the account should be at the earliest, preferably within T + 2 days from the date of confirmation of the trade.
- Mint India Fincap Pvt Ltd reserves the right to withdraw any account from sale process or reject and / or cancel or defer the entire sale process of the assets / bids without assigning any reason. Further Mint India Fincap Pvt Ltd also reserves the right to add / modify / delete any of the terms and conditions at its sole discretion.
- Please note that all the related expenses viz. taxes / stamp duty / registration charges and all other miscellaneous expenses etc. that may be arising out of the transaction shall be payable by the Prospective Investors.
- In any dispute arises between Mint India Fincap Pvt Ltd and Prospective Investors in relation to the present sale process, it should be settled by mutual discussions and in case amicable settlement is not reached, it shall be subject to the exclusive jurisdiction of the courts situated at Mumbai
- Any other term except those mentioned above shall be as per mutual negotiations and agreement
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- Please note that the sale will be subject to final approval by the competent authority of the Bank.

Eligible parties can submit their counter bids under Swiss Challenge by June 16, 2026 by email or in a sealed envelope by post, as mentioned below :-

Email: compliance@mintindia.net/info@mintindia.net
Address: Second Floor, RSN Arcade, 6 LSC Near Prince Apartment, I.P.Extension, East Delhi, Delhi - 110092.

Yours faithfully,
Sd/-
Authorised Signatory
Mint India Fincap Pvt Ltd

June 14, 2026

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED

A-270 (FF & SF), Defence Colony, New Delhi-110 024, Tel: 91-11-46562580 - 83 Fax: 91-11-46562584, Email: admin@alchemistarc.com, Web: www.alchemistarc.com

INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE OF SECURITY RECEIPTS, ISSUED BY ALCHEMIST VIII TRUST AND ALCHEMIST VI TRUST, BY ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED BY WAY OF PUBLIC AUCTION (OPENING OF BIDS).

Notice is hereby given to the general public that Alchemist Asset Reconstruction Company Limited ("AARC"), acting as Security Receipts holder of Alchemist VIII Trust and Alchemist VI Trust, intends to sell the Security Receipts ("SRs") issued under the aforesaid trusts through a Public Auction. Accordingly, AARC is offering the following SRs for sale to eligible Qualified Buyers ("QBs") (including, without limitation, Asset Reconstruction Companies, NBFCs, AIFs and eligible Entities). The sale of the SRs shall be conducted on an "As Is Where Is", "As Is What Is", and "Without Recourse" basis.

Name of Account	Madras Petrochem Limited
Names of Trusts	Alchemist VIII Trust & Alchemist VI Trust
SRs offered for Sale	30,000 (on Prorata basis)
Reserve Price	Rs. 15.61,50,000/-
Earnest Money Deposit (EMD 25% of the Reserve Price)	Rs. 3,90,37,500/-
Last Date & Time of Submission of EOI (along with upfront 10% amount of the Reserve Price)	18-06-2026 by 04:00 PM
Date of Submission of Final Bid (along with submission 15% amount of the Reserve Price)	22-06-2026 by 01:00 PM
Date & Time of Auction (Opening of Bids)	22-06-2026 at 04:00 PM
Bid Structure	100% Cash

Terms & Conditions

- The sale of the Security Receipts shall be conducted through a Public Auction. The opening of bids is scheduled to take place on 22.06.2026 at 4:00 PM at AARC's registered office located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024.
- Eligible participants interested in participating in the auction are invited to submit bids for an amount equal to or higher than the Reserve Price.
- Interested Qualified Buyers, fulfilling the applicable eligibility criteria, including and subject to the regulations issued by the Reserve Bank of India ("RBI") and the Securities and Exchange Board of India ("SEBI"), are invited to submit an unconditional Expression of Interest ("EOI") expressing their intention to conduct due diligence and participate in the auction (including compliance with Section 29A, where applicable) and request for copy of the detailed process document.
- Interested Qualified Buyers are required to submit the original hard copy of the EOI along with upfront 10% amount of the Reserve Price and updated KYC to the Officer of Alchemist Asset Reconstruction Company Limited at the address mentioned below, on or before 18.06.2026 by 04:00 P.M., at A-270, First and Second Floor, Defence Colony, New Delhi - 110024. Mobile No.: +91-8130836012.
- Interested Qualified Buyers who have submitted their EOI along with 10% amount of the Reserve Price on or before 18.06.2026 by 04:00 PM and are desirous of participating in the auction process may collect the Process Document either from the office of the Security Receipt holder located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024, or by submitting a request via email at admin@alchemistarc.com, during working hours, between 15.06.2026 to 19.06.2026 against payment of Rs. 5000/-.
- Only Qualified Buyers who have submitted the upfront 10% amount of the Reserve Price along with the Eligibility documents shall be entitled to conduct the due-diligence.
- Interested Qualified Buyers shall submit their Final bid in a sealed envelope, along with the duly executed undertaking and updated KYC documents, on or before 22.06.2026 by 01:00 PM, together with the EMD amount (i.e. 25% of the Reserve Price, less the amount paid along with EOI).
- The EMD amount (i.e. 25% of the Reserve Price (including the upfront 10% of Reserve Price on submission of EOI and the balance 15% on submission of Final Bid) shall be remitted by way of RTGS, Demand Draft, or Pay Order drawn in favour of "Alchemist Asset Reconstruction Company Limited", payable at New Delhi, in Bank Account No. 048131100001334, Beneficiary Name: Alchemist Asset Reconstruction Company Limited, IFSC Code: UBIN0804819, Union Bank of India, R.K. Puram Branch, New Delhi. Proof of remittance/receipt of the EMD shall be enclosed with the final submission of the bid.
- The Successful Qualified Buyer shall be solely responsible for all applicable statutory compliances and payment of taxes, duties, levies, and any other charges arising out of or in connection with the purchase of the Security Receipts.
- AARC reserves the right to accept or reject any or all bids, modify or cancel the auction process, or amend the terms and conditions at its sole discretion, without assigning any reason.
- This invitation does not constitute an offer or commitment to sell. AARC shall not be liable for any costs, expenses, or losses incurred by any participant in connection with this process.
- The sale of the Security Receipts is strictly subject to the terms and conditions set forth in this Notice and the Process Document.
- For any clarifications or additional information, interested parties may contact the officer of AARC at +91 8130836012 or email at admin@alchemistarc.com.
- Disclaimer: This notice is only an invitation to submit Expression of Interest and does not constitute an offer or invitation to purchase the Security Receipts. AARC reserves the right to accept or reject any or all EOIs without assigning any reason whatsoever. The terms and conditions mentioned herein are indicative and subject to detailed terms provided in the Process Document. Participation in this process shall be at the sole risk and cost of the participants.**

Place: Delhi, Date: 14.06.2026

Sd/-, Authorised Officer,
Alchemist Asset Reconstruction Company Ltd

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

DAY 1 ON STOCK MARKETS

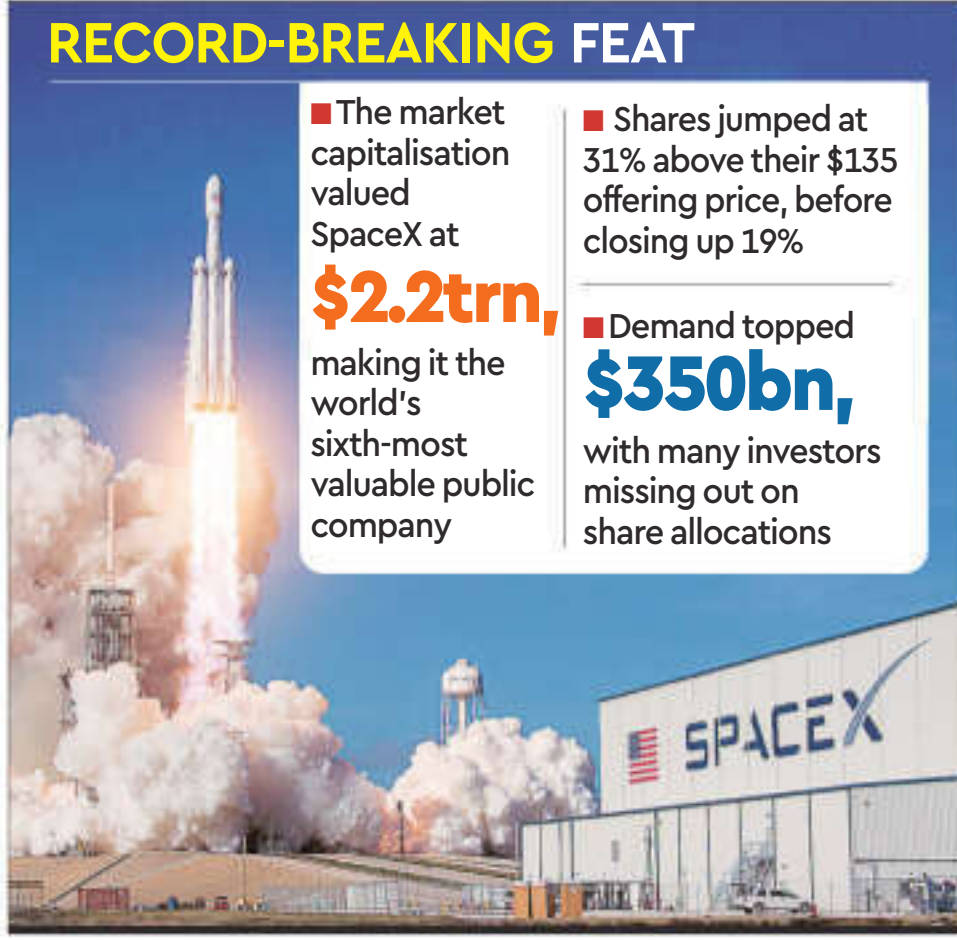
SpaceX jumps 19% after \$75-bn IPO

The IPO offers a growth potential for AI-linked companies

BLOOMBERG June 13

SPACE X'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies, handed buyers of the IPO a 19% return and turned its founder Elon Musk into the world's first trillionaire.

Yet the record-breaking \$75 billion offering also accomplished something else: It allowed for a sigh of relief, not only for backers of Musk's company but for an entire stock market that has been driven higher this year on optimism about the growth potential for artificial intelligence. SpaceX's embrace of AI with the acquisition of Musk's xAI in February made the listing somewhat of a referendum on the current leadership of the market as well as the IPO prospects of competitors Anthropic PBC and OpenAI, both of which plan to go public as soon as this year. "It



RECORD-BREAKING FEAT

- The market capitalisation valued SpaceX at **\$2.2trn**, making it the world's sixth-most valuable public company
- Shares jumped at 31% above their \$135 offering price, before closing up 19%
- Demand topped **\$350bn**, with many investors missing out on share allocations

'Mistakes' made in AI workforce shift, admits Zuckerberg

REUTERS June 13

META CEO MARK Zuckerberg has told employees that the social media giant has made mistakes in its AI transformation of its workforce, according to an internal memo seen by Reuters. Zuckerberg is pumping hundreds of billions of dollars into AI as he seeks to reshape his company's inner workings around the technology, reflecting a broader pattern among major US companies this year, particularly in the tech sector. In the memo, Zuckerberg describes

the rapid advances in AI and the challenges brought on by the boom in the technology.

"Given the complexity of these changes, we've made mistakes and will almost certainly make more," Zuckerberg said, adding that he is also "focused on providing as much stability as possible" in terms of organisation changes going forward.

"I don't want to overpromise because the world is changing in ways that are out of our control," he said, reiterating that Meta does not expect more company-wide layoffs this year.

11 Indian sailors convicted in Nigeria cocaine case

PRESS TRUST OF INDIA Lagos, June 13

ELEVEN INDIAN SAILORS have been convicted and their merchant vessel fined \$ 5.3 million by a court in Nigeria for cocaine trafficking.

They were arrested around six months ago by operatives of the National Drug Law Enforcement Agency (NDLEA) for allegedly importing 31.5 kilograms of cocaine from the Marshall Islands into Nigeria through the Apapa seaport in Lagos, the agency said in a statement on Thursday.

The master of the vessel and 10 other crew members were convicted under the NDLEA Act by Justice Joseph Chukwujekwu Aneke, it said.

The vessel was ordered to pay restitution of \$5.3 million to the Nigerian government. The three principal officers were directed to pay \$100,000 each, while the remaining crew members were ordered to pay \$50,000 each. Each defendant was also fined 100,000 Naira.

Govt clears Paramount's merger with Warner Bros

THE US JUSTICE Department's Antitrust Division said it has cleared Paramount Skydance Corp's planned \$110 billion acquisition of Warner Bros. Discovery, saying it was unlikely to harm competition or consumers. DOJ said it spent eight months evaluating how the transaction would affect streaming video services, traditional television and the film industry, weighing input from across the entertainment industry. "The investigatory record reviewed by the Division suggests that the impact of the transaction will be to increase competition across the media and entertainment ecosystem, with benefits for American consumers

and workers," the Justice Department wrote in a statement. Paramount CEO David Ellison's father, billionaire Oracle co-founder Larry Ellison, has cultivated ties with President Donald Trump, and the company has hired former Trump officials. Assistant Attorney General Omeed Assefi had said that politics would "absolutely not" drive the DOJ's review of the transaction. Paramount issued a statement thanking the DOJ for its review of the transaction, which it said would allow the company to better compete in an industry defined by an intense scramble for audiences, talent, technology and investment. **REUTERS**

EAM Jaishankar raises Indian mariners' killing with Rubio

PRESS TRUST OF INDIA New Delhi, June 13

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday raised with US Secretary of State Marco Rubio the killing of three Indian mariners in a US military strike on a merchant vessel in the Gulf of Oman.

Jaishankar, currently on a visit to Europe, spoke with the US Secretary of State on phone. Following the conversation, the external affairs minister described the 'lethal' actions by the US military against commercial shipping as unjustified. "Spoke to US Secretary of State Marco Rubio



File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian

mariners," Jaishankar said on social media. "Such lethal actions against commercial shipping are not justified," he

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable. The senior diplomat was summoned on Wednesday night as well.

The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless". "The US president's accusation against Iran regarding an Indian vessel in the Strait of Hormuz is simply baseless," it said on social media.

USA'S WORLD CUP MOMENT

How Pulisic and Balogun turned opening night into a spectacle

SANDIP G Mexico City, June 13

WHEN THE FINAL whistle blew, the beatific Los Angeles Stadium was a blizzard of miniature US flags fluttered in the stadium.

The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cups. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay. So joyous the occasion was that the celebrations brought bedlam. In the broadcast box, Zlatan Ibrahimovic gave the appraisal. "We were speaking before the game about believing. My message to the American people is, if you didn't believe before the game, that performance in the first half — start believing. This American team can do something big." It's a wave that could spill on and grip the entire nation in football mania.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs.

At the heart of the demolition were Christian Pulisic and Folarin Bolagun, the creator and the destructor. Pulisic was in an inspired mood, like in his

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead. A minute earlier, he had a goal disallowed for off-side after another move that Pulisic initiated. In the 15-minute

spell, the buzzing US could have fired in half a dozen goals. Their moves were svelte and precise, no amount of energy wasted, no pass misplaced.

The USMNT were aggressive in their pursuit of him, a fleet-footed centre forward with pace to burn, hammer for a right foot and nourished by exposure in Europe. Mauricio Pochettino would call him the missing piece in his puzzle, for they faced an acute shortage of goal-scoring forwards.

The pursuit was intense and public, and the player would say that US fans would bombard his Instagram account with emojis of the American flag.

Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

BRITANNIA INDUSTRIES LIMITED
(Corporate Identity Number: L15412WB1918PLC002964)
Registered Office: 5/1A, Hungarford Street, Kolkata-700 017, West Bengal, India
Phone No.: 033 - 2287 2439 / 2057
Website: www.britannia.co.in Email: investorrelations@britindia.com

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

Notice is hereby given that pursuant to Section 124 of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, the following are required to be transferred to the Investor Education and Protection Fund ("IEPF") Authority:

- The Final Dividend declared for FY 2018-19, which remained unpaid or unclaimed for a period of 7 (seven) years from the date of its transfer to the unpaid dividend account of the Company; and
- The Equity Shares, for which dividends were unpaid or unclaimed for 7 (seven) consecutive years.

The Company has sent individual communications to the concerned Shareholders at their registered addresses whose Dividends and Equity Shares as mentioned above, are liable to be transferred to the IEPF Authority, advising them to claim their Dividends. The details of such Shareholders are available on the website of the Company at www.britannia.co.in

The Company will not transfer such Equity Shares to the Demat account of the IEPF Authority where there is a specific order of Court or Tribunal or Statutory authority restraining any transfer of such Shares and payment of Dividend or where such Shares are hypothecated or pledged under the provisions of the Depositories Act, 1996.

The concerned Shareholders are requested to claim their unpaid/unclaimed dividend(s), by submitting the requisite documents to the Registrar to an Issue and Share Transfer Agent ("RTA") of the Company, M/s. KFin Technologies Limited, on or before 31 August, 2026, failing which the Company shall initiate necessary action for transfer of the such Dividend amounts and the Equity Shares to the IEPF Authority in accordance with the prescribed procedures.

Shareholders may kindly note that:

- a) For Equity Shares held in physical form:**
The original Share Certificate(s) registered in the name of the Shareholder shall stand automatically cancelled, upon transfer of the Equity Shares to the IEPF Authority.
- b) For Equity Shares held in dematerialised mode:**
The Equity Shares shall be transferred directly by way of a corporate action from the Shareholder's Demat Account to the Demat Account of the IEPF Authority. Shareholders are requested to submit the request letter along with the required documents to the RTA at the address mentioned below.

Mr. S V Raju, Vice President
M/s. KFin Technologies Limited
Unit: Britannia Industries Limited
Selenium Building, Tower - B, Plot No. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad - 500 032, Telangana, India
Phone No.: 040 - 6716 2222; Toll Free No.: 1800 3094001
Email Id: investor.ris@kfintech.com
Website: www.kfintech.com

Further, the Shareholders whose Dividend(s) and/or Equity Shares are transferred to IEPF Authority, may claim the Dividend(s) and/or Equity Shares along with the other accrued benefits thereon transferred to the IEPF Authority by making an online application in Form IEPF-5, available on www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company, www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company.

For Britannia Industries Limited
Sd/-
Sona Rajora
Company Secretary and Compliance Officer
ICSI Membership No.: A35468
Place: Bengaluru
Date: 13 June, 2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VIVIMED LABS LIMITED
OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT
HYDERABAD, HARIDWAR, KASHIPUR AND BIDAR
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1	Name of the corporate debtor along with PAN & CIN/ LLP No. Vivimed Labs Limited PAN: AACCV6000A CIN: L02411KA1988PLC009465
2	Address of the registered office Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 https://www.vivimedlabs.com/
3	URL of website A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units 1) Pharma Unit - D-125 & 128, Phase III, L.D.A. Jeedimetta Village, Medchal - Malkajgiri District Hyderabad, State of Telangana 500 055 2) Pharma Unit - Plot No. 8, Phase V, Iida Jeedimetta, Medchal - Malkajgiri District, Telangana. B) Manufacturing Facilities in Uttarakhand - 2 Units 3) Pharma Unit - Plot No. 25, Kundeshwan Village, Kashipur - 244713 4) Pharma Unit (Leased Premises) - D-9, 10, Old Industrial Area, Haridwar, Uttarakhand, 249401 C) Manufacturing Facility in Bidar, Karnataka - 1 Unit 1) Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 (non-operational) D) Immovable Property in Pyyidibheemavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)
4	Installed capacity of main products/ services As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities: • Tablets: 900 Million • Capsules: 580 Million • Topicals: 71 Million • Orals: 12 Million • Nasal Sprays & Ophthalmics: 22.5 Million
5	Quantity and value of main products / services sold in last financial year Particulars FY 2024-25 FY 2023-24 Revenue from operations 103.60 136.80 (As per the Audited Financial Statements) Note: 1. The statutory audit of Vivimed Labs Limited for the financial year ended March 31, 2026, is currently underway and the audited financial statements for the said financial year have accordingly not been finalised as on the date of publication of this Form G. 2. The revenue from operations for the nine-month ended December 31, 2025, is INR. 49.23 Cr. (As per the unaudited financial results for the quarter and nine month ended December 31, 2025, submitted with the stock exchanges) 3. Any further details can be sought by sending an email at corp.vivimedlabslimited@hotmail.com
6	Number of employees / workmen 552 (As per the information provided by the suspended board of directors)
7	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: https://www.vivimedlabs.com/financials/ List of Creditors: https://bbi.gov.in/claims/claim-process/L02411KA1988PLC009465 Any further details can be sought by sending an email at: corp.vivimedlabslimited@hotmail.com
8	Eligibility for resolution applicants under section 25(2)(h) the Code is available at URL: corp.vivimedlabslimited@hotmail.com
9	Last date for receipt of expression of interest 29/06/2026
10	Date of issue of the provisional list of prospective resolution applicants 09/07/2026
11	Last date for submission of objections to provisional list 14/07/2026
12	Date of issue of the final list of prospective resolution applicants 24/07/2026
13	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants 29/07/2026
14	Last date for submission of resolution plans 28/08/2026
15	Process email id to submit Expression of Interest corp.vivimedlabslimited@hotmail.com

Date: June 14, 2026
Place: Bengaluru
Sd/-
T Narayana Swamy
Interim Resolution Professional
Reg. No.: IBBI/PA-02/IP-NO1078/2020-2021/13427
Reg. Address: No. 15, Shubhadeepa, 7th Cross, Bhuvaneshwari Nagar, Hebbal, Kempapura, Bangalore North, Near Shakti Ganapathi Temple, Bangalore, Karnataka - 560024
For Vivimed Labs Limited

June 14, 2026

To,
ARCs / Banks / NBFCs / FIs

NOTIFICATION FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD)

Dear Sir / Madam,

Mint India Fincap Pvt Ltd in terms of its policy on "Sale of Financial Assets" and in line with the regulatory guidelines had negotiated with an ARC/NBFC and following the receipt of "expressions of interest" and subsequent due-diligence, we have received following bids from the NBFC (the "Base Bids"):

Loan/Asset	Region	Principal O/s (In Crs)	Highest Bid Price	Starting Price for Counter Bid under Swiss Challenge method e-auction
Raghuleela Builders Pvt Ltd	Mumbai	244.45	₹ 20.00 Crs	₹ 21 Crs*

Now the Company is inviting counter bids or subsequent offers from interested ARCs/banks/ non-banking financial companies/financial institutions (the "Prospective Investors") for sale of the Financial Assets under "SWISS Challenge method".

The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received, will be treated as challenger bid. The bidder who has submitted base bid offer will be invited to match the challenger bid. In case the base bidder failed to match it, challenger bid will be declared as successful bid as per Swiss Challenge method guidelines.

Other Terms and Conditions

- Starting price for counter bid under Swiss Challenge method shall be marked up over the Base Bid by not less than 5%.
- On receipt of the EOI and execution of NDA on or prior to 5:00 PM (IST) on June 16, 2026 the eligible Prospective Investors will be provided the access to the data room for carrying out due diligence activity in relation to the Financial Assets.
- Cut-off date of each pool would be the date of assignment agreement. Hence, any recovery received in the account till that date of the respective assignment agreement will remain with the company.
- The sale is on "As Is Where Is Basis", "As Is What Is Basis" and "Whatever There Is Basis".
- All sales shall be "Without Recourse" to the Company. In the event of non-realisation of amount out of secured assets in connection with the Financial Assets, the Company will not be liable to refund anything in part or full.
- Under no circumstances Prospective Investors can refuse to complete the transaction citing any reason or defects / objection in any account. If they do so, the matter will be reported to Reserve Bank of India & the respective association for taking necessary action.
- In case of similar/identical bids, Mint India Fincap Pvt Ltd will have the final right to decide on the settlement of the asset.
- Offers/bids are invited on cash / cash-cum-security receipt basis.
- Settlement of the account should be at the earliest, preferably within T + 2 days from the date of confirmation of the trade.
- Mint India Fincap Pvt Ltd reserves the right to withdraw any account from sale process or reject and / or cancel or defer the entire sale process of the assets / bids without assigning any reason. Further Mint India Fincap Pvt Ltd also reserves the right to add / modify / delete any of the terms and conditions at its sole discretion.
- Please note that all the related expenses viz. taxes / stamp duty / registration charges and all other miscellaneous expenses etc. that may be arising out of the transaction shall be payable by the Prospective Investors.
- If any dispute arises between Mint India Fincap Pvt Ltd and Prospective Investors in relation to the present sale process, it should be settled by mutual discussions and in case amicable settlement is not reached, it shall be subject to the exclusive jurisdiction of the courts situated at Mumbai.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Please note that the sale will be subject to final approval by the competent authority of the Bank.

Eligible parties can submit their counter bids under Swiss Challenge by June 16, 2026 by email or in a sealed envelope by post, as mentioned below :-

Email: compliance@mintindia.net/info@mintindia.net
Address: Second Floor, RSN Arcade, 6 LSC Near Prince Apartment, I.P.Extension, East Delhi, Delhi - 110092.

Yours faithfully,
Sd/-
Authorised Signatory
Mint India Fincap Pvt Ltd

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED
A-270 (FF & SF), Defence Colony, New Delhi-110 024, Tel.: 91-11-46562580 - 83
Fax: 91-11-46562584, Email: admin@alchemistarc.com, Web: www.alchemistarc.com

INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE OF SECURITY RECEIPTS, ISSUED BY ALCHEMIST VIII TRUST AND ALCHEMIST VI TRUST, BY ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED BY WAY OF PUBLIC AUCTION (OPENING OF BIDS).

Notice is hereby given to the general public that Alchemist Asset Reconstruction Company Limited ("AARC"), acting as Security Receipts holder of Alchemist VIII Trust and Alchemist VI Trust, intends to sell the Security Receipts ("SRs") issued under the aforesaid trusts through a Public Auction. Accordingly, AARC is offering the following SRs for sale to eligible Qualified Buyers ("QBs") (including, without limitation, Asset Reconstruction Companies, NBFCs, AIFs and eligible Entities). The sale of the SRs shall be conducted on an "As Is Where Is", "As Is What Is", and "Without Recourse" basis.

Name of Account	Madras Petrochem Limited
Names of Trusts	Alchemist VIII Trust & Alchemist VI Trust
SRs offered for Sale	30,000 (on Prorata basis)
Reserve Price	Rs. 15,61,50,000/-
Earnest Money Deposit (EMD 25% of the Reserve Price)	Rs. 3,90,37,500/-
Last Date & Time of Submission of EOI (along with upfront 10% amount of the Reserve Price)	18-06-2026 by 04:00 PM
Date of Submission of Final Bid (along with balance 15% amount of the Reserve Price)	22-06-2026 by 01:00 PM
Date & Time of Auction (Opening of Bids)	22-06-2026 at 04:00 PM
Bid Structure	100% Cash

Terms & Conditions

- The sale of the Security Receipts shall be conducted through a Public Auction. The opening of bids is scheduled to take place on 22.06.2026 at 4:00 PM at AARC's registered office located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024.
- Eligible participants interested in participating in the auction are invited to submit bids for an amount equal to or higher than the Reserve Price.
- Interested Qualified Buyers, fulfilling the applicable eligibility criteria, including and subject to the regulations issued by the Reserve Bank of India ("RBI") and the Securities and Exchange Board of India ("SEBI"), are invited to submit an unconditional Expression of Interest ("EOI") expressing their intention to conduct due diligence and participate in the auction (including compliance with Section 29A, where applicable) and request for copy of the detailed process document.
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Place: Delhi, Date: 14.06.2026
Sd/-, Authorised Officer,
Alchemist Asset Reconstruction Company Ltd

"IMPORTANT"

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DAY 1 ON STOCK MARKETS

SpaceX jumps 19% after \$75-bn IPO

The IPO offers a growth potential for AI-linked companies


BLOOMBERG June 13

SPACEX'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies, handed buyers of the IPO a 19% return and turned its founder Elon Musk into the world's first trillionaire.

Yet the record-breaking \$75 billion offering also accomplished something else: It allowed for a sigh of relief, not only for Musk's company but for an entire stock market that has been driven higher this year on optimism about the growth potential for artificial intelligence. SpaceX's embrace of AI with the acquisition of Musk's xAI in February made the listing somewhat of a referendum on the current leadership of the market as well as the IPO prospects of competitors Anthropic PBC and OpenAI, both of which plan to go public as soon as this year. "It

RECORD-BREAKING FEAT

- The market capitalisation valued SpaceX at **\$2.2trn**, making it the world's sixth-most valuable public company
- Shares jumped at 31% above their \$135 offering price, before closing up 19%
- Demand topped **\$350bn**, with many investors missing out on share allocations



bodes well for the market and for these other IPOs that are coming that are going to be quite sizeable as well," said Robert Gruendyke, senior portfolio manager for the growth equity team at Allspring Global Investments. "They clearly priced it right, at least for one day. It should just make you optimistic for the markets, especially

for growth stocks." The shares jumped as much as 31% above their \$135 offering price, before closing up 19% at \$160.95. That left the company's market capitalisation at \$2.2 trillion, meaning it ended its first day on the stock market as the sixth-highest valued public company in the world.

11 Indian sailors convicted in Nigeria cocaine case

PRESS TRUST OF INDIA Lagos, June 13

ELEVEN INDIAN SAILORS have been convicted and their merchant vessel fined \$ 5.3 million by a court in Nigeria for cocaine trafficking.

They were arrested around six months ago by operatives of the National Drug Law Enforcement Agency (NDLEA) for allegedly importing 31.5 kilogrammes of cocaine from the Marshall Islands into Nigeria through the Apapa seaport in Lagos, the agency said in a statement on Thursday.

The master of the vessel and 10 other crew members were convicted under the NDLEA Act by Justice Joseph Chukwujekwu Aneke, it said.

The vessel was ordered to pay restitution of \$5.3 million to the Nigerian government. The three principal officers were directed to pay \$100,000 each, while the remaining crew members were ordered to pay \$50,000 each. Each defendant was also fined 100,000 Naira.

EAM Jaishankar raises Indian mariners' killing with Rubio

PRESS TRUST OF INDIA New Delhi, June 13

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday raised with US Secretary of State Marco Rubio the killing of three Indian mariners in a US military strike on a merchant vessel in the Gulf of Oman.

Jaishankar, currently on a visit to Europe, spoke with the US Secretary of State on phone. Following the conversation, the external affairs minister described the 'lethal' actions by the US military against commercial shipping as unjustified. "Spoke to US Secretary of State Marco Rubio



File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian

mariners," Jaishankar said on social media. "Such lethal actions against commercial shipping are not justified," he

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable. The senior diplomat was summoned on Wednesday night as well.

The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless". "The US president's accusation against Iran regarding an Indian vessel in the Strait of Hormuz is simply baseless," it said on social media.

USA'S WORLD CUP MOMENT

How Pulisic and Balogun turned opening night into a spectacle

SANDIP G Mexico City, June 13

WHEN THE FINAL whistle blew, the beatific Los Angeles Stadium was a blizzard of miniature US flags fluttered in the stadium.

The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cup. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay. So joyous the occasion was that the celebrations brought bedlam. In the broadcasters' box, Zlatan Ibrahimovic gave the appraisal. "We were speaking before the game about believing. My message to the American people is, if you didn't believe before the game, that performance in the first half — start believing. This American team can do something big." It's a wave that could spill on and grip the entire nation in football mania.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs.

At the heart of the demolition were Christian Pulisic and Folarin Bolagun, the creator and the destructor. Pulisic was in an inspired mood, like in his

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead. A minute earlier, he had a goal disallowed for off-side after another move that Pulisic initiated. In the 15-minute

spell, the buzzing US could have fired in half a dozen goals. Their moves were svelte and precise, no amount of energy wasted, no pass misplaced.

The USMNT were aggressive in their pursuit of him, a fleet-footed centre forward with pace to burn, hammer for a right foot and nourished by exposure in Europe. Mauricio Pochettino would call him the missing piece in his puzzle, for they faced an acute shortage of goal-scoring forwards.

The pursuit was intense and public, and the player would say that US fans would bombard his Instagram account with emojis of the American flag.

Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

'Mistakes' made in AI workforce shift, admits Zuckerberg

REUTERS June 13

META CEO MARK Zuckerberg has told employees that the social media giant has made mistakes in its AI transformation of its workforce, according to an internal memo seen by Reuters. Zuckerberg is pumping hundreds of billions of dollars into AI as he seeks to reshape his company's inner workings around the technology, reflecting a broader pattern among major US companies this year, particularly in the tech sector. In the memo, Zuckerberg describes

the rapid advances in AI and the challenges brought on by the boom in the technology.

"Given the complexity of these changes, we've made mistakes and will almost certainly make more," Zuckerberg said, adding that he is also "focused on providing as much stability as possible" in terms of organisation changes going forward.

"I don't want to overpromise because the world is changing in ways that are out of our control," he said, reiterating that Meta does not expect more company-wide layoffs this year.

Govt clears Paramount's merger with Warner Bros

THE US JUSTICE Department's Antitrust Division said it has cleared Paramount Skydance Corp's planned \$110 billion acquisition of Warner Bros. Discovery, saying it was unlikely to harm competition or consumers.

DOJ said it spent eight months evaluating how the transaction would affect streaming video services, traditional television and the film industry, weighing input from across the entertainment industry. "The investigatory record reviewed by the Division suggests that the impact of the transaction will be to increase competition across the media and entertainment ecosystem, with benefits for American consumers and workers," the Justice Department wrote in a statement. Paramount CEO David Ellison's father, billionaire Oracle co-founder Larry Ellison, has cultivated ties with President Donald Trump, and the company has hired former Trump officials. Assistant Attorney General Omeed Assefi had said that politics would "absolutely not" drive the DOJ's review of the transaction. Paramount issued a statement thanking the DOJ for its review of the transaction, which it said would allow the company to better compete in an industry defined by an intense scramble for audiences, talent, technology and investment.

BRITANNIA INDUSTRIES LIMITED

(Corporate Identity Number: L15412WB1918PL002964)
 Registered Office: 5/1A, Hungerford Street, Kolkata-700 017, West Bengal, India
 Phone No.: 033-2287 2439 / 2057
 Website: www.britannia.co.in, Email: hr_investorrelations@britindia.com

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

Notice is hereby given that pursuant to Section 124 of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the IEPF Rules"), as amended from time to time, the following are required to be transferred to the Investor Education and Protection Fund ("IEPF") Authority:

- The Final Dividend declared for FY 2018-19, which remained unpaid or unclaimed for a period of 7 (seven) years from the date of its transfer to the unpaid dividend account of the Company; and
- The Equity Shares, for which dividends were unpaid or unclaimed for 7 (seven) consecutive years.

The Company has sent individual communications to the concerned Shareholders at their registered addresses whose Dividends and Equity Shares as mentioned above, are liable to be transferred to the IEPF Authority, advising them to claim their Dividends. The details of such Shareholders are available on the website of the Company at www.britannia.co.in

The Company will not transfer such Equity Shares to the Demat account of the IEPF Authority where there is a specific order of Court or Tribunal or Statutory authority restraining any transfer of such Shares and payment of Dividend or where such Shares are hypothecated or pledged under the provisions of the Depositories Act, 1996.

The concerned Shareholders are requested to claim their unpaid/unclaimed dividend(s), by submitting the requisite documents to the Registrar to an Issue and Share Transfer Agent (RTA) of the Company, M/s. KFin Technologies Limited, on or before 31 August, 2026, failing which the Company shall initiate necessary action for transfer of the such Dividend amounts and the Equity Shares to the IEPF Authority in accordance with the prescribed procedures.

Shareholders may kindly note that:

- a) For Equity Shares held in physical form:**
The original Share Certificate(s) registered in the name of the Shareholder shall stand automatically cancelled, upon transfer of the Equity Shares to the IEPF Authority.
- b) For Equity Shares held in dematerialised mode:**
The Equity Shares shall be transferred directly by way of a corporate action from the Shareholder's Demat Account to the Demat Account of the IEPF Authority. Shareholders are requested to submit the request letter along with the required documents to the RTA at the address mentioned below:
 Mr. S V Raju, Vice President
 M/s. KFin Technologies Limited
 Unit: Britannia Industries Limited
 Selenium Building, Tower - B, Plot No. 31 & 32,
 Financial District, Nanakramguda, Serilingampally,
 Hyderabad - 500 032, Telangana, India
 Phone No.: 040 - 6716 2222; Toll Free No.: 1800 3094001
 Email ID: enward_ris@kfin.tech
 Website: www.kfintech.com

Further, the Shareholders whose Dividend(s) and/or Equity Shares are transferred to IEPF Authority, may claim the Dividend(s) and/or Equity Shares along with the other accrued benefits thereon transferred to the IEPF Authority by making an online application in Form IEPF-5, available on www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company. www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company.

For Britannia Industries Limited
 Sd/-
 Sonu Rajora
 Company Secretary and Compliance Officer
 ICSI Membership No.: A35468

Place: Bengaluru
 Date: 13 June, 2026

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VIVIMED LABS LIMITED OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT HYDERABAD, HARIDWAR, KASHIPUR AND BIDAR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS						
1	Name of the corporate debtor along with PAN & CIN/LP No. Vivimed Labs Limited PAN: AACV6060A CIN: L02411KA1988PLC009465						
2	Address of the registered office Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 https://www.vivimedlabs.com/						
3	URL of website						
4	Details of place where majority of fixed assets are located A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units 1) Pharma Unit - D-125 & 128, Phase III, I.D.A. Jeedimetla Village, Medchal - Malkajgiri District Hyderabad, State of Telangana 500 055 2) Pharma Unit - Plot No. 8, Phase V, Ida Jeedimetla, Medchal - Malkajgiri District, Telangana, Karnataka - 585403 (non-operational) B) Manufacturing Facilities in Uttarakhand - 2 Units 1) Pharma Unit - Plot No. 25, Kundeshwar Village, Kashipur - 244719 2) Pharma Unit (Leased Premises) - D-9, 10, Old Industrial Area, Haridwar, Uttarakhand, 249401 C) Manufacturing Facility in Bidar, Karnataka - 1 Unit 1) Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 (non-operational) D) Immovable Property in Pyyidibheemavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)						
5	Installed capacity of main products/services As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities: • Tablets: 900 Million • Capsules: 580 Million • Topicals: 71 Million • Orals: 12 Million • Nasal Sprays & Ophthalmics: 22.5 Million						
6	Quantity and value of main products / services sold in last financial year <table border="1"> <thead> <tr> <th>Particulars</th> <th>FY 2024-25</th> <th>FY 2023-24</th> </tr> </thead> <tbody> <tr> <td>Revenue from operations</td> <td>103.60</td> <td>136.80</td> </tr> </tbody> </table> (As per the Audited Financial Statements) Note: 1. The statutory audit of Vivimed Labs Limited for the financial year ended March 31, 2026, is currently underway and the audited financial statements for the said financial year have accordingly not been finalised as on the date of publication of this Form G. 2. The revenue from operations for the nine-month ended December 31, 2025, is INR 48.23 Cr. (As per the unaudited financial results for the quarter and nine month ended December 31, 2025, submitted with the stock exchanges) 3. Any further details can be sought by sending an email at corp.vivimedlabslimited@hotmail.com	Particulars	FY 2024-25	FY 2023-24	Revenue from operations	103.60	136.80
Particulars	FY 2024-25	FY 2023-24					
Revenue from operations	103.60	136.80					
7	Number of employees / workmen 552 (As per the information provided by the suspended board of directors)						
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: https://www.vivimedlabs.com/financials/ List of Creditors: https://bbi.gov.in/claims/claim-process/02411KA1988PLC009465 Any further details can be sought by sending an email at: corp.vivimedlabslimited@hotmail.com						
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: www.vivimedlabslimited.com						
10	Last date for receipt of expression of interest 29/06/2026						
11	Date of issue of the provisional list of prospective resolution applicants 09/07/2026						
12	Last date for submission of objections to provisional list 14/07/2026						
13	Date of issue of the final list of prospective resolution applicants 24/07/2026						
14	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants 29/07/2026						
15	Last date for submission of resolution plans 28/08/2026						
16	Process email ID to submit Expression of Interest corp.vivimedlabslimited@hotmail.com						

Date: June 14, 2026
 Place: Bengaluru
 Sd/-
 T Narayana Swamy
 Interim Resolution Professional
 Reg. Address: No. 15, Shubhadra 7th Cross, Bhuvaneshwarinagar, Hebbal, Kempapura, Bangalore North, Near Shakti Ganapathi Temple, Bangalore, Karnataka - 560024
 For Vivimed Labs Limited

June 14, 2026

To,
 ARCs / Banks / NBFCs / Fis

NOTIFICATION FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD

Dear Sir / Madam,

Mint India Fincap Pvt Ltd in terms of its policy on "Sale of Financial Assets" and in line with the regulatory guidelines had negotiated with an ARC/NBFC and following the receipt of "expressions of interest" and subsequent due-diligence, we have received following bids from the NBFC (the "Base Bids"):

Loan/Asset	Region	Principal O/s (In Crs)	Highest Bid Price	Starting Price for Counter Bid under Swiss Challenge method e-auction
Raghuleela Builders Pvt Ltd	Mumbai	244.45	₹ 20.00 Crs	₹ 21 Crs*

Now the Company is inviting counter bids or subsequent offers from interested ARCs/banks/ non-banking financial companies/financial institutions (the "Prospective Investors") for sale of the Financial Assets under "SWISS Challenge method".

The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received, will be treated as challenger bid. The bidder who has submitted base bid offer will be invited to match the challenger bid. In case the base bidder failed to match it, challenger bid will be declared as successful bid as per Swiss Challenge method guidelines.

Other Terms and Conditions

- Starting price for counter bid under Swiss Challenge method shall be marked up over the Base Bid by not less than 5%.
- On receipt of the EOI and execution of NDA on or prior to 5:00 PM (IST) on June 16, 2026 the eligible Prospective Investors will be provided the access to the data room for carrying out due diligence activity in relation to the Financial Assets.
- Cut-off date of each pool would be the date of assignment agreement. Hence, any recovery received in the account till that date of the respective assignment agreement will remain with the company.
- The sale is on "As Is Where is Basis", "As Is What is Basis" and "Whatever There is Basis".
- All sales shall be "Without Recourse" to the Company. In the event of non-realisation of amount out of secured assets in connection with the Financial Assets, the Company will not be liable to refund anything in part or full.
- Under no circumstances Prospective Investors can refuse to complete the transaction citing any reason or defects / objection in any account. If they do so, the matter will be reported to Reserve Bank of India & the respective association for taking necessary action.
- In case of similar/identical bids, Mint India Fincap Pvt Ltd will have the final right to decide on the settlement of the asset.
- Offers/bids are invited on cash / cash-cum-security receipt basis.
- Settlement of the account should be at the earliest, preferably within T + 2 days from the date of confirmation of the trade.
- Mint India Fincap Pvt Ltd reserves the right to withdraw any account from sale process or reject and / or cancel or defer the entire sale process of the assets / bids without assigning any reason. Further Mint India Fincap Pvt Ltd also reserves the right to add / modify / delete any of the terms and conditions at its sole discretion.
- Please note that all the related expenses viz. taxes / stamp duty / registration charges and all other miscellaneous expenses etc. that may be arising out of the transaction shall be payable by the Prospective Investors.
- If any dispute arises between Mint India Fincap Pvt Ltd and Prospective Investors in relation to the present sale process, it should be settled by mutual discussions and in case amicable settlement is not reached, it shall be subject to the exclusive jurisdiction of the courts situated at Mumbai.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Please note that the sale will be subject to final approval by the competent authority of the Bank.

Eligible parties can submit their counter bids under Swiss Challenge by June 16, 2026 by email or in a sealed envelope by post, as mentioned below:-

Email: compliance@mintindia.net/Info@mintindia.net
 Address: Second Floor, RSN Arcade, 6 LSC Near Prince Apartment, I.P.Extension, East Delhi, Delhi - 110092.
 Yours faithfully,
 Sd/-
 Authorised Signatory
 Mint India Fincap Pvt Ltd

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED

A-270 (FF & SF), Defence Colony, New Delhi-110 024, Tel.: 91-11-46562580 - 83
 Fax: 91-11-46562584, Email: admin@alchemistarc.com, Web: www.alchemistarc.com

INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE OF SECURITY RECEIPTS, ISSUED BY ALCHEMIST VIII TRUST AND ALCHEMIST VI TRUST, BY ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED BY WAY OF PUBLIC AUCTION (OPENING OF BIDS).

Notice is hereby given to the general public that Alchemist Asset Reconstruction Company Limited ("AARC"), acting as Security Receipts holder of Alchemist VIII Trust and Alchemist VI Trust, intends to sell the Security Receipts ("SRs") issued under the aforesaid trusts through a Public Auction. Accordingly, AARC is offering the following SRs for sale to eligible Qualified Buyers ("QBs") (including, without limitation, ASR Reconstruction Companies, NBFCs, AIFs and eligible Entities). The sale of the SRs shall be conducted on an "As Is Where Is", "As Is What Is", and "Without Recourse" basis.

Name of Account	Madras Petrochem Limited
Names of Trusts	Alchemist VIII Trust & Alchemist VI Trust
SRs offered for Sale	30,000 (on Prorata basis)
Reserve Price	Rs. 15,61,50,000/-
Earnest Money Deposit (EMD 25% of the Reserve Price)	Rs. 3,90,37,500/-
Last Date & Time of Submission of EOI (along with upfront 10% amount of the Reserve Price)	18-06-2026 by 04:00 PM
Date of Submission of Final Bid (along with balance 15% amount of the Reserve Price)	22-06-2026 by 01:00 PM
Date & Time of Auction (Opening of Bids)	22-06-2026 at 04:00 PM
Bid Structure	100% Cash

Terms & Conditions

- The sale of the Security Receipts shall be conducted through a Public Auction. The opening of bids is scheduled to take place on 22.06.2026 at 4:00 PM at AARC's registered office located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024.
- Eligible participants interested in participating in the auction are invited to submit bids for an amount equal to or higher than the Reserve Price.
- Interested Qualified Buyers, fulfilling the applicable eligibility criteria, including and subject to the regulations issued by the Reserve Bank of India ("RBI") and the Securities and Exchange Board of India ("SEBI"), are invited to submit an unconditional Expression of Interest ("EOI") expressing their intention to conduct due diligence and participate in the auction (including compliance with Section 29A, where applicable) and request for copy of the detailed process document.
- Interested Qualified Buyers are required to submit the original hard copy of the EOI along with upfront 10% amount of the Reserve Price and updated KYC to the Officer of Alchemist Asset Reconstruction Company Limited at the address mentioned below, on or before 18.06.2026 by 04:00 P.M., at A-270, First and Second Floor, Defence Colony, New Delhi - 110024. Mobile No.: +91-8130836012.
- Interested Qualified Buyers who have submitted their EOI along with 10% amount of the Reserve Price on or before 18.06.2026 by 04:00 PM and are desirous of participating in the auction process may collect the Process Document either from the office of the Security Receipts holder located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024, or by submitting a request via email at admin@alchemistarc.com, during working hours, between 15.06.2026 to 19.06.2026 against payment of Rs. 5000/-.
- Only Qualified Buyers who have submitted the upfront 10% amount of the Reserve Price along with the Eligibility documents shall be entitled to conduct the due-diligence.
- Interested Qualified Buyers shall submit their Final bid in a sealed envelope, along with the duly executed undertaking and updated KYC documents, on or before 22.06.2026 by 01:00 P.M., together with the EMD amount (i.e. 25% of the Reserve Price, less the amount paid along with EOI).
- The EMD amount (i.e. 25% of the Reserve Price (including the upfront 10% of Reserve Price on submission of EOI and the balance 15% on submission of Final Bid) shall be remitted by way of RTGS, Demand Draft, or Pay Order drawn in favour of "Alchemist Asset Reconstruction Company Limited", payable at New Delhi, in Bank Account No. 048131100001334, Beneficiary Name: Alchemist Asset Reconstruction Company Limited, IFSC Code: UBIN0604819, Union Bank of India, R.K. Puram Branch, New Delhi. Proof of remittance/receipt of the EMD shall be enclosed with the final submission of the bid.
- The Successful Qualified Buyer shall be solely responsible for all applicable statutory compliances and payment of taxes, duties, levies, and any other charges arising out of or in connection with the purchase of the Security Receipts.
- AARC reserves the right to accept or reject any or all bids, modify or cancel the auction process, or amend the terms and conditions at its sole discretion, without assigning any reason.
- This invitation does not constitute an offer or commitment to sell. AARC shall not be liable for any costs, expenses, or losses incurred by any participant in connection with this process.
- The sale of the Security Receipts is strictly subject to the terms and conditions set forth in this notice and the Process Document.
- For any clarifications or additional information, interested parties may contact the officer of AARC at +91 8130836012 or email at admin@alchemistarc.com.
- Disclaimer: This notice is only an invitation to submit Expression of Interest and does not constitute an offer or invitation to purchase the Security Receipts. AARC reserves the right to accept or reject any or all EOIs without assigning any reason whatsoever. The terms and conditions mentioned herein are indicative and subject to detailed terms provided in the Process Document. Participation in this process shall be at the sole risk and cost of the participants.**

Place: Delhi, Date: 14.06.2026
 Sd/-, Authorised Officer,
 Alchemist Asset Reconstruction Company Ltd

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

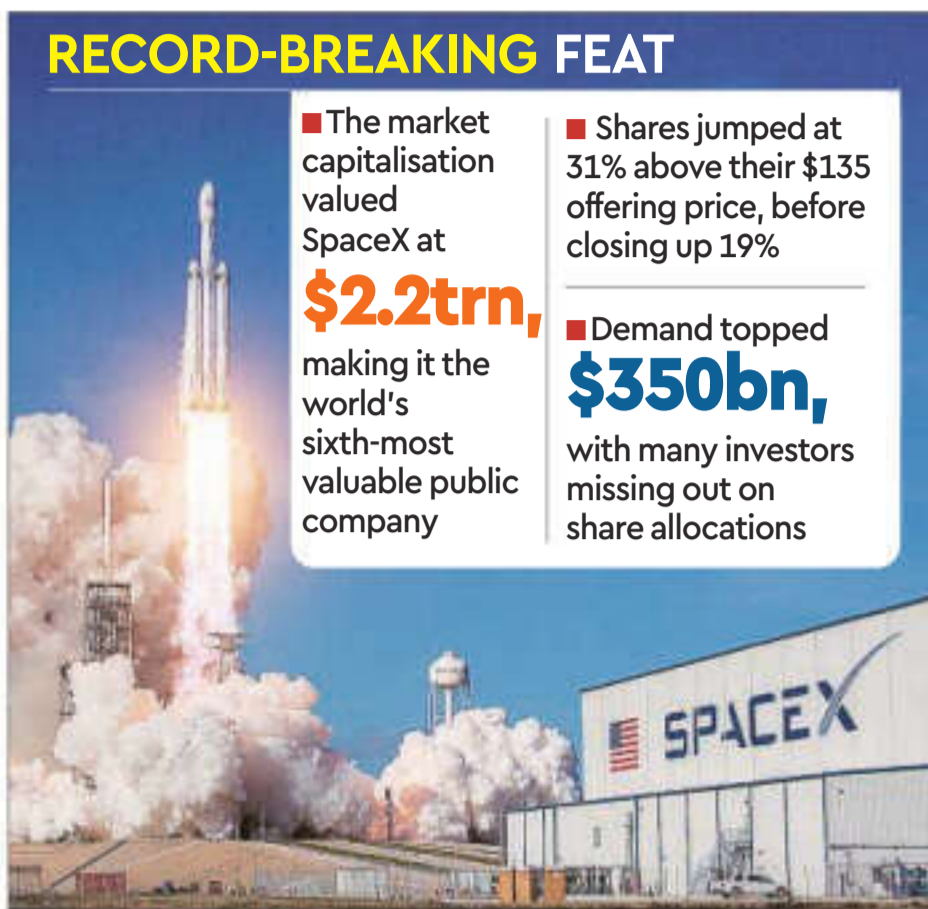
DAY 1 ON STOCK MARKETS

SpaceX jumps 19% after \$75-bn IPO

The IPO offers a growth potential for AI-linked companies

BLOOMBERG June 13

SPACE'S FIRST DAY on the stock market transformed the startup into one of the world's most-valuable public companies, handed buyers of the IPO a 19% return and turned its founder Elon Musk into the world's first trillionaire. Yet the record-breaking \$75 billion offering also accomplished something else: It allowed for a sigh of relief, not only for backers of Musk's company but for an entire stock market that has been driven higher this year on optimism about the growth potential for artificial intelligence. SpaceX's embrace of AI with the acquisition of Musk's xAI in February made the listing somewhat of a referendum on the current leadership of the market as well as the IPO prospects of competitors Anthropic PBC and OpenAI, both of which plan to go public as soon as this year. "It



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PRESS TRUST OF INDIA Lagos, June 13

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EAM Jaishankar raises Indian mariners' killing with Rubio

PRESS TRUST OF INDIA New Delhi, June 13

EXTERNAL AFFAIRS MINISTER S Jaishankar on Saturday raised with US Secretary of State Marco Rubio the killing of three Indian mariners in a US military strike on a merchant vessel in the Gulf of Oman. Jaishankar, currently on a visit to Europe, spoke with the US Secretary of State on phone. Following the conversation, the external affairs minister described the 'lethal' actions by the US military against commercial shipping as unjustified. "Spoke to US Secretary of State Marco Rubio



File photo of External Affairs Minister S Jaishankar and US Secretary of State Marco Rubio

this evening. I reiterated India's strong protest at the attacks by the US Navy in the Gulf that killed three Indian mariners," Jaishankar said on social media. "Such lethal actions against commercial shipping are not justified," he

said. India on Friday summoned US Charge d'Affaires Jason Meeks and told him that the American military's lethal strikes on commercial vessels with Indian crew members off the coast of Oman are unacceptable. The senior diplomat was summoned on Wednesday night as well. The Iranian embassy in India termed US President Donald Trump's claim that Iran carried out a drone attack on Indian ships in the Strait of Hormuz as "simply baseless". "The US president's accusation against Iran regarding an Indian vessel in the Strait of Hormuz is simply baseless," it said on social media.

USA'S WORLD CUP MOMENT

How Pulisic and Balogun turned opening night into a spectacle

SANDIP G Mexico City, June 13

WHEN THE FINAL whistle blew, the beatific Los Angeles Stadium was a blizzard of miniature US flags fluttered in the stadium. The stands fully enjoyed a blockbuster evening, arguably the co-hosts' most authoritative display in the World Cups. The 4-1 scoreline, Giovanni Reyna splashing the icing on the cake in the last minute, fully captured their domination over an unusually frazzled Paraguay. So joyous the occasion was that the celebrations brought bedlam. In the broadcasters' box, Zlatan Ibrahimovic gave the appraisal. "We were speaking before the game about believing. My message to the American people is, if you didn't believe before the game, that performance in the first half — start believing. This American team can do something big." It's a wave that could spill on and grip the entire nation in football mania.



United States' Christian Pulisic (10) is challenged by Paraguay's Juan Jose Caceres (4) during a match in Los Angeles

The first half was ripped from a Hollywood thriller in its searing intensity. The Mad Max types where the movie rolled at a frenetic pace, the audience holding their breath and adrenalin shooting through the roofs. At the heart of the demolition were Christian Pulisic and Folarin Bolagun, the creator and the destructor. Pulisic was in an inspired mood, like in his

Chelsea spring, playmaking frictionlessly and finding space wherever he drifted in. The opening goal stemmed from a delightful pass of his; the second was a beautiful cut back to Bolagun, the former Arsenal striker, who hammered past the goalkeeper to double the lead. A minute earlier, he had a goal disallowed for off-side after another move that Pulisic initiated. In the 15-minute

spell, the buzzing US could have fired in half a dozen goals. Their moves were svelte and precise, no amount of energy wasted, no pass misplaced. The USMNT were aggressive in their pursuit of him, a fleet-footed centre forward with pace to burn, hammer for a right foot and nourished by exposure in Europe. Mauricio Pochettino would call him the missing piece in his puzzle, for they faced an acute shortage of goal-scoring forwards. The pursuit was intense and public, and the player would say that US fans would bombard his Instagram account with emojis of the American flag. Football is steadily hooking them. The exuberant audience at the Los Angeles Stadium testified to the game's swelling pull in the country. Nights like these help in raising the profile. Paraguay had conceded only 10 goals in their last 18 games, but Pulisic disarrayed their organisation with a scything pass to Weston McKennie.

BRITANNIA INDUSTRIES LIMITED
(Corporate Identity Number: L15412WB1918PLC002964)
Registered Office: 5/1A, Hungerford Street, Kolkata-700 017, West Bengal, India
Phone No.: 033-2287 2439 / 2057
Website: www.britannia.co.in Email Id: investorrelations@britannia.co.in

NOTICE FOR TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND AUTHORITY

Notice is hereby given that pursuant to Section 124 of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2015 ("the IEPF Rules"), as amended from time to time, the following are required to be transferred to the Investor Education and Protection Fund (IEPF) Authority:

- The Final Dividend declared for FY 2018-19, which remained unpaid or unclaimed for a period of 7 (seven) years from the date of its transfer to the unpaid dividend account of the Company; and
- The Equity Shares, for which dividends were unpaid or unclaimed for 7 (seven) consecutive years.

The Company has sent individual communications to the concerned Shareholders at their registered addresses whose Dividends and Equity Shares as mentioned above, are liable to be transferred to the IEPF Authority, advising them to claim their Dividends. The details of such Shareholders are available on the website of the Company at www.britannia.co.in.

The Company will not transfer such Equity Shares to the Demat account of the IEPF Authority where there is a specific order of Court or Tribunal or Statutory authority restraining any transfer of such Shares and payment of Dividend or where such Shares are hypothecated or pledged under the provisions of the Depositories Act, 1996.

The concerned Shareholders are requested to claim their unpaid/unclaimed dividend(s), by submitting the requisite documents to the Registrar to an Issue and Share Transfer Agent ("RTA") of the Company, M/s. KFin Technologies Limited, on or before 31 August, 2026, failing which the Company shall initiate necessary action for transfer of the said Dividend amounts and the Equity Shares to the IEPF Authority in accordance with the prescribed procedures.

Shareholders may kindly note that:

a) For Equity Shares held in physical form:
The original Share Certificate(s) registered in the name of the Shareholder shall stand automatically cancelled, upon transfer of the Equity Shares to the IEPF Authority.

b) For Equity Shares held in dematerialised mode:
The Equity Shares shall be transferred directly by way of a corporate action from the Shareholder's Demat Account to the Demat Account of the IEPF Authority. Shareholders are requested to submit the request letter along with the required documents to the RTA at the address mentioned below:
Mr. S V Raju, Vice President
M/s. KFin Technologies Limited
Unit: Britannia Industries Limited
Selenium Building, Tower - B, Plot No: 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad - 500 032, Telangana, India
Phone No.: 040 - 6716 2222; Toll Free No.: 1800 3094001
Email Id: svraj@kfintech.com
Website: www.kfintech.com

Further, the Shareholders whose Dividend(s) and/or Equity Shares are transferred to IEPF Authority, may claim the Dividend(s) and/or Equity Shares along with the other accrued benefits thereon transferred to the IEPF Authority by making an online application in Form IEPF-5, available on www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company. www.iepf.gov.in, upon receipt of the Entitlement Letter from the Company.

For Britannia Industries Limited
Sd/-
Sona Rajora
Company Secretary and Compliance Officer
ICSI Membership No.: A35468

Place: Bengaluru
Date: 13 June, 2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VIVIMED LABS LIMITED
OPERATING IN THE BUSINESS OF MANUFACTURERS OF PHARMA DOSAGE FORMS AT
HYDERABAD, HARDWAR, KASHIPUR AND BIDAR
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1	Name of the corporate debtor along with PAN & CIN L/P.N.O. Vivimed Labs Limited PAN: AAVV9090A CIN: L02411KA1989PLC009465
2	Address of the registered office Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403
3	URL of website https://www.vivimedlabs.com/
4	Details of place where majority of fixed assets are located A) Manufacturing Facilities in Hyderabad, Telangana - 2 Units 1) Pharma Unit - D-125 & 128, Phase III, I.D.A. Jeedimetla Village, Medchal - Malkajgiri District Hyderabad, State of Telangana 500 025 2) Pharma Unit - Plot No. 8, Phase V, Ida Jeedimetla, Medchal - Malkajgiri District, Telangana. B) Manufacturing Facilities in Uttarakhand - 2 Units 3) Pharma Unit - Plot No. 25, Kundeshwan Village, Kashipur - 244713 4) Pharma Unit (Leased Premises) - D-9, 10, Old Industrial Area, Hardwar, Uttarakhand, 249401 C) Manufacturing Facility in Bidar, Karnataka - 1 Unit 1) Plot No. 78-A, Kolhar Industrial Area, Bidar, Karnataka - 585403 (non-operational) D) Immovable Property in Pydibheemavaram, Andhra Pradesh (As per the security interest furnished by the Secured Financial Creditor)
5	Installed capacity of main products/ services As per the information provided by the suspended board of directors to the undersigned, the following are the installed capacities: • Tablets: 900 Million • Capsules: 580 Million • Topicals: 71 Million • Orals: 12 Million • Nasal Sprays & Ophthalmics: 22.5 Million
6	Quantity and value of main products / services sold in last financial year Particulars FY 2024-25 FY 2023-24 Revenue from operations 103.60 136.80 (As per the Audited Financial Statements) Note: 1. The statutory audit of Vivimed Labs Limited for the financial year ended March 31, 2026, is currently underway and the audited financial statements for the said financial year have accordingly not been finalised as on the date of publication of this Form G. 2. The revenue from operations for the nine-month ended December 31, 2025, is INR 48.23 Cr. (As per the unaudited financial results for the quarter and nine month ended December 31, 2025, submitted with the stock exchanges) 3. Any further details can be sought by sending an email at corp.vivimedlabslimited@hotmail.com
7	Number of employees / workmen 552 (As per the information provided by the suspended board of directors)
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: https://www.vivimedlabs.com/financials/ List of Creditors: https://bbi.gov.in/claims/claim-process/L02411KA1989PLC009465 Any further details can be sought by sending an email at: corp.vivimedlabslimited@hotmail.com
9	Eligibility for resolution applicants under section 25(2)(b) the Code is available at URL: Can be sought by sending an email at corp.vivimedlabslimited@hotmail.com
10	Last date for receipt of expression of interest 29/06/2026
11	Date of issue of the provisional list of prospective resolution applicants 09/07/2026
12	Last date for submission of objections to provisional list 14/07/2026
13	Date of issue of the final list of prospective resolution applicants 24/07/2026
14	Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants 29/07/2026
15	Last date for submission of resolution plans 28/08/2026
16	Process email id to submit Expression of Interest corp.vivimedlabslimited@hotmail.com

Date: June 14, 2026
Place: Bengaluru

Sd/-
T Narayana Swamy
Interim Resolution Professional
Reg. No.: IBI/PA-002/JP-N010782020-2021/13427
Reg. Address: No. 15, Shubhadhepa, 7 Cross, Bhuvaneshwarinagar, Hebbal on the date of publication of this Form G, Temple, Bangalore Karnataka - 560024
For Vivimed Labs Limited

June 14, 2026

To,
ARCs / Banks / NBFCs / Fis

NOTIFICATION FOR SALE OF FINANCIAL ASSET UNDER SWISS CHALLENGE METHOD)

Dear Sir / Madam,
Mint India Fincap Pvt Ltd in terms of its policy on "Sale of Financial Assets" and in line with the regulatory guidelines had negotiated with an ARC/NBFC and following the receipt of "expressions of interest" and subsequent due-diligence, we have received following bids from the NBFC (the "Base Bids"):

Loan/Asset	Region	Principal O/s (In Crs)	Highest Bid Price	Starting Price for Counter Bid under Swiss Challenge method e-auction
Raghuleela Builders Pvt Ltd	Mumbai	244.45	₹ 20.00 Crs	₹ 21 Crs*

Now the Company is inviting counter bids or subsequent offers from interested ARCs/banks/ non-banking financial companies/financial institutions (the "Prospective Investors") for sale of the Financial Assets under "SWISS Challenge method".

The auction under Swiss Challenge method is based on the bid offer in hand, hence counter bids are solicited. The highest counter bid received, will be treated as challenger bid. The bidder who has submitted base bid offer will be invited to match the challenger bid. In case the base bidder failed to match it, challenger bid will be declared as successful bid as per Swiss Challenge method guidelines.

Other Terms and Conditions

- Starting price for counter bid under Swiss Challenge method shall be marked up over the Base Bid by not less than 5%.
- On receipt of the EOI and execution of NDA on or prior to 5:00 PM (IST) on June 16, 2026 the eligible Prospective Investors will be provided the access to the data room for carrying out due diligence activity in relation to the Financial Assets.
- Cut-off date of each pool would be the date of assignment agreement. Hence, any recovery received in the account till that date of the respective assignment agreement will remain with the company
- The sale is on "As Is Where is Basis", "As Is What is Basis" and "Whatever There is Basis"
- All sales shall be "Without Recourse" to the Company. In the event of non-realisation of amount out of secured assets in connection with the Financial Assets, the Company will not be liable to refund anything in part or full"
- Under no circumstances Prospective Investors can refuse to complete the transaction citing any reason or defects / objection in any account. If they do so, the matter will be reported to Reserve Bank of India & the respective association for taking necessary action
- In case of similar/identical bids, Mint India Fincap Pvt Ltd will have the final right to decide on the settlement of the asset
- Offers/bids are invited on cash / cash-cum-security receipt basis
- Settlement of the account should be at the earliest, preferably within T + 2 days from the date of confirmation of the trade.
- Mint India Fincap Pvt Ltd reserves the right to withdraw any account from sale process or reject and / or cancel or defer the entire sale process of the assets / bids without assigning any reason. Further Mint India Fincap Pvt Ltd also reserves the right to add / modify / delete any of the terms and conditions at its sole discretion.
- Please note that all the related expenses viz. taxes / stamp duty / registration charges and all other miscellaneous expenses etc. that may be arising out of the transaction shall be payable by the Prospective Investors.
- In any dispute arises between Mint India Fincap Pvt Ltd and Prospective Investors in relation to the present sale process, it should be settled by mutual discussions and in case amicable settlement is not reached, it shall be subject to the exclusive jurisdiction of the courts situated at Mumbai
- Any other term except those mentioned above shall be as per mutual negotiations and agreement
- Any other term except those mentioned above shall be as per mutual negotiations and agreement.
- Please note that the sale will be subject to final approval by the competent authority of the Bank.

Eligible parties can submit their counter bids under Swiss Challenge by June 16, 2026 by email or in a sealed envelope by post, as mentioned below:-

Email: compliance@mintindia.net/info@mintindia.net
Address: Second Floor, RSN Arcade, 6 LSC Near Prindia Apartment, I.P.Extension, East Delhi, Delhi - 110092.
Yours faithfully,
Sd/-
Authorised Signatory
Mint India Fincap Pvt Ltd

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED
A-270 (FF & SF), Defence Colony, New Delhi-110 024, Tel.: 91-11-46562580 - 83
Fax: 91-11-46562584, Email: admin@alchemistarc.com, Web: www.alchemistarc.com

INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE OF SECURITY RECEIPTS, ISSUED BY ALCHEMIST VIII TRUST AND ALCHEMIST VI TRUST, BY ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED BY WAY OF PUBLIC AUCTION (OPENING OF BIDS).

Notice is hereby given to the general public that Alchemist Asset Reconstruction Company Limited ("AARC"), acting as Security Receipts holder of Alchemist VIII Trust and Alchemist VI Trust, intends to sell the Security Receipts ("SRs") issued under the aforesaid trusts through a Public Auction. Accordingly, AARC is offering the following SRs for sale to eligible Qualified Buyers ("QBs") (including, without limitation, Asset Reconstruction Companies, NBFCs, AIFs and eligible Entities). The sale of the SRs shall be conducted on an "As Is Where is", "As Is What Is", and "Without Recourse" basis.

Name of Account	Madras Petrochem Limited
Names of Trusts	Alchemist VIII Trust & Alchemist VI Trust
SRs offered for Sale	30,000 (on Prorata basis)
Reserve Price	Rs. 15,61,50,000/-
Earnest Money Deposit (EMD 25% of the Reserve Price)	Rs. 3,90,37,500/-
Last Date & Time of Submission of EOI (along with upfront 10% amount of the Reserve Price)	18-06-2026 by 04:00 PM
Date of Submission of Final Bid (along with balance 15% amount of the Reserve Price)	22-06-2026 by 01:00 PM
Date & Time of Auction (Opening of Bids)	22-06-2026 at 04:00 PM
Bid Structure	100% Cash

Terms & Conditions

- The sale of the Security Receipts shall be conducted through a Public Auction. The opening of bids is scheduled to take place on 22.06.2026 at 4:00 PM at AARC's registered office located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024.
- Eligible participants interested in participating in the auction are invited to submit bids for an amount equal to or higher than the Reserve Price.
- Interested Qualified Buyers, fulfilling the applicable eligibility criteria, including and subject to the regulations issued by the Reserve Bank of India ("RBI") and the Securities and Exchange Board of India ("SEBI"), are invited to submit an unconditional Expression of Interest ("EOI") expressing their intention to conduct due diligence and participate in the auction (including compliance with Section 29A, where applicable) and request for copy of the detailed process document.
- Interested Qualified Buyers are required to submit the original hard copy of the EOI along with upfront 10% amount of the Reserve Price and updated KYC to the Officer of Alchemist Asset Reconstruction Company Limited at the address mentioned below, on or before 18.06.2026 by 04:00 P.M., at A-270, First and Second Floor, Defence Colony, New Delhi - 110024. Mobile No.: +91-8130836012.
- Interested Qualified Buyers who have submitted their EOI along with 10% amount of the Reserve Price on or before 18.06.2026 by 04:00 PM and are desirous of participating in the auction process may collect the Process Document either from the office of the Security Receipt holder located at A-270, First and Second Floor, Defence Colony, New Delhi - 110024, or by submitting a request via email at admin@alchemistarc.com, during working hours, between 15.06.2026 to 19.06.2026 against payment of Rs. 5000/-
- Only Qualified Buyers who have submitted the upfront 10% amount of the Reserve Price along with the Eligibility documents shall be entitled to conduct the due-diligence.
- Interested Qualified Buyers shall submit their Final bid in a sealed envelope, along with the duly executed undertaking and updated KYC documents, on or before 22.06.2026 by 01:00 P.M., together with the EMD amount (i.e. 25% of the Reserve Price, less the amount paid along with EOI).
- The EMD amount i.e. 25% of the Reserve Price (including the upfront 10% of Reserve Price on submission of EOI and the balance 15% on submission of Final Bid) shall be remitted by way of RTGS, Demand Draft, or Pay Order drawn in favour of "Alchemist Asset Reconstruction Company Limited", payable at New Delhi, in Bank Account No. 048131100001334, Beneficiary Name: Alchemist Asset Reconstruction Company Limited, IFSC Code: UBIN0804819, Union Bank of India, R.K. Puram Branch, New Delhi. Proof of remittance/receipt of the EMD shall be enclosed with the final submission of the bid.
- The Successful Qualified Buyer shall be solely responsible for all applicable statutory compliances and payment of taxes, duties, levies, and any other charges arising out of or in connection with the purchase of the Security Receipts.
- AARC reserves the right to accept or reject any or all bids, modify or cancel the auction process, or amend the terms and conditions at its sole discretion, without assigning any reason.
- This invitation does not constitute an offer or commitment to sell. AARC shall not be liable for any costs, expenses, or losses incurred by any participant in connection with this process.
- The sale of the Security Receipts is strictly subject to the terms and conditions set forth in this Notice and the Process Document.
- For any clarifications or additional information, interested parties may contact the officer of AARC at +91 8130836012 or email at admin@alchemistarc.com.
- Disclaimer: This notice is only an invitation to submit Expression of Interest and does not constitute an offer or invitation to purchase the Security Receipts. AARC reserves the right to accept or reject any or all EOs without assigning any reason whatsoever. The terms and conditions mentioned herein are indicative and subject to detailed terms provided in the Process Document. Participation in this process shall be at the sole risk and cost of the participants.**

Place: Delhi, Date: 14.06.2026

Sd/-, Authorised Officer,
Alchemist Asset Reconstruction Company Ltd

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

